

Sabotage : malicious destruction or damage to property with the intention of injuring a business or impairing the economic system or weakening a government or nation especially at war or national emergency [s. 9(c), *Payment of Bonus Act*] अभिध्वंस ; अंतर्ध्वंस

sadar factory : सदर कारखाना

saddle : [sch., *Scheduled Areas (Assimilation of Laws) Act*] सैडिल

safe : 1. free from danger or hurt [s. 431, *I.P.C.*] निरापद ; 2. affording protection from danger; securing from harm; secure or affording security [1st sch., app. F, form No. 7, *C.P.C.*] सुरक्षित ; भ्रमपूर्ण ; 3. a chest or closet [s. 132(1)(c)(ii), *Income-tax Act*] तिजोरी

safe and secure custody : a custody in which there is safety and protection from hurt or danger [1st sch., app. F, form No. 7, *C.P.C.*] सुरक्षित और सुनिश्चित अभिरक्षा

safe and sure, conduct back : [2nd sch., form No. 36, *Cr. P.C.*] सुरक्षित और सुनिश्चित रूप से वापस ले जाना

safe conduct : [s. 172, *Army Act*] सुरक्षित रूप से ले जाना

safe conduct, grant of : [IIIrd sch., art. 75, *Geneva Conventions Act*] सुरक्षित यात्रा आशवासन

safe custody : [s. 46(e), *Motor Vehicles Act*] निरापद अभिरक्षा ; [s. 19(d), *State Agricultural Credit Corporations Act*] सुरक्षित अभिरक्षा

safe custody of the records : [s. 16(3), *Registration Act*] अभिलेखों की सुरक्षित अभिरक्षा

safe deposit vault : [s. 19(d), *State Agricultural Credit Corporations Act*] सुरक्षित निक्षेप कक्ष

safe-keeping : [1st sch., app. A, from 39-2, *C.P.C.*] सुरक्षित रूप से रखना

safe navigation of the harbour : [preamble, *Shore Nuisances (Bombay and Kolaba) Act*] बंदरगाह में सुरक्षित नौपरिवहन

safe navigation of vessel : [s. 3, *Calcutta Port (Pilotage) Act*] जलयान का सुरक्षित नौपरिवहन

safe transport of workers : [s. 5(1)(c), *Indian Dock Labourers Act*] कर्मचारों का सुरक्षित परिवहन

safe working condition, in a : [s. 5(1)(h), *Indian Dock Labourers Act*] काम करने की निरापद दशा में

safe working load : [s. 28(1)(c), *Factories Act*] सुवहनीय भार ; निरापद कार्यभार

safeguard : [s. 10(b), *Central Industrial Security Force Act*] बचाव ; सुरक्षा ; रक्षोपाय ; संरक्षा ; [art. 51A(i), *Const.*] सुरक्षित रखना

safeguard the interest of the company : कंपनी के हितों की सुरक्षा करना

safeguard the objects of the trust : [s. 187B(4), *Companies Act*] न्यास के उद्देश्यों की रक्षा करना

safeguarding : [s. 14(2)(iii), *Antiquities and Art Treasures Act*] सुरक्षित रखना

safeguarding of balance of payments : [s. 11(2)(e), *Customs Act*] भुगतान संतुलन की संरक्षा

safeguarding of national security : राष्ट्रीय सुरक्षा का निरापदकरण

safeguarding the interests : [s. 7, *Emigration Act*] हितों की रक्षा

safeguarding the property : [s. 3(4)(d)(i), *Emergency Risks (Undertakings) Insurance Act*] संपत्ति की सुरक्षा

safety : the quality or condition of being safe; exemption from danger or hurt [s. 21, *eighth, I.P.C.*] सुरक्षा

safety and welfare : [s. 3(2)(1), *Defence and Internal Security of India Act*] सुरक्षा और कल्याण

safety appliance : [s. 5(1)(i), *Indian Dock Labourers Act*] सुरक्षा साधन

safety certificate : [sch., pt. 1, item 7, *Commercial Documents Evidence Act*] सुरक्षा प्रमाणपत्र

safety device : [s. 2(f), *Indian Electricity Act*] सुरक्षा युक्ति

safety guard : [s. 3(1), prov. (b)(iii), *Workmens' Compensation Act*] रक्षोपाय

safety in coal mines : [s. 3(i), *Coal Mines (Conservation and Development) Act*] कोयला खानों में सुरक्षा

safety inspector : सुरक्षा निरीक्षक

safety lamp : [s. 57(r), *Mines Act*] निरापद लैंप ; निरापद दीप

safety of person or property : [s. 40(1)(f), *Cr. P.C.*] व्यक्ति या संपत्ति का क्षेम

Safety Officer : सुरक्षा अधिकारी

Safety Radio-Telegraphy Certificate : [sch., pt. 1, item 7, *Commercial Documents Evidence Act*] सुरक्षा रेडियो-टेलीग्राफी प्रमाणपत्र

said pretended marriage : [form 4, *Indian Divorce Act*] तथाकथित विवाह

sail area : [s. 39, *Merchant Shipping Act*] पाल क्षेत्र

sail maker : सिल्माकुर

sail master : पाल मास्टर

sailing ship : [s. 5, *Indian Carriage of Goods by Sea Act*] पालपोत

sailing vessel : चलत जलयान

sailor : 1. one who is professionally occupied with navigation; a member of a ship's company below the rank of officer नाविक ; 2. member of the naval force [s. 475(2), *Cr. P.C.*] नाविक ; नौसैनिक

salariated : having or receiving salary वैतनिक ; संबलमग्राही

salariated employees : [s. 2(2)(iv), *expln., Chartered Accountants Act*] संबलमग्राही कर्मचारी ; वैतनिक कर्मचारी ; वेतनभोगी कर्मचारी

salariated judges : संबलमग्राही न्यायाधीश ; वैतनिक न्यायाधीश

salariated officer : [sch. 1, item 2(3), *Aligarh Muslim University Act*] वैतनिक अधिकारी

salariated official : [s. 12(a), *Industrial Finance Corporation Act*] वैतनिक पदधारी ; संबलमग्राही पदधारी

salaries and allowances : [art. 97, *Const.*] वेतन और भत्ते

salaries and allowances of members : [art. 106, *margin, Const.*] सदस्यों के वेतन और भत्ते

salaries and allowances of the Chairman and Deputy Chairman and the Speaker and Deputy Speaker : [art. 97, *margin, Const.*] सभापति और उपसभापति तथा अध्यक्ष और उपाध्यक्ष के वेतन और भत्ते

salaries and allowances of the Speaker and Deputy Speaker and the Chairman and Deputy Chairman : [art. 186, *margin, Const.*] अध्यक्ष और उपाध्यक्ष तथा सभापति और उपसभापति के वेतन और भत्ते

salaries, etc., of judges : [art. 221, *margin, Const.*] न्यायाधीशों के वेतन आदि

salary : fixed payment made periodically to a person as compensation for regular work (now usually for non-manual work) वेतन ; [s. 6(f), *T.P. Act*] संबलम्

salary audit register : वेतन संपरीक्षा/लेखापरीक्षा रजिस्टर

salary check register : वेतन जांच रजिस्टर

sale : a transfer of property whether movable or immovable, made by one person to another for a price paid or promised or other monetary consideration [s. 54, *T.P. Act*] विक्रय

sale account : विक्रय लेखा

sale and disposal of stores : सामान का विक्रय और निपटारा

sale by description : sale of goods by the description thereof under contract for sale of the goods implying that the goods shall correspond with description [s. 15, *Sale of Goods Act*] वर्णानुसार विक्रय ; वर्णन के अनुसार विक्रय

sale by one of joint owners : [s. 28, *Sale of Goods Act*] संयुक्त स्वामियों में से एक द्वारा विक्रय

sale by retail : [1st sch., sec. VI, note, 2, Customs Tariff Act] फुटकर विक्रय

sale by sample : a sale of goods with reference to a sample implying that the goods supplied will be in accordance with the sample [s. 17, Sale of Goods Act] नमूने के अनुसार विक्रय

sale certificate : [2nd sch., item 65, Income-tax Act] विक्रय प्रमाणपत्र

sale, contract for : [s. 54, T.P. Act] विक्रय की संविदा

sale, contract of : [s. 4, Sale of Goods Act] विक्रय की संविदा

sale deed : विक्रय विलेख

sale has become absolute : [s. 65, C.P.C.] विक्रय आत्यंतिक हो गया है ; विक्रय पक्का हो गया है

sale in enforcement of mortgage : sale to enforce the charge under a mortgage [Or. 21, r. 83(3), C.P.C.] बंधक का प्रवर्तन कराने के लिए विक्रय ; बंधक-धन की वसूली के लिए विक्रय

sale is good : [s. 237, ill. (b), Indian Contract Act] विक्रय ठीक है

sale letter : विक्रय पत्र

sale of debts : [s. 128(2)(d), C.P.C.] ऋणों का विक्रय

sale of goods : [preamble, Sale of Goods Act] माल का विक्रय ; माल-विक्रय

sale of property : [s. 24, Indian Stamp Act] संपत्ति का विक्रय

sale of stamps : [s. 34, Court-fees Act] स्टाम्पों का विक्रय

sale of the attached property : [s. 32(5), State Financial Corporations Act] कुर्की की गई संपत्ति का विक्रय

sale price : [s. 2(h), Central Sales Tax Act] विक्रय कीमत

sale proceeds : the total amount brought in by a sale (of goods or property) [s. 73(i), T.P. Act] विक्रय आगम ; [s. 145(8), Cr. P.C.] विक्रय के आगम

sale, purchase or supply of any goods, materials or services : [s. 297(1)(a), Companies Act] किसी माल, सामग्रियों या सेवाओं का विक्रय, क्रय या प्रदाय

sale shall become absolute : [s. 58(c), T.P. Act] विक्रय आत्यंतिक हो जाएगा ; विक्रय पक्का हो जाएगा

sale, transfer or other disposition : [s. 3(2), Indian Stamp Act] विक्रय, अंतरण या अन्य व्ययन

sale value : विक्रय मूल्य

sale without attachment : [s. 51(b), C.P.C.] कुर्की के बिना विक्रय

saleable : capable of being sold [s. 60(1), C.P.C.] विक्रेय ; विक्री-योग्य

saleable in execution : [s. 54, Presidency-towns Insolvency Act] निष्पादन में विक्रेय

saleable interest : [s. 4(3), Provincial Insolvency Act] विक्रेय हित

saleable property : [s. 60(1), C.P.C.] विक्रेय संपत्ति

sales assistant : विक्री सहायक ; विक्रय सहायक

sales, control : विक्रय नियंत्रण

sales, forward : वायदा विक्रय

sales incharge : विक्रय प्रभारी

sales journal : विक्रय जर्नल

sales ledger : विक्रय खाता

sales ledger control accounts : विक्रय खाता नियंत्रक लेखा

salesman : a person whose business it is to sell goods or conduct sales विक्रीकर्ता ; विक्रयकर्ता

sales on return basis : वापसी आधार पर विक्रय ; उचंती विक्रय

sales returns book : विक्रय वापसी वही

sales summary : विक्रय सारांश

sales tax : विक्रय-कर

sales tax law : [s. 2(i), Central Sales Tax Act] विक्रय-कर विधि

Sales Tax Officer : विक्रय-कर अधिकारी

Sales Tax Tribunal : विक्रय-कर अधिकरण

salient features : मुख्य बातें ; प्रमुख तत्व ; प्रमुख लक्षण

saline earth : [s. 2(a), expln., Salt Cess Act] लवणीय मिट्टी

saloon : सैलून

saloon attendant in charge : सैलून परिचर प्रभारी

salt factory : [s. 2(c), Salt Cess Act] नमक का कारखाना

saltpetre : [s. 2(a), expln., Salt Cess Act] शोरा

salvage : the action of saving a ship or its cargo from wreck, capture, etc. [s. 140(1), C.P.C.] उद्धारण ; कबाड़

salvage and scrap : कबाड़ और स्कैप

salving : [s. 51(1), Indian Forest Act] उद्धारण ; उद्धारण करना

same : 1. identical with what has been indicated [Or. 8, r. 6(1), C.P.C.] वही ; [s. 88, C.P.C.] उसी ; [s. 300(1) Cr. P.C.] उन्हीं ; 2. one and the same [s. 223(a), Cr. P.C.] एक ही

same amount of : [s. 195, Indian Contract Act] उतना ही

same bottom cargo : एक तल स्थोरा

same character : [Or. 8, r. 6(1), C.P.C.] वही हैसियत

same consequences : [Or. 30, r. 2(3), C.P.C.] वे ही परिणाम

same defendant, against the : [Or. 2, r. 3(1), C.P.C.] उसी प्रतिवादी के विरुद्ध

same facts, on : [s. 300(1), Cr. P.C.] उन्हीं तथ्यों पर

same offence, accused of : [s. 223(a), Cr. P.C.] (जिस पर) एक ही अपराध के लिए अभियोग है

same person : [art. 153, prov., Const.] एक ही व्यक्ति

same stock : [s. 24, Indian Succession Act] एक ही वंश

same throughout the State : [art. 81(2)(b), Const.] समस्त राज्य में एक ही

same time scale : वही समय मान

same work : [s. 5(b), Workmen's Compensation Act] वैसा ही काम

sample : a relatively small quantity of material or an individual object from which the quality of the mass or group or species etc. which it represents may be inferred [s. 415, ill. (c), I.P.C.] सैंपल ; [s. 17, Sale of Goods Act] नमूना

sample collector : नमूना संग्राहक

sample packet : [s. 2(c), Tax on Postal Articles Act] सैंपल पैकेट

sample taker : नमूना लेने वाला ; नमूना गृहीता

sampler : प्रतिचयक

sampling : [s. 75(1), Trade and Merchandise Marks Act] नमूना

sanad : [s. 90(d), Registration Act and art. 131, prov., Const.] सनद

sanction : an express authorisation, permission or recognition (e.g. of an action, custom, institution; etc.) [s. 132(1)(a), Cr. P.C.] मंजूरी

sanction, penal : [art. 49, Geneva Conventions Act] दांडिक अनुशास्ति

sanction to prosecution : [s. 28, Emigration Act] अभियोजन के लिए मंजूरी

sanctioned budget estimate : मंजूर बजट प्राक्कलन

sanctioning authority : मंजूरी प्राधिकारी

sanctioning order : मंजूरी आदेश

sanctuary : [s. 2(26), Wild Life (Protection) Act] अभयारण्य

sand testing chageman : रेत परीक्षण चार्जमैन

sane : mentally sound [s. 98, ill. (c), I.P.C.] स्वस्थ-चित्त

sane man : [s. 12, ill. (b), Indian Contract Act] स्वस्थ-चित्त मनुष्य

Sangha Constituency : [s. 25A, Representation of the People Act, 1950] संघ निर्वाचन-क्षेत्र

sanitary arrangement : [s. 24(2)(b), Emigration Act] स्वच्छता संबंधी इंतजाम

sanitary blocks : [s. 19(2)(b), Factories Act] स्वच्छता खंड

sanitary facilities : [s. 4(1)(c), Delhi School Education Act] स्वच्छता संबंधी सुविधाएं

Sanitary Inspector : सफाई निरीक्षक

sanitary pan : [s. 19(2)(c), Factories Act] मल पात्र

sanitary purposes : free from, or effective in preventing or checking an agent (as filth or infection) injurious to health [s. 133(2), expln., Cr. P.C.] स्वच्छता के प्रयोजन

sanitary supervision : [s. 129(1), Cantonments Act] स्वच्छता पर्यवेक्षण

sanitation : स्वच्छता विज्ञान ; स्वच्छता

sanitation and public health measures : [s. 45(1)(x), Damodar Valley Corporation Act] स्वच्छता और लोक स्वास्थ्य संबंधी कार्य

sanitation, diploma in : स्वच्छता विज्ञान का/में डिप्लोमा

sap : [s. 2(xxxvi), Cantonments Act] रस

saponified : साबुनीकृत

sarai : [preamble, Sarais Act] सराय

sarbarahkar : [s. 3, Public Accountants Default Act] सर्वराहकार

sat in the proceeding : [s. 17(3), Delhi Administration Act] कार्यवाही में उपस्थित रहा

satellite mode : [s. 8(1), Cable Television Networks (Regulation) Act] उपग्रह माध्यम

satellite township : ancillary township उपनगरी

satisfaction : 1. the payment of a debt or discharge of an obligation in full, the state of being satisfied, contented [s. 69A(6), T.P. Act] तुष्टि ; 2. dissipation of doubt; removal of doubt [s. 81(1), prov., Cr. P.C.] समाधान ; 3. carrying out the terms of दूर किया जाना

satisfaction, complete : पूर्ण तुष्टि

satisfaction, objective : वस्तुपरक समाधान

satisfaction of claim : the fulfilment of a claim [Or. 24, r. 1, C.P.C.] दावे की तुष्टि

satisfaction of court, to the : [s. 85(3), Cr. P.C.] न्यायालय को समाधानप्रद रूप में

satisfaction of the decree : [Or. 21, r. 72(2), C.P.C.] डिक्री की तुष्टि

satisfaction, subjective : व्यक्तिपरक समाधान

satisfactory : 1. capable of dispelling doubt समाधानप्रद ; 2. that which is adequate for the needs of a case संतोषप्रद

satisfactory account : समाधानप्रद वृत्तांत

satisfactory arrangement : [s. 132(5)(iii), prov., Income-tax Act] समाधानप्रद इंतजाम

satisfactory determination : [Or. 27A, r. 2, C.P.C.] समाधानप्रद अवधारण

satisfactory inquiry : समाधानप्रद जांच

satisfactory reasons : समाधानप्रद कारण

satisfactory trial : संतोषप्रद विचारण

satisfy : 1. to meet a financial obligation in full तुष्ट करना ; चुकाना ; 2. to put an end to doubt or to set free from doubt or uncertainty समाधान कर लेना ; [art. 101(3), prov., Const.] समाधान हो जाना ; 3. to carry out the terms of [s. 288(2), Cr. P.C.] पूरा करना

satisfy the conditions : [s. 288(2), Cr. P.C.] शर्तों को पूरा करना

satisfy the justice of the case, to : [s. 21(3), Specific Relief Act] मामले में न्याय की तुष्टि के लिए

satisfying all costs : [Or. 16, r. 12, C.P.C.] सब खर्चों का चुकाया जाना

save after consultation with : [art. 146(1), prov., Const.] से परामर्श करके ही, अन्यथा नहीं

save as aforesaid : जैसा ऊपर कहा गया है उसके सिवाय

save as expressly provided in the Constitution : [art. 73, prov., Const.] संविधान में अभिव्यक्त रूप से यथा उपबंधित के सिवाय

save as otherwise expressly provided : except when otherwise expressly provided [s. 12(1), Contempt of Courts Act] अभिव्यक्त रूप से जैसा अन्यथा उपबंधित है, उसके सिवाय

save as otherwise prescribed : except when otherwise prescribed [Or. 21, r. 65, C.P.C.] जैसा अन्यथा विहित है उसे छोड़कर ; अन्यथा उपबंधित के सिवाय

save as provided : [s. 2(d), T.P. Act] यथा उपबंधित के सिवाय

save costs : [Or. 11, r. 2, C.P.C.] खर्चों में बचत करना

save where..... : जहां..... है वहां के सिवाय

save with the concurrence of : [art. 145(5), Const.] की सहमति से ही..... अन्यथा नहीं

save with the permission : अनुज्ञा के बिना

saving : a reservation; saving clause [s. 137, T.P. Act] व्यावृत्ति

saving all just exceptions : [Or. 12, r. 2, C.P.C.] सब न्यायसंगत अपवादों को छोड़कर

saving of certain laws : [art. 31A, heading, Const.] कुछ विषयों की व्यावृत्ति

saving of expense : [Or. 12, r. 2, C.P.C.] व्यय की बचत

saving of existing laws and laws providing for State monopolies : [art. 305, margin, Const.] विद्यमान विधियों और राज्य के एकाधिकार का उपबंध करने वाली विधियों की व्यावृत्ति

saving of laws giving effect to certain directive principles : [art. 31C, margin, Const.] कुछ निदेशक तत्वों को प्रभावी करने वाली विधियों की व्यावृत्ति

saving of laws providing for acquisition of estates, etc. : [art. 31A, margin, Const.] संपदाओं आदि के अर्जन के लिए उपबंध करने वाली विधियों की व्यावृत्ति

saving, small : छोटी बचत

savingram : सेविग्राम

savings bank : a banking institution organised to receive savings accounts only on which accrued interest is periodically paid to the depositors [s. 7(2)(k), Payment of Wages Act] बचत बैंक

savings bank account : बचत बैंक खाता

savings scheme : [s. 7(2)(k), Payment of Wages Act] बचत स्कीम (सेविंग्स स्कीम)

saw doctor : आरा मरम्मतकार

saw pits : [s. 41(2)(h), Indian Forest Act] लकड़ी की चिराई मशीन के लिए गड्ढा

scaffolder : पाइ बांधने वाला

scaffolding : temporary framework of platforms and poles constructed to accommodate workmen and their materials during the erection, repairing etc. of building [s. 54, ill. (b), Indian Contract Act] पाइ

scale : a standard of measurement, calculation or estimation [s. 447(1)(b), Cr. P.C.] मापमान ; [s. 58(f), Mines Act] मान; पैमाना

scale audit : मान लेखापरीक्षा

scale audit register : मान लेखापरीक्षा रजिस्टर

scale of charges : [s. 4(3), Estate Duty Act] प्रभारों का मापमान

scale of court-fees : [s. 143, prov., C.P.C.] न्यायालय फीस का मापमान

scale of expenses : degree or proportion of expenses [Or. 16, r. 2(3), C.P.C.] व्ययों का मापमान

scale of fees : [s. 477(1)(b), Cr. P.C.] फीसों का मापमान

scale of latrine and urinal accommodation : [s. 58(f), Mines Act] शौचालयों और मूत्रालयों का मान

scale of medical benefit : [s. 57, Employees' State Insurance Act] चिकित्सा प्रसुविधा का पैमाना

scale of pay : [s. 15(3)(e)(i), Delhi School Education Act] वेतनमान

scale of pay, senior : ज्येष्ठ वेतनमान

scale of representation : [art. 55(1), Const.] प्रतिनिधित्व का मापमान

scale register : मान रजिस्टर

scales of costs : [s. 32(2)(i), Workmen's Compensation Act] खर्चों के मापमान

scaling : पपड़ी उतारना

scandalise : [s. 2(c)(i), Contempt of Courts Act] कलंकित करना

scandalous : of the nature of a scandal, containing defamatory information [s. 151, Indian Evidence Act] कलंकात्मक

scandalous, defamatory, seditious or obscene : [long title, Dramatic Performances Act] कलंकात्मक, मानहानिकारक, राजद्रोहात्मक या अश्लील

scandalous or defamatory nature : [s. 3(a), Dramatic Performances Act] कलंकात्मक या मानहानिकारक स्वरूप

scandalous or fraudulent conduct : [s. 54(2), Navy Act] कलंकात्मक या कपटपूर्ण आचरण

scant stream flows : [s. 17(1)(j), Water (Prevention and Control of Pollution) Act] सरिता का क्षीण बहाव

scarcity : [s. 3(1)(ii), Local Authorities Loans Act] दुर्भिक्ष ; दुर्लभता ; कमी

scarcity of goods : [art. 303(2), Const.] माल की कमी

scavenging tax : झाडु-बुहारु-कर ; सफाई कर

scenarist : दृश्यलेखक

scenery : [s. 8, Dramatic Performances Act] दृश्यावली ; दृश्य

scenic arrangement : [s. 2(h), Copyright Act] दृश्य विन्यास

schedule : an appendix to an Act of legislature or to a legal instrument containing a statement of details or taking the form of a detailed list of relevant matter [s. 3(52), General Clauses Act] अनुसूची

schedule docket : अनुसूची डाकेट

schedule of charges : [s. 20, Damodar Valley Corporation Act] प्रभारों की अनुसूची

schedule of debits to stocks : स्टॉक नामे अनुसूची

schedule of demands : मांग अनुसूची

schedule of payments : संदाय अनुसूची

schedule of rates : दर सूची

schedule of receipts : प्राप्ति अनुसूची

schedule of refunds of revenue : राजस्व प्रतिदाय की सूची

schedule of rents of land and building : भूमि और भवन के किरायों की सूची

schedule of works expenditures : संकर्म व्यय अनुसूची

schedule, programme : कार्यक्रम अनुसूची

schedule, time : समय अनुसूची

scheduled Act : [s. 2(c), Taxation Laws (Continuation and Validation of Recovery Proceedings) Act] अनुसूचित अधिनियम

scheduled areas : areas mentioned in the schedule [s. 1(3)(b), C.P.C.] अनुसूचित क्षेत्र

scheduled article : [s. 2(h), Agricultural Produce (Grading and Marking) Act] अनुसूचित वस्तु

scheduled bank : [s. 2(f), State Financial Corporations Act] अनुसूचित बैंक

scheduled castes : such castes, races or tribes as are deemed under article 341 of the Constitution of India to be scheduled castes for the purposes of the Constitution अनुसूचित जातियां

scheduled date : नियत तारीख

scheduled district : [s. 3(53), General Clauses Act] अनुसूचित जिला

scheduled employment : [s. 2(g), Minimum Wages Act] अनुसूचित नियोजन

scheduled price : अनुसूचीगत कीमत

scheduled tribes : such castes, races or tribes as are deemed under article 342 of the Constitution of India to be scheduled tribes for the purposes of the Constitution [s. 3(2), Hindu Minority and Guardianship Act] अनुसूचित जनजातियां

schedules of debits and credits : नामे और पावनों की अनुसूचियां

scheme : a system of correlated things, institution, arrangement, etc. the manner in which such a system is organised [s. 92(1)(g), C.P.C. and art. 39A, Const.] स्कीम ; प्रणाली

scheme of amalgamation : [s. 32, expln. (2), Income-tax Act] समामेलन की स्कीम

scheme of arrangement : [hdg., preceding s. 28, Presidency-towns Insolvency Act] प्रबंध योजना

scheme of compromise : [s. 2 (ff)(vi), Deposit Insurance and Credit Guarantee Corporation Act] समझौते की स्कीम

scheme of management : [s. 5(1), prov., Delhi School Education Act] प्रबंध की स्कीम

scheme of shifts : [s. 61(7), Factories Act] पारियों की प्रणाली

scherzer bridge operator : सेजर पुल प्रचालक

scholar : a learned person विद्वान

scholar of repute : [s. 5(h), Rampur Raza Library Act] ख्यातिप्राप्त विद्वान

scholarship : 1. an aid granted to a scholar [s. 5(13), University of Hyderabad Act] छात्रवृत्ति ; 2. [s. 32(6) expln. (d), Copyright Act] विद्यार्जन

scholarship bill : छात्रवृत्ति बिल

school : [s. 2(a), University of Hyderabad Act] विद्यापीठ ; विद्यालय ; [s. 2, National Cadet Corps Act] स्कूल

school of : विद्यापीठ

school of artillery : तोपखाना स्कूल

school of dental and oral surgery : दंत और मुख सर्जरी स्कूल

school of foreign language : विदेशी भाषा विद्यालय

school of studies : विद्याशाखा ; अध्ययन केंद्र ; विद्यापीठ ; अध्ययन केंद्र

school of studies of the university : विश्वविद्यालय की विद्याशाखा

school of Tibetan studies : तिब्बती विद्याध्ययन स्कूल

schools, District Inspector of : जिला विद्यालय निरीक्षक

science : a branch of study that is concerned with observation and classification of facts and specially with the establishment or strictly with the quantitative formulation of verifiable general laws chiefly by induction and hypothesis [ss. 45 and 57(13), Indian Evidence Act and art. 80(3), Const.] विज्ञान

scienter rule (with knowledge) : this is a special rule or formula evolved in the English case law in regard to an action against a person who knowingly keeps a dangerous animal, i.e. has it in his possession and control बोध विषयक नियम ; बोध नियम

Scientific and Technical Terminology, Commission for : वैज्ञानिक तथा तकनीकी शब्दावली आयोग

scientific apparatus : [s. 43(3), Income-tax Act] वैज्ञानिक साधित्र

scientific approach : [sch., Jawaharlal Nehru University Act] वैज्ञानिक दृष्टिकोण

scientific assistant : विज्ञान सहायक

scientific collections : [s. 33(1)(i), Estate Duty Act] वैज्ञानिक संग्रह

scientific officer : वैज्ञानिक अधिकारी

scientific pursuit : [s. 7(2)(v), Science and Engineering Research Board Act] वैज्ञानिक अन्वेषण

scientific research : research pertaining to a science or sciences [sch., I, item 3(c), Payment of Bonus Act] वैज्ञानिक गवेषणा ; [s. 43(4)(1), Income-tax Act] वैज्ञानिक अनुसंधान

scientific research association : [s. 10(21), Income-tax Act] वैज्ञानिक अनुसंधान संगम

scientific services and research : वैज्ञानिक सेवाएं तथा अनुसंधान

scientific temper : [art. 51A(h), Const.] वैज्ञानिक दृष्टिकोण

scope : 1. ambit; general extent [s. 228, Indian Contract Act] विस्तार ; [s. 34(4), Industrial Finance Corporation Act] परिधि ; 2. the range of operation व्याप्ति ; 3. subject under consideration [s. 7(2)(c), Arbitration (Protocol and Convention) Act] प्रविषय ; 4. room for action [s. 2(4)(iii)(b), Income-tax Act] गुंजाइश

scope of audit : [s. 34(3), Industrial Finance Corporation Act] संपरीक्षा की परिधि

scope of authority : [s. 228, Indian Contract Act] प्राधिकार का विस्तार ; [s. 3(8)(a)(i), General Clauses Act] प्राधिकार की परिधि

scope of authority, beyond the : [s. 228, Indian Contract Act] प्राधिकार के विस्तार के परे

scope of authority, within the : [s. 237, Indian Contract Act] प्राधिकार के विस्तार के भीतर

scope of the inquiry : [s. 3(i)(b), Commissions of Inquiry Act] जांच की परिधि ; [s. 21, Land Acquisition Act] जांच का प्रविषय

scorer : गणक

scout : बालचर ; स्काउट

scout master : स्काउट मास्टर ; बालचर शिक्षक

scrap : [s. 14(iv)(c), Central Sales Tax Act] स्क्रेप

scrap material : स्क्रेप सामग्री

scrap rubber : [s. 3(h)(ii), Rubber Act] स्क्रेप रबड़

scrap value : स्क्रेप मूल्य

screen from punishment : [s. 3(3)(vii), Defence and Internal Security of India Act] दंड से बचाना

screen or to take x-ray picture : [s. 134(a), Customs Act] स्क्रीनिंग करना या एक्स-रे चित्र खींचना

screened : [s. 42(1)(b), Factories Act] पर्दायुक्त ; प्रतिच्छादित

screening : 1. sheltering or shielding (an offender) with the object of saving him from punishment [s. 213, I.P.C.] प्रतिच्छादित करना ; छिपाना ; 2. छांटना

screening camps : [IIIrd sch., art. 24, Geneva Conventions Act] छानबीन कैंप

screening the offender from legal punishment : [s. 201, I.P.C.] अपराधी को वैध दंड से प्रतिच्छादित करना

screw : पेचकसिया

scrip : [s. 19(b), State Agricultural Credit Corporations Act] स्क्रिप

scrip dividend : स्क्रिप लाभांश

scrip or stock in or of any incorporated company : [sch. I, item 19, Indian Stamp Act] किसी निगमित कंपनी में या उसके स्क्रिप या स्टॉक

script : 1. [art. 29(1), Const.] लिपि ; 2. [s. 28(y)(iii), Delhi Police Act] आलेख

script writer : आलेखक

scrolls, daily credit : दैनिक जमा सूची

scrolls, payment and error : संदाय और गलती सूचियां

scrupulously : [IIIrd sch., art. 21, Geneva Conventions Act] निष्ठा से

scrutineer at poll : [s. 184(1), hdg., Companies Act] मतानक में संवीक्षक

scrutinise : [sch., item 19(5), North-Eastern Hill University Act] जांच ; संवीक्षा

scrutinise the votes : [s. 184(1), Companies Act] मतों की संवीक्षा करना

scrutiniser : संवीक्षक

scrutiny : 1. examination of anything छानबीन ; जांच ; 2. an official examination of the votes cast at an election in order to eliminate any votes that are invalid and to rectify or confirm the numbers stated in the return [s. 30(c), Representation of the

People Act, 1951] संवीक्षा (परिशोधन)

scrutiny officer : संवीक्षा अधिकारी

sculptor : an artist who produces works of sculpture [s. 98, ill., Indian Evidence Act] मूर्तिकार

sculpture : [s. 2(1)(a)(1)(i), Antiquities and Art Treasures Act] मूर्ति

scupper : [s. 356C(3), expln. (ii), Merchant Shipping Act] बरनाला

scurrilous : [s. 20(b), Indian Post Office Act] गंदा

sea briefs : a ship's passport furnished by custom house [s. 2(k), Naval and Aircraft Prize Act] तटस्थपोत विवरण-पत्र

sea coast : [s. 1, Coasting Vessels Act] समुद्रतट

sea customs : सागर-सीमाशुल्क

sea going vessel : [s. 45(a), Arms Act] समुद्रगामी जलयान ; [s. 19(1), Presidency Small Cause Courts Act] समुद्री यान

sea insurance, contract for : [s. 2(2)(b), Indian Stamp Act] समुद्री बीमा के लिए संविदा ; समुद्र बीमा संविदा

sea mark : a conspicuous object distinguishable at sea which serves to guide or warn sailors in navigation [s. 433, I.P.C.] समुद्री-चिह्न ; सागर-चिह्न

sea policy : [s. 2(20), Indian Stamp Act] समुद्रीय पालिसी

sea risk : [s. 2(20)(b), Indian Stamp Act] समुद्री जोखिम

sea shore : [preamble, Shore Nuisances (Bombay and Kolaba Act)] समुद्रतट

sea transit : [s. 39(3), Sale of Goods Act] समुद्र-अभिवहन

sea wall : a wall or embankment to prevent the encroachment of sea etc. [s. 46, ill. (b), Indian Evidence Act] समुद्रभित्ति ; सागरभित्ति

seafarer : [s. 75A (a), Merchant Shipping Act] नाविक

seafaring profession : the profession of a sailor [s. 19, Seamen's Provident Fund Act] सांयात्रिक वृत्ति ; सागरगामी वृत्ति

seagoing ship : [s. 115V(i), Income-tax Act] समुद्रगामी पोत

seal : 1. an indication or mark of office; an engrave stamp of metal or other hard material to make an impression [s. 57(6), Indian Evidence Act and s. 472, I.P.C.] मुद्रा ; 2. to set a seal to, to stamp, to set one's seal to मुद्रांकित करना ; मुद्रांकन करना ; 3. to fasten with a seal मुहरबंद करना ; सीलबंद करना

seal bearing the following inscription : [s. 15, Registration Act] मुद्रा, जिस पर निम्नलिखित उत्कीर्ण लेख हो

seal, common : [s. 34(2), Companies Act] सामान्य मुद्रा

seal of the cover : [s. 43(1), Registration Act] मुद्रा, जो लिफाफे पर लगी हो

sealed : 1. bearing the mark of a seal [s. 464, first, I.P.C.] मुद्रांकित ; [s. 76, Indian Evidence Act] मुद्रायुक्त ; 2. confirmed or made secure by or as if by a seal [s. 42, Registration Act] मुद्राबंद ; मुहरबंद

sealed cover : [s. 42, Registration Act] मुद्राबंद लिफाफा ; मुहरबंद लिफाफा

sealed pattern : मुहरबंद पैटर्न

sealed receptacle : [s. 19(7)(a), Foreign Exchange Regulation Act] मुहरबंद आधान

sealed tender : मुहरबंद निविदा

sealed with seal : [s. 23(2), Trade and Merchandise Marks Act] मुद्रा से मुद्रांकित

sealed with the seal of the court : [Or. 5, r. 1(3), C.P.C.] न्यायालय की मुद्रा से मुद्रांकित

sealed with the seal of the copyright office : [s. 48, Copyright Act] प्रतिलिप्यधिकार कार्यालय की मुद्रा से मुद्रांकित

sealer : मुद्रांकक

sealing is required : [s. 48(2), Companies Act] मुद्रा लगाना अपेक्षित है

sealing off and isolation of any part of the coal mine : [s. 1(3)(b), *Coal Mines (Conservation and Development) Act*] कोयला खान के किसी भाग को बंद करना और अलग करना

seaman : [s. 2(k), *Workmen's Compensation Act*] नाविक

seamless tubes : [5th sch., item 21, *Income-tax Act*] बिना जोड़ वाली ट्यूब

seams : संस्तर

seams of coking coal : [s. 2(c), *Coking Coal Mines (Emergency Provisions) Act*] कोककारी कोयले के संस्तर

search : examination or scrutiny for the purpose of finding a person or thing; to look into or over carefully or thoroughly in an effort to find or discover [s. 51, *Cr. P.C.*] तलाशी ; [s. 3(c), *T.P. Act*] तलाश

Search Committee : खोजबीन समिति

search, general : आम तलाशी

search warrant : an order by a magistrate directing any person, generally a police officer above the rank of a constable to search any place mentioned in it in order to seize a document or a thing [s. 93, *hdg., Cr. P.C.*] तलाशी वारंट (सर्च वारंट)

searches and seizure : [s. 132(13), *Income-tax Act*] तलाशियां और अभिग्रहण

searches in register-book : [s. 63, *Indian Christian Marriage Act*] रजिस्टर में तलाश

searching for : [art. 31A(1)(e), *Const.*] खोज करने के लिए

searching or obtaining minerals : [s. 2(g), *Coal Mines (Taking Over of Management) Act*] खनिजों की तलाश या प्राप्ति

seas, high : [s. 15, *ill., Indian Contract Act*] खुला समुद्र

season ticket : [s. 3(16), *Indian Railways Act*] सीजन टिकट

seasonal character : [s. 293, *expln. II, Companies Act*] समय विशेष

seasonal establishment : [s. 9(1)(f), *prov., Additional Emoluments (Compulsory Deposit) Act*] मौसमी स्थापन

seasonal factory : [s. 2(12), *Employees' State Insurance Act*] मौसमी कारखाना

seat of Supreme Court : [art. 130, *margin, Const.*] उच्चतम न्यायालय का स्थान

seat of the local government : स्थानीय सरकार का स्थान

seat, principal : [s. 25(1), *prov., C.P.C.*] प्रधान स्थान

seats allotted : आबंटन के लिए स्थान ; आबंटित स्थान

seaward artillery : [s. 5(3)(a), *Offshore Areas Mineral (Development and Regulation) Act*] सागर-दिशा तोप

seaworthiness : यात्रायोग्यता ; समुद्र यात्रा योग्यता

seaworthy : [s. 3, *Indian Carriage of Goods by Sea Act*] यात्रा योग्य ; समुद्र यात्रायोग्य

secession : [s. 2(a), *Unlawful Activities (Prevention) Act*] विलग हो जाना ; 2. [s. 4(2) *expln. (b), Terrorist and Disruptive Activities (Prevention) Act*] विलग हो जाना

seclude : [s. 9(d)(3), *Presidency-towns Insolvency Act*] अलग कर लेना

second class : द्वितीय वर्ग

second class magistrate : द्वितीय वर्ग मजिस्ट्रेट

second class master's certificate : [s. 22A(1)(a), *Inland Vessels Act*] द्वितीय वर्ग मास्टर का प्रमाणपत्र

second cousin : [s. 99(f), *Indian Succession Act*] सेकंड कजिन

second death : [s. 31, *expln. 1, Estate Duty Act*] दूसरी मृत्यु

second engineer : द्वितीय इंजीनियर

second hand : having been previously used by another बरता हुआ

second instrument : [s. 14, *Indian Stamp Act*] दूसरी लिखत

second moiety : [s. 83(c), *Indian Trusts Act*] दूसरा अर्ध

second or casting vote : 1. [s. 17(3), *Industrial Finance Corporation Act*] निर्णायक मत ; 2. [s. 4(2) *expln. (b), Terrorist and Disruptive Activities (Prevention) Act*] विलग हो जाना

secondarily : गौणतः

secondary : द्वितीय ; द्वितीयिक

secondary company : [s. 57(1), *Insurance Act*] गौण कंपनी

secondary education : माध्यमिक शिक्षा (शिक्षण)

Secondary Education Board : माध्यमिक शिक्षा बोर्ड

Secondary Education, Central Board of : केंद्रीय माध्यमिक शिक्षा बोर्ड

Secondary Education Division : माध्यमिक शिक्षा प्रभाग

secondary evidence : [s. 61, *Indian Evidence Act*] द्वितीयिक साक्ष्य

secondary materials : text consisting mainly of commentary on the law, rather than the law itself e.g. expositions, criticism, history, philosophy द्वितीय सामग्री

seconded : समर्थक

secrecy : the quality of being secret [s. 39, *Deposit and Credit Guarantee Insurance Corporation Act*] गोपनीयता

secret : confidential, concealed गुप्त बात ; गुप्त

secret cover : गुप्त लिफाफा

secret ballot : [art. 66(1), *Const.*] गुप्त मतदान

secret instruction : गुप्त अनुदेश

secret letter : गुप्त पत्र

secret, most : अति गुप्त

Secret Official Code : [s. 3(1)(c), *Official Secrets Act*] गुप्त शासकीय संकेतकी

secret or attempt to secret : [s. 477, *I.P.C.*] छिपाना या छिपाने का प्रयत्न करना

secret process : [s. 7(2), *Contempt of Courts Act*] गुप्त प्रक्रिया

secret sitting : गुप्त बैठक

secretarial assistant : सचिवालयिक सहायक

secretarial staff : [art. 98(1), *Const.*] सचिवीय कर्मचारिवृंद

Secretariat : सचिवालय

Secretariat and included offices : सचिवालय और समाविष्ट कार्यालय

secretariat facilities : सचिवीय सुविधाएं

Secretariat-General Services : सचिवालय साधारण सेवाएं

secretariat staff : [s. 7(1), *North-Eastern Council Act*] सचिवीय कर्मचारिवृंद

secretary : one who is employed to conduct correspondence, to keep records and (usually) to transact other business for another person, or for a society, corporation or public body [s. 2(g), *Khadi and Village Industries Commission Act and art. 31A(1)(d), Const.*] सचिव

secretary, additional : अपर सचिव

secretary and accountant : सचिव और लेखापाल

secretary, assistant : सहायक सचिव

secretary, deputy : उप सचिव

Secretary General : [art. 5, item 9, *United Nations (Privileges and Immunities) Act*] महासचिव

secretary, joint : संयुक्त सचिव

secretary, military : सैनिक सचिव

secretary of embassy : [s. 2(b), *Diplomatic and Consular Officers (Oaths and Fees) Act*] राजदूतावास का सचिव

Secretary of State for India in Council : [s. 20(c), *Indian Trusts Act*] सैक्रेटरी आफ स्टेट फार इंडिया इन कांसिल

Secretary of the Court : [s. 9(6), *Jawaharlal Nehru University Act*] सभा का सचिव

secretary, parliamentary : संसदीय सचिव

secretary, principal : प्रधान सचिव

secretary, private : निजी सचिव

secretary, Railway Service Commission : सचिव, रेल सेवा आयोग

secretary, special : विशेष सचिव

secretary, under : अवर सचिव

secretary to General Manager : महाप्रबंधक का सचिव

secretary to the Government : [s. 80(a), C.P.C.] सरकार का सचिव

secretary to the Government of India in the appropriate department : भारत सरकार के समुचित विभाग का सचिव

secretary to the President : राष्ट्रपति का सचिव

secrete : to hide छिपाना ; छिपा देना

secretion of milk : [s. 2(g), Prevention of Cruelty to Animals Act, 1960] दुग्ध का स्राव

sect : a separately organised religious body having its distinctive name and its own place of worship [s. 69(1)(a), T.P. Act] पंथ

sectarian custom : [s. 5, margin, Musalman Wakf Validating Act] पंथ-रूढ़ि

section : 1. a subdivision of a statute [s. 50, I.P.C. and s. 3(54), General Clauses Act] धारा ; 2. one of the parts into which anything may be considered as divided or of the parts into which anything may be considered as divided or of which it may be built up [s. 2(n)(ii), Industrial Disputes Act] अनुभाग ; 3. [s. 3(2), Indian Iron and Steel Company (Taking Over of Management) Act] सेक्शन

section clerk : अनुभाग लिपिक

section commander : सेक्शन कमांडर

section controller : अनुभाग नियंत्रक

section diary : अनुभाग डायरी

section head : अनुभाग प्रधान

section officer : अनुभाग अधिकारी

section, sub- : उपधारा

sectional assistant : अनुभागीय सहायक

sectional balancing : वर्गीय संतुलन

sectional committee : खंड समिति

sectional diversities : [art. 51A(e), Const.] वर्ग पर आधारित भेदभाव

sectional note book : अनुभागीय नोट बुक

sections : [r. 103(3), Red Tariff No. 19] खंड

sector : सेक्टर

sector commander : सेक्टर कमांडर

sector, establishment in private : [s. 2(g), Employment Exchanges (Compulsory Notification of Vacancies) Act] प्राइवेट सेक्टर में का स्थापन ; प्राइवेट सेक्टर स्थापन

sector establishment, in public : [s. 2(f), Employment Exchanges (Compulsory Notification of Vacancies) Act] पब्लिक सेक्टर में का स्थापन ; पब्लिक सेक्टर स्थापन

sector, private : प्राइवेट सेक्टर

sector, public : [s. 2(f), Employment Exchanges (Compulsory Notification of Vacancies) Act] पब्लिक सेक्टर

sectoral and major head : क्षेत्रीय और मुख्य शीर्ष

secular : [preamble, Const.] पंथ निरपेक्ष

secular activity : [art. 25(2)(a), Const.] लौकिक क्रियाकलाप

secular character : [s. 21, Religious Endowments Act] लौकिक स्वरूप

secular common purpose : [s. 21, tenth, I.P.C.] धर्मनिरपेक्ष सामान्य प्रयोजन

secular uses : [s. 21, Religious Endowments Act] लौकिक उपयोग

secularism : [sch. I, Jawaharlal Nehru University Act] धर्मनिरपेक्षता ; सर्वधर्मसमभाव

secure : 1. safe; free from apprehension of distress सुरक्षित ; 2. to give security for (any debt) [s. 58(a), T.P. Act] प्रतिभूत करना ; 3. to make sure [long title, Jayanti Shipping Company (Taking Over of Management) Act] सुनिश्चित करना ; 4. to get hold of [s. 171(a), Navy Act] सुप्राप्त करना ; प्राप्त करना

secure acceptance or payment of the Bill of Exchange : [s. 25(3), Sale of Goods Act] विनिमयपत्र प्रतिगृहीत करना या उसका भुगतान करना

secure an annual liability : [s. 27(iv), Income-tax Act] किसी वार्षिक दायित्व को प्रतिभूत करना

secure custody : सुरक्षित अभिरक्षा ; अभिरक्षा सुनिश्चित करना

secure needless publicity for defamatory matter : [s. 188(5), Companies Act] मानहानिस्वरूप की बात का अनावश्यक प्रचार करना

secure the efficient utilisation of the waterway : [s. 5(1), National Waterway (Allahabad-Haldia Stretch of Ganga-Bhagirathi-Hoogli River) Act] जलमार्ग का दक्ष उपयोग सुनिश्चित करना

secure the performance of the terms : [Or. 34, r. 4(3), C.P.C.] निबंधनों का पालन सुनिश्चित करना

secure the services : [art. 310(2), Const.] सेवाएं प्राप्त करना

secured advance : प्रतिभूत उधार

secured and unsecured creditor : [Or. 20, r. 13(2), C.P.C.] प्रतिभूत और अप्रतिभूत लेनदार

secured by mortgage of immovable property : [s. 53(c), T.P. Act] स्थावर संपत्ति के बंधक द्वारा प्रतिभूत

secured by the transfer : [s. 134, T.P. Act] अंतरण द्वारा प्रतिभूत

secured creditor : [s. 22(1), Coal Mines (Nationalisation) Act] प्रतिभूत लेनदार

secured debt : [s. 22(1), Coal Mines (Nationalisation) Act] प्रतिभूत ऋण

secured loans : प्रतिभूत उधार

secured on any property : [s. 2(m)(ii), Wealth-tax Act] किसी संपत्ति पर प्रतिभूत है

securing better working conditions : [s. 9(2)(f), Cardamom Act] काम के लिए अधिक अच्छी अवस्थाएं प्राप्त करना ; काम के लिए अधिक अच्छी दशाओं को सुनिश्चित करना

securing compliance : [s. 23(1), Antiquities and Art Treasures Act] अनुपालन सुनिश्चित करना

securing, for the purpose of : [art. 55(2), Const.] प्राप्त कराने के लिए

securing possession : [s. 10(3), Jayanti Shipping Company (Taking Over of Management) Act] कब्जा लेना ; कब्जा सुनिश्चित करना

securing the attendance of any person : [art. 142(2), Const.] किसी व्यक्ति को हाजिर कराना

securing the beneficial enjoyment : [s. 11, T.P. Act] फायदाप्रद प्रयोजन को सुनिश्चित करना

securing the development of general insurance business : [preamble, General Insurance Business (Nationalisation) Act] साधारण बीमा कारबार का विकास सुनिश्चित करना

securing the objects : [s. 5(3)(ii), Delhi Lands (Restrictions on Transfer) Act] उद्देश्यों को प्राप्त करना

securing the repayment : [s. 14(3)(a)(i), Specific Relief Act] प्रतिसंदाय प्रतिभूत करना

securities, gilt-edged : उत्कृष्ट प्रतिभूतियां

securities of a company : [s. 2(12), Companies Act] कंपनी की प्रतिभूतियां

securities of the Central Government of any maturity : [s. 21(3)(b), *Industrial Finance Corporation Act*] किसी भी परिपक्वता की केंद्रीय सरकार की प्रतिभूतियां

securities register : प्रतिभूति रजिस्टर

securities transaction tax : [s. 88E(1), *Income-tax Act*] प्रतिभूति संव्यवहार कर

security : 1. property deposited or made over or bonds, recognisances or the like entered into, by or on behalf of a person in order to secure his fulfilment of an obligation and forfeitable in the event of non-fulfilment; a document held by a creditor as guarantee or his right to payment; hence, any form of investment guaranteed by such documents [s. 110, *Cr. P.C.*] प्रतिभूति ; 2. the condition of being protected from or not exposed to danger, safety सुरक्षा

security bond : a bond executed to secure the performance of a personal obligation [Ist sch., app. G, form No. 2, *C.P.C.*] प्रतिभूति पत्र ; प्रतिभूति बंधपत्र

security bond or mortgage deed : [s. 29(57), *Indian Stamp Act*] प्रतिभूति बंधपत्र या बंधक विलेख

security clerk : सुरक्षा लिपिक

security council : [s. 2, *United Nations (Security Council) Act*] सुरक्षा परिषद्

security deposit : [s. 121(1), *Representation of the People Act, 1951*] प्रतिभूति निक्षेप

security for appearance : [s. 32(d), *C.P.C.*] उपसंजाति के लिए प्रतिभूति ; हाजिरी के लिए प्रतिभूति

security for costs : [Or. 25, r. 1(1), *C.P.C.*] खर्चों के लिए प्रतिभूति

security for debt : [s. 129, prov., *Companies Act*] ऋण के लिए प्रतिभूति

security for good behaviour : [s. 113B(1), *Indian Railways Act*] सदाचार के लिए प्रतिभूति

security for keeping the peace : [ch. 8, heading, *Cr. P.C.*] परिशांति कायम रखने के लिए प्रतिभूति

security for money : [s. 60(1), *C.P.C.*] धन के लिए प्रतिभूति

security for the investment : [s. 6(2)(b), *Life Insurance Corporation Act*] विनिधान के लिए प्रतिभूति

security, good : [s. 220, ill. (a), *Indian Contract Act*] अच्छी प्रतिभूति

security guard : सुरक्षा गारद

security includes coupons or warrants : [s. 9(5), *Foreign Exchange Regulation Act*] प्रतिभूति के अंतर्गत कूपन या अधिपत्र है

security instruction : सुरक्षा अनुदेश

security measure : सुरक्षा उपाय

security of goods : [s. 2(9), *Sale of Goods Act*] माल की प्रतिभूति

security of India : भारत की सुरक्षा

security of the public peace : [s. 14(1)(b)(ii), *Arms Act*] लोक शांति की सुरक्षा

security of the State : [s. 7(2), *Contempt of Courts Act and art. 19(2), Const.*] राज्य की सुरक्षा

security officer : सुरक्षा अधिकारी

security officer, Railways Protection Police (armed wing) : सुरक्षा अधिकारी, रेल सुरक्षा पुलिस (सशस्त्र स्कंध)

sedition : an insurrectionary movement tending towards treason but wanting an overt act: attempts made by meetings or speeches or by publications to disturb the tranquility of the State [s. 124A, *I.P.C.*] राजद्रोह

sedition matter : matters generally writings which are calculated to disturb the tranquility of the State and lead ignorant persons to subvert the Government राजद्रोहात्मक बात

sedition persons : [s. 239, *Cantonments Act*] राजद्रोही व्यक्ति

seduce : to induce to surrender chastity; act of a man enticing of woman to have unlawful intercourse with him by means of persuasion, solicitation, promises bribes, or other means without employment of force [s. 366, *I.P.C.*] विलुब्ध करना ; to persuade (a vessel, servant, soldier etc.) to desert his allegiance or service; to lead (a person) astray in conduct or belief; to tempt, entice or beguile to do something wrong, foolish [s. 131, *I.P.C. and s. 37(e), Army Act*] विचलित करना

seduce any officer : [s. 131, *I.P.C.*] किसी आफिसर को विचलित करना

seduce to illicit intercourse : [s. 366, *I.P.C.*] अयुक्त संभोग करने के लिए विलुब्ध करना

seduction : the action of seducing [sch., art. 77, *Limitation Act*] विलुब्ध करना ; विलुब्ध किया जाना

seductive motive : प्रलोभक हेतु

seed multiplication officer : बीज वर्धन अधिकारी

seed-grain : [s. 93(1)(iv), *Cantonments Act*] बीज के लिए अनाज

seeding house attendant : नवोद्भिद्शाला परिचर

seeds : [s. 33A(7)(ii), *Income-tax Act*] बीज

seeds and plants : बीज और पौधे

seek redress : प्रतितोष मांगना

seeking employment : [s. 58(kk), *Mines Act*] नियोजन चाहने वाला

segregation : the separation or isolation of individuals or groups from a large group of society [preamble, *Lepers Act*] पृथक्करण ; [s. 2(2)(b), *Epidemic Diseases Act*] अलग रखना

seigniorage : the right of the lord especially for coin money [s. 7(1), *Inter-State Water Disputes Act*] मालिकाना

seismologist : भूकंप विज्ञानी

seize : to take possession forcibly or in pursuance of a warrant, order of court or other legal process [s. 223, ill. (a), *Indian Contract Act*] अभिग्रहण करना

seized of an action : [art. 2(3), *Foreign Awards (Recognition and Enforcement) Act*] हाथ में मामला चला गया

seized or seised of : in (legal) possession ; aware of ; in process of considering (वैध रूप से) अधिकार में ; जानकारी में ; विचाराधीन

seizer : [s. 8(c), *Cattle-trespass Act*] अभिग्रहण करने वाला

seizing the property : [s. 62(3), *C.P.C.*] संपत्ति का अभिग्रहण करना

seizure : the action of seizing [s. 83(3)(a), *Cr. P.C.*] अभिग्रहण

select : to choose or pick out in preference to another or others [s. 74, *Indian Trusts Act*] वरण करना ; चयन करना

Select Committee : प्रवर समिति

selection : [s. 16(2)(d), *Trade Unions Act*] चयन

Selection Board : चयन बोर्ड

Selection Committee : चयन समिति ; प्रवरण समिति

selection grade : प्रवरण श्रेणी ; चयन श्रेणी

selection grade clerk : प्रवरण श्रेणी लिपिक ; चयन श्रेणी लिपिक

selection post : चयन पद

self acquired property : स्वार्जित संपत्ति

self acting machine : [s. 25, *Factories Act*] स्वक्रिय मशीन

self-assessment : [ss. 40A and 140A, *Income-tax Act*] स्वतः निर्धारण

self contained : स्वतः पूर्ण

self control : control of one's self, one's desires etc. [s. 105, ill. (b), *Indian Evidence Act*] आत्मनियंत्रण ; [s. 300, *except. I, I.P.C.*] आत्मसंयम

self defence : the protection of one's person or property against some injury attempted by another; the right of such protection [s. 79, ill., *I.P.C.*] आत्म-प्रतिरक्षा ; आत्म-रक्षा

self explanatory : स्वतः स्पष्ट

self government : [art. 40, Const.] स्वायत्त शासन

self printing machine mechanic : स्वतः मुद्रण मशीन मैकेनिक

self regulatory organisation : [s. 11(2)(d), Securities and Exchange Board of India Act] स्वयं विनियमकारी संगठन

sell : to dispose of by sale [s. 37, ill. (a), T.P. Act] बेचना ; [s. 47(1)(b), Sale of Goods Act] विक्रय करना

sell back : [s. 94(4), Income-tax Act] विक्रय द्वारा वापस करना

sell by auction : [1st. sch., app. E form No. 27, C.P.C.] नीलाम द्वारा बेचना

sell in parcels : [s. 457(1)(c), Companies Act] टुकड़ों में बेचना

sell on credit : [s. 47(1)(b), Sale of Goods Act] विक्रय उधार पर करना

seller : one who sells [s. 31, Sale of Goods Act] विक्रेता

seller's authority : [s. 27, Sale of Goods Act] विक्रेता का प्राधिकार

seller's lien : charge in favour of the seller upon the property sold for the amount of the purchase money or any part thereof remaining unpaid and for interest thereon from the date of delivery of possession, where the ownership of the property has passed to the buyer before payment of the whole of the purchase money [s. 47, hdg., Sale of Goods Act] विक्रेता का धारणाधिकार

seller's risk : chances of hazards of commercial loss which a seller has to ordinarily undertake [s. 26, Sale of Goods Act] विक्रेता की जोखिम

seller's skill or judgment : [s. 16(1), Sale of Goods Act] विक्रेता का कौशल या विवेकबुद्धि

selling : [s. 135(b), Customs Act] विक्रय करना

selling foreign currency : [s. 7(4), expln., Foreign Exchange Regulation Act] विदेशी करेंसी का विक्रय

semi permanent : अर्द्ध स्थायी

semi-precious stones : [s. 33(1)(e), Estate Duty Act] कम मूल्य के रत्न

semi-skilled : [s. 2(e), Payment of Gratuity Act] अर्द्ध कुशल

semi-skilled technical clerk : अर्द्ध कुशल तकनीकी लिपिक

seminar : [s. 2(e), Indira Gandhi National Open University Act] विचार गोष्ठी

senate : [s. 3(f), Parliament (Prevention of Disqualification) Act] सिनेट

send : [s. 27, General Clauses Act] भेजना

sender : प्रेषक

senior : ज्येष्ठ

senior accountant : ज्येष्ठ लेखापाल

Senior Accounts Officer (Construction) : ज्येष्ठ लेखा अधिकारी (निर्माण)

Senior Accounts Officer (Finance) : ज्येष्ठ लेखा अधिकारी (वित्त)

Senior Accounts Officer (Store) : ज्येष्ठ लेखा अधिकारी (भंडार)

Senior Accounts Officer (Traffic Book) : ज्येष्ठ लेखा अधिकारी (यातायात पुस्तक)

Senior Accounts Officer (Vigilance) : ज्येष्ठ लेखा अधिकारी (सतर्कता)

Senior Additional Judge : [s. 8(4), Provincial Small Cause Courts Act] ज्येष्ठ अपर न्यायाधीश

Senior Advertising Assistant : ज्येष्ठ विज्ञापन सहायक

Senior Assistant Planner and Estimator : ज्येष्ठ सहायक योजनाकार और प्राक्कलक

Senior Catering Inspector : ज्येष्ठ खानपान निरीक्षक

Senior Chargeman : ज्येष्ठ चार्जमैन

senior citizen : [s. 80DDB, expln., (iii), Income-tax Act] वरिष्ठ नागरिक

Senior Clerk : ज्येष्ठ लिपिक

Senior Commercial Officer (Catering) : ज्येष्ठ वाणिज्य अधिकारी (खानपान)

Senior Commercial Officer (General) : ज्येष्ठ वाणिज्य अधिकारी (साधारण)

Senior Deputy General Manager : ज्येष्ठ उप-महाप्रबंधक

Senior Design Assistant : ज्येष्ठ डिजाइन सहायक

Senior Draftsman : ज्येष्ठ प्रारूपकार

Senior Electrical Engineer (Construction) : ज्येष्ठ विद्युत इंजीनियर (निर्माण)

Senior Electrical Engineer (Maintenance) : ज्येष्ठ विद्युत इंजीनियर (अनुरक्षण)

Senior Electrical Engineer (Power) : ज्येष्ठ विद्युत इंजीनियर (शक्ति)

Senior Electrical Engineer (Training) : ज्येष्ठ विद्युत इंजीनियर (प्रशिक्षण)

senior estimator : ज्येष्ठ प्राक्कलक

senior grade : ज्येष्ठ श्रेणी

senior grains inspector : ज्येष्ठ खाद्यान्न निरीक्षक

senior grains shop manager : ज्येष्ठ खाद्यान्न दुकान प्रबंधक

senior head message checker : ज्येष्ठ प्रधान संदेश पड़तालकर्ता

senior inspector of station account : ज्येष्ठ स्टेशन लेखा निरीक्षक

senior jig and tool designer : ज्येष्ठ जिग-औजार डिजाइनर

senior junior commissioned officer : सीनियर जूनियर कमिश्नड आफिसर

senior law assistant : ज्येष्ठ विधि सहायक

senior lecturer : ज्येष्ठ प्राध्यापक

senior luggage clerk : ज्येष्ठ सामान लिपिक

senior machinery maintenance inspector : ज्येष्ठ मशीनरी अनुरक्षण निरीक्षक

senior maintenance engineer : ज्येष्ठ अनुरक्षण इंजीनियर

senior malaria inspector : ज्येष्ठ मलेरिया निरीक्षक

senior marriage registrar : [s. 15, Indian Christian Marriage Act] वरिष्ठ विवाह रजिस्ट्रार

senior mechanic : ज्येष्ठ मैकेनिक

senior mechanical engineer (diesel) : ज्येष्ठ यांत्रिक इंजीनियर (डीजल)

senior mechanical engineer (fuel) : ज्येष्ठ यांत्रिक इंजीनियर (ईंधन)

senior mechanical engineer (maintenance) : ज्येष्ठ यांत्रिक इंजीनियर (अनुरक्षण)

senior mechanical engineer (operating) : ज्येष्ठ यांत्रिक इंजीनियर (परिचालन)

senior mechanical engineer (planning) : ज्येष्ठ यांत्रिक इंजीनियर (योजना)

senior mechanical engineer (production and purchase) : ज्येष्ठ यांत्रिक इंजीनियर (उत्पादन और क्रय)

senior mistry : ज्येष्ठ मिस्त्री

senior most in marriage : सब से पूर्व विवाहित

senior most judge : [art. 60, Const.] ज्येष्ठतम न्यायाधीश

senior most professor : [sch., item (2)(7), prov., Aligarh Muslim University Act] ज्येष्ठतम आचार्य

senior most pro-Vice Chancellor : [sch. 1, statute 1(5), North-Eastern Hill University Act] ज्येष्ठतम प्रतिकुलपति

senior non-commissioned officer : ज्येष्ठ अनायुक्त अधिकारी

senior officer : ज्येष्ठ आफिसर ; ज्येष्ठ अधिकारी
senior parcel clerk : ज्येष्ठ पार्सल लिपिक
senior pay clerk : ज्येष्ठ वेतन लिपिक
senior personnel officer : ज्येष्ठ कार्मिक अधिकारी
senior personnel officer (reservation) : ज्येष्ठ कार्मिक अधिकारी (आरक्षण)
senior personnel officer (special) : ज्येष्ठ कार्मिक अधिकारी (विशेष)
senior personnel officer (welfare) : ज्येष्ठ कार्मिक अधिकारी (कल्याण)
senior photographer : ज्येष्ठ फोटोग्राफर
senior physiotherapist : ज्येष्ठ भौतिक चिकित्साविद्
senior publicity assistant : ज्येष्ठ प्रचार सहायक
senior recorder : ज्येष्ठ अभिलेखक
senior research and development assistant : ज्येष्ठ अनुसंधान और विकास सहायक
senior research and development inspector : ज्येष्ठ अनुसंधान और विकास निरीक्षक
senior salesman : ज्येष्ठ विक्रयकर्ता
senior scale of pay : ज्येष्ठ वेतनमान
senior signal and telecommunication engineer : ज्येष्ठ सिगनल और दूरसंचार इंजीनियर
senior signal and telecommunication engineer (construction) : ज्येष्ठ सिगनल और दूरसंचार इंजीनियर (निर्माण)
senior signal and telecommunication engineer (planning) : ज्येष्ठ सिगनल और दूरसंचार इंजीनियर (योजना)
senior signal and telecommunication engineer (telecommunication) : ज्येष्ठ सिगनल और दूरसंचार इंजीनियर (दूरसंचार)
senior signal and telecommunication engineer (works) : ज्येष्ठ सिगनल और दूरसंचार इंजीनियर (संकर्मी)
senior signaller : ज्येष्ठ सिगनलर
senior special inspector : ज्येष्ठ विशेष निरीक्षक
senior stenographer : ज्येष्ठ आशुलिपिक
senior stores chaser : ज्येष्ठ भंडार अनुवीक्षक
senior technical inspector : ज्येष्ठ तकनीकी निरीक्षक
senior technical officer : ज्येष्ठ तकनीकी अधिकारी
senior telegraph overseer : ज्येष्ठ तार ओवरसियर
senior telephone operator : ज्येष्ठ टेलीफोन आपरेटर
senior teleprinter operator : ज्येष्ठ दूरमुद्रक आपरेटर
senior ticket collector : ज्येष्ठ टिकट संग्राहक
senior time scale : ज्येष्ठ कालमान
senior trade inspector : ज्येष्ठ व्यवसाय निरीक्षक
senior train examiner : ज्येष्ठ गाड़ी परीक्षक
senior transhipment clerk : ज्येष्ठ यानांतरण लिपिक
senior transit clerk : ज्येष्ठ अभिवहन लिपिक
senior translator : ज्येष्ठ अनुवादक
senior transportation officer (coaching) : ज्येष्ठ परिवहन अधिकारी (कोचिंग)
senior transportation officer (goods) : ज्येष्ठ परिवहन अधिकारी (माल)
senior travelling ticket examiner : ज्येष्ठ यात्रा टिकट निरीक्षक
senior van loading inspector : ज्येष्ठ यान लदान निरीक्षक
senior water and drainage inspector : ज्येष्ठ जल और जलनिकास निरीक्षक
senior welfare inspector (sports) : ज्येष्ठ कल्याण निरीक्षक (खेलकूद)
senior X-Ray technician : ज्येष्ठ एक्सरे मिस्त्री
seniority : [s. 27(h), Aligarh Muslim University Act] ज्येष्ठता

seniority-cum-fitness : ज्येष्ठता-सह-उपयुक्तता
seniority-cum-merit : ज्येष्ठता-सह-योग्यता
seniority list : [sch., statute 26, North-Eastern Hill University Act] ज्येष्ठता सूची
seniority of service : [s. 24(g), University of Hyderabad Act] सेवा में ज्येष्ठता
seniority shall not be disturbed : ज्येष्ठता में परिवर्तन नहीं किया जाएगा
sensation : an operation of any of the senses; a physical feeling [s. 3, ill. (d), Indian Evidence Act] संवेदना ; संवेदन
sense : 1. meaning, significance [s. 2, Indian Contract Act] भाव ; 2. a sense-organ [s. 3(1), Indian Evidence Act] इंद्रिय
sense of feeling : faculty of perception or sensation [s. 350, ill. (g), I.P.C.] संवेदन शक्ति
sensibility and interest : [s. 4, Delhi Urban Art Commission Act] भावबोध तथा रुचि
sentence : the judicial determination of the punishment to be inflicted on a convicted criminal [ss. 55 and 60, I.P.C. and art. 136(1), Const.] दंडादेश
sentence, currency of the : [s. 164(2), Navy Act] दंडादेश का चलना ; दंडादेश का चालू रहना
sentence may be carried out : [s. 169(4), Army Act] दंडादेश कार्यान्वित किया जा सकेगा
sentence of death : [s. 28(3), Cr. P.C.] मृत्यु का दंडादेश ; [s. 54, I.P.C. and art. 72(1)(c)] मृत्यु दंडादेश
sentence of solitary confinement : [s. 74, I.P.C.] एकांत परिरोध का दंडादेश
sentence of transportation : [s. 179(c), prov., Army Act] निर्वासन का दंडादेश
sentence passed : [art. 34, Const.] दिया गया दंडादेश
sentence to fine : [s. 19(b), I.P.C.] जुर्माने का दंड देना
sentenced on conviction : [s. 9(1)(ii), Arms Act] दोषसिद्धि पर दंडादिष्ट किया गया
sentenced to death : [art. 134(1)(a), Const.] मृत्यु दंडादेश दिया
sentenced to dismissal : [s. 24(3), Air Force Act] पदच्युति से दंडादिष्ट किया गया
sentenced to suffer death by being "shot to death" or being "hanged by the neck until he be dead" : यह दंडादिष्ट किया कि उसे गोली मारकर मार दिया जाए या जब तक उसकी मृत्यु न हो जाए उसे गरदन में फांसी डालकर लटकाए रखा जाए
sentencing court : दंडादिष्ट करने वाला न्यायालय ; दंड देने वाला न्यायालय ; दंडादेश करने वाला न्यायालय
sentences shall run concurrently : [s. 188(a), Army Act] दंडादेश साथ-साथ भोगे जाएंगे
separability of treaty provisions : संधि के उपबंधों की पृथक्करणीयता
separate : parted, divided or withdrawn from others; considered or reckoned by itself, single; individual [s. 45, T.P. Act] पृथक् ; अलग
separate and correct account : [s. 77(1), Representation of the People Act, 1951] पृथक् और सही लेखा ; पृथक् और सही हिसाब
separate and distinct facts : [Or. 8, r. 7, C.P.C.] पृथक् और सुभिन्न तथ्य
separate and independent footing : [s. 12(4), Specific Relief Act] पृथक् और स्वतंत्र आधार
separate charge : [s. 218(1), Cr. P.C.] पृथक् आरोप ; [s. 37(1), Cost and Works Accountants Act] पृथक् भारसाधन
separate contract : [s. 64(1), Sale of Goods Act] पृथक् संविदा
separate inquiry : [s. 116(5), Cr. P.C.] पृथक् जांच
separate judgment : पृथक् निर्णय

separate possession : [s. 54, C.P.C.] पृथक् कब्जा

separate possession of a share : [Or. 20, r. 18, C.P.C.] अंश पर पृथक् कब्जा

separated or divided : [s. 156, Indian Contract Act] पृथक् या विभाजित किया हुआ

separately : [s. 61, T.P. Act] पृथक्तः ; [s. 20(1), Mines Act] अलग-अलग

separately and distinctly : [Or. 8, r. 7, C.P.C.] पृथक्तः और सुभिन्नतः

separation : the action of separating [Or. 26, r. 13, C.P.C.] पृथक्करण ; पृथक्ता

separation between church and State : धर्म और शासन की पृथक्ता

separation of judiciary from executive : [art. 50, margin, Const.] कार्यपालिका से न्यायपालिका का पृथक्करण

separation of share : [s. 54, heading, C.P.C.] अंश का पृथक्करण

separation of territory : [art. 3(a), Const.] राज्यक्षेत्र अलग करना

separation or division : [s. 156, Indian Contract Act] पृथक्करण या विभाजन

sepoys : सिपाही

sepsulture : a burial place [s. 297, I.P.C.] कब्रस्थान

sequelae : [sch. III, pt. B, Workmen's Compensation Act] अनुगम

sequence : अनुक्रम

sequestration : [s. 62(a), Army Act] परिवद्धकरण

serangs : [s. 20, Inland Vessels Act] सारंग

sergeant : सार्जेन्ट

serial list : क्रम सूची

serial number : क्रम संख्यांक

serial ropeways : [s. 15(1A)(k), Mines and Minerals (Development and Regulation) Act] आकाशी रज्जु मार्ग

sericulture : [s. 4(3)(d), Central Silk Board Act] रेशम उत्पादन

sericulture inspector : रेशम उत्पादन निरीक्षक

sericulturist : रेशम विज्ञानी

series : a succession, sequence, or continued course [s. 39, Indian Evidence Act] आवली ; आवलि ; [s. 220(1), Cr. P.C.] क्रम ; [s. 128, Companies Act] श्रृंखला

series of acts : [s. 33, I.P.C.] कार्यों की आवलि ; कार्यावलि ; [s. 220(1), Cr. P.C.] कार्यों का क्रम

series of days : [s. 9(1), General Clauses Act] दिनों की आवलियां

series of debentures : [s. 128, Companies Act] डिबेंचरों की श्रृंखला

series of letters : a set of letters, having certain features in common [s. 39, Indian Evidence Act] पत्रों की आवलि

series of occurrences : [s. 15, Indian Evidence Act] घटनाओं की आवलि ; घटनाओं का सिलसिला/क्रम

series of omissions : [s. 33, I.P.C.] लोपावली

series of operations : क्रमबद्ध संक्रियाएं

series of transactions : [s. 129, Indian Contract Act] संव्यवहारों की आवली

serious bodily injury : [s. 10B, Workmen's Compensation Act] गंभीर शारीरिक क्षति

serious dislocation : [s. 3(1)(b), Railways Companies (Emergency Provisions) Act] गंभीर रूप से अस्त-व्यस्त

serious illness : [2nd sch., item 79(1), Income-tax Act] गंभीर रुग्णता

serious inconvenience : [s. 33(1)(c)(i), prov., Registration Act] घोर असुविधा

serious interference : [s. 71C(4), Indian Railways Act] गंभीर बाधा

serious misconduct : [s. 18(1), Defence and Internal Security of India Act] घोर अवचार

serious repercussion : [s. 9B, Industrial Disputes Act] गंभीर प्रतिक्रिया

seriously handicapped : [s. 3(2)(b)(ii), Medical Termination of Pregnancy Act] गंभीर रूप से विकलांग

sermon : [s. 2(n), Copyright Act] प्रवचन

serologist : [s. 293(4)(f), Cr. P.C.] सीरम विज्ञानी

serrations, number of (coin) : दांतेदार किनारों की संख्या

servant : 1. a personal or domestic attendant [1st sch., app. A, form No. 25, C.P.C.] नौकर ; 2. one who is under the obligation to render certain services to, and to obey the orders of a person or a body of persons especially in return for wages or salary [s. 14, I.P.C.] सेवक ; कर्मचारी

servant, domestic : घरेलू नौकर

servant of the carrier : [s. 4(4), Carriage by Air Act] वाहक का कर्मचारी

servant of the Government : [s. 60(1), prov. 2, C.P.C.] सरकार का सेवक ; सरकारी कर्मचारी

serve : 1. to attend upon (as a servant does); to wait upon, minister to the comfort of सेवा करना ; 2. to make legal delivery of a process [s. 27, General Clauses Act] तामील करना ; 3. [s. 11(2)(c), Plantations Labour Act] परोसना ; परसना ; 4. to suffice for ; to satisfy पूर्ति करना ; 5. to undergo (a sentence) काटना

serve a notice : [s. 37, Gift-tax Act] सूचना तामील करना

serve better : [preamble, Konkan Passenger Ships (Acquisition) Act] और अच्छी प्रकार से पूर्ति करना

serve better the needs of the economy : [preamble, General Insurance Business (Nationalisation) Act] अर्थव्यवस्था की आवश्यकताओं की अधिक अच्छी तरह पूर्ति करना

serve in the ranks : [s. 80, Air Force Act] सामान्य सैनिकों में सेवा करना

serve overseas : [s. 17(1), prov., Navy Act] समुद्रपार सेवा करना

serve term of imprisonment : कारावास की अवधि काटना

serve the needs : [art. 315(2), Const.] आवश्यकताओं की पूर्ति करना

served by the stock exchange area : [s. 4(1)(b), Securities Contracts (Regulation) Act] स्टॉक एक्सचेंज का व्यवहार क्षेत्र

served with the enemy : [s. 90(h), Army Act] शत्रु की ओर से सेवा की

service : 1. the action of serving, helping or benefiting; conduct tending to the welfare or advantage of another ; a branch of public employment [s. 21, twelfth, I.P.C. and art. 19(6)(ii), Const.] सेवा ; 2. the action or an act of serving (a writ, notice etc.) upon a person [s. 63, Cr. P.C.] तामील ; 3. a regularly scheduled transport trip over a public transportation route [s. 48(3)(iii), Motor Vehicles Act] वहन सेवा ; 4. a good turn, benefit to another [s. 161, I.P.C.] उपकार

service and redemption of debt : [art. 112(3)(c), Const.] ऋण सेवा और ऋण मोचन

service and well being of the people : [art. 159, Const.] जनता की सेवा और कल्याण

service book : [s. 141(4), Air Force Act] सेवा पुस्तिका

Service Book Assistant : सेवा पुस्तिका सहायक

service, continuous : निरंतर सेवा

service contract : [ch. 19, heading, I.P.C.] सेवा संविदा

service debts : [s. 171(3), Navy Act] सेवा-ऋण

service family pension fund : a pension fund created for the benefit of the families of persons who are in service [s. 60(1), prov. (g), C.P.C.] सेवा कुटुंब पेंशन निधि

Service, Indian Administrative : भारतीय प्रशासनिक सेवा

Service, Indian Agricultural : भारतीय कृषि सेवा

Service, Indian Education : भारतीय शिक्षा सेवा

Service, Indian Foreign : भारतीय विदेश सेवा

Service, Indian Legal : भारतीय विधि सेवा

service line : [s. 2(1), *Indian Electricity Act*] सेवा लाइन

service of a notice of demand : [s. 65, *Income-tax Act*] मांग की सूचना की तामील

service of a railway : [s. 3(1), *Railways (employment of Members of the Armed Forces) Act*] रेल सेवा

service of interrogatories : [Or. 11, r. 7, *C.P.C.*] परिप्रश्नों की तामील

service of process : [Or. 33, r. 8, *C.P.C.*] आदेशिका की तामील

service of the demand : [s. 583(5)(a), *Companies Act*] मांग की तामील

service of the Government : [Or. 26, r. 8(a), *C.P.C.* and s. 33, *Cr. P.C.*] सरकार की सेवा

service of the summons : [s. 39(1), *Presidency Small Cause Courts Act*] समन की तामील

service of their faith, attendance at the : [IIIrd sch., art. 34, *Geneva Conventions Act*] अपने धर्म के अनुसार अर्चना में सम्मिलित होना

service or disservice : [s. 161, *I.P.C.*] उपकार या अपकार

service or execution of processes : [s. 20(iii), *Court-fees Act*] आदेशिकाओं की तामील या निष्पादन

service passage : [s. 2(22), *Delhi Municipal Corporation Act*] सफाई रास्ता

service postage stamps : सरकारी डाक टिकट

service privileges : [s. 25, *Army Act*] सेवा के विशेषाधिकार

service property : [s. 91(g), *Air Force Act*] सेवा संपत्ति

service roll : सेवावृत्त

service rules : सेवा नियम

service sheet : [s. 2(f), *explan. (2)(i), Motor Transport Workers Act*] सेवापत्र

service under the State : [art. 16(4), *Const.*] राज्य के अधीन सेवा

service voter, classified : [r. 27M(a) *Conduct of Elections Rules*] अधिसूचित सेवा नियोजित मतदाता

serviceability : उपयोगिता

serviceable : [sch., para II(c), *Air Corporations Act*] सेवायोग्य ; [s. 68(2)(5), *Motor Vehicles Act*] काम में लाने योग्य

serviceable general stores : [sch., para 11(c), *Air Corporations Act*] सेवायोग्य साधारण सामान

serviceable material : सेवायोग्य सामग्री

serviceable weapons : [s. 2(1)(c), *Arms Act*] काम के शस्त्र

services, defence : रक्षा सेवाएं

services essential to the life of the community : [s. 3(2)(32), *Defence and Internal Security of India Act*] सामुदायिक जीवन के लिए आवश्यक सेवाएं

services lent : [s. 2(1)(e), *Workmen's Compensation Act*] सेवाएं उधार दी

Services Selection Committee : सेवा चयन समिति

services, subordinate : अधीनस्थ सेवाएं

servicing of debts : ऋणाशोधन कार्य ; ऋण सेवा

servicing (of motor) : सर्विसिंग

servient heritage : [s. 4, *Indian Easements Act*] अनुसेवी संपत्ति ; अनुसेवी स्थल

servient owner : [s. 4, *Indian Easements Act*] अनुसेवी स्वामी

serving artillery : [s. 2(1)(e)(iv), *Arms Act*] तोपों को काम में लाना

serving judge : सेवारत न्यायाधीश

serving officer : an officer of the court whose duty is to make legal delivery of writ or summons or notice or any other process of the court [s. 62(3), *Cr. P.C.*] तामील करने वाला

आफिसर ; तामील करने वाला अधिकारी

serving officer's endorsement : [app. B, form No. 10, *C.P.C.*] तामील करने वाले आफिसर का पृष्ठांकन

session : a periodical sitting of Justices of the Peace or Sessions or Assistant or Additional Sessions Judges [s. 7(1), *Cr. P.C.*] सेशन ; सत्र

session, academic : शैक्षणिक सत्र

session, magistrates in : सत्राधीन मजिस्ट्रेट

session, plenary : पूर्ण अधिवेशन

session, school : विद्यालय सत्र

sessions division : one of the divisions into which a state has been divided under the Code of Criminal Procedure, 1973 for the purpose of trial of sessions cases [ss. 7(1) and 9(1), *Cr. P.C.*] सेशन खंड

Sessions Judge : सेशन न्यायाधीश

sessions of Parliament, prorogation and dissolution : [art. 85, *margin, Const.*] संसद् के सत्र, सत्रावसान और विघटन

sessions of the State legislature, prorogation and dissolution : [art. 174, *margin, Const.*] राज्य के विधान-मंडल के सत्र, सत्रावसान और विघटन

set : 1. a collection or number of things : समुच्चय ; 2. a number of things grouped together according to a system of classification or conceived as a whole [s. 57, *ill., Indian Contract Act*] संवर्ग ; 3. studded [s. 2(p), *Gold (Control) Act*] जड़ी हुई

set adrift : खोल कर छोड़ देना

set apart : [s. 173, *Air Force Act*] पृथक् करना ; पृथक् रखना

set aside : to annul, quash, render void or negatory [s. 96, *Cr. P.C.*] अपास्त करना ; [s. 178(3)(b), *Income-tax Act*] अलग रखना ; अलग रख देना

set aside a decree passed ex parte : [Or. 43, r. 1(d), *C.P.C.*] एकपक्षीय पारित डिक्री को अपास्त करना

set aside the dismissal : [Or. 25, r. 2(2), *C.P.C.*] खारिजी अपास्त करना

set at liberty : [2nd sch., form No. 35, *Cr. P.C.*] स्वतंत्र करना ; [s. 10(d), *Central Reserve Police Force Act*] मुक्त किया जाना ; अवमुक्त होना

set down for hearing : [Or. 36, r. 5(1), *C.P.C.*] सुनवाई के लिए रखा जाना

set forth : to express in words ; to give an account or statement of ; to present fully and clearly [s. 44, *Army Act*] उपवर्णित करना ; देना ; बताना

set forth in schedule : अनुसूची में दिया गया

set of jurors : जूरी-सदस्यों का संवर्ग

set of promises : [s. 2(e), *Indian Contract Act*] वचनों का संवर्ग

set off : 1. an item or amount which is or should be set off against another in the settlement of accounts, a counter claim or a counter balancing debt pleaded by the defendant in an action to recover the money due [Or. 8, *heading, C.P.C.*] मुजरा ; 2. to make a set off मुजरा करना ; मुजराई

set off against the property : [s. 47 *prov., Presidency-towns Insolvency Act*] संपत्ति के विरुद्ध मुजरा

set off refunds against tax : [s. 245, *Income-tax Act*] कर के प्रति प्रतिदायों का मुजरा

set off the amount to be refunded : [s. 33A(5), *Gift-tax Act*] रकम जो प्रतिदत्त की जानी है उसका मुजरा ; प्रतिदत्त की जाने वाली रकम का मुजरा करना

set out : laid down [s. 15(2)(b), *Industrial Employment (Standing Orders) Act*] उपवर्णित ; दिए हुए

set out the intended line of work : [s. 4(c), *Petroleum Pipelines (Acquisition of Right of User in Land) Act*] संकर्म का आशयित रेखांकन करना

set out the reasons : [s. 261(3), Companies Act] कारण देना

set over : [s. 17(2), Army Act and s. 11(3)(b), Navy Act] उपरिस्थापित

set unto one's hand : हस्ताक्षर करना

set up : [s. 14, Indian Trusts Act] खड़ा करना ; [s. 9(4), Apprentices Act] स्थापित करना ; गठन

set up a variation : [s. 18, Specific Relief Act] फेरफार होना अभिकथित करना

set up a want of assets as a defence : [s. 2, prov., Legal Representatives Suits Act] आस्तियों की कमी का प्रतिवाद करना

set up lien : [s. 124(1), Presidency-towns Insolvency Act] धारणाधिकार बताना

set up title adverse to beneficiary : [s. 14, Indian Trusts Act] हिताधिकारी के प्रतिकूल हक खड़ा करना

sets, bills in : विनिमय पत्र संवर्ग में ; संवर्ग में विनिमयपत्र

setter : सेटर

setting a scheme : [s. 92(1)(g), C.P.C.] स्कीम स्थिर करना

setting forth such other particulars : [s. 7(1), Interest-tax Act] ऐसी अन्य विशिष्टियां उपवर्णित करना

setting forth the grounds : [s. 2, Shore Nuisances (Bombay and Kolaba) Act] आधारों को बताते हुए

setting off one item against another : [s. 50, ill. (b), Indian Contract Act] एक मद को दूसरी में से मुजरा करना

setting out opinions : [s. 395(1), Cr. P.C.] राय उल्लिखित करते हुए ;

[s. 113, prov., C.P.C.] राय को उपवर्णित करते हुए

setting out the whole : [Or. 6, r. 9, C.P.C.] संपूर्णतः उपवर्णित करते हुए

setting up a new industrial unit : [s. 35D(1)(i), Income-tax Act] नई औद्योगिक एकक की स्थापना

setting up a title : putting forward a title [s. 111(g), T.P. Act] हक खड़ा करना ; हक जताना

settle : 1. to decide upon तय करना ; to decide by arrangement between the contesting parties [s. 54, T.P. Act] तय होना ; 2. to settle accounts [s. 35, Indian Trusts Act] परिनिर्धारण करना ; 3. to settle assessment of land ; settle property व्यवस्थापन करना ; 4. to dispose of निपटारा करना ; 5. to make final payment निपटाना ; निपटा देना ; 6. [s. 10, ill. (i), Indian Succession Act] बस जाना

settle a list of creditors : [s. 101(2)(b), Companies Act] लेनदारों की सूची निश्चित करना

settle a scheme, may : [s. 5(1), Charitable Endowments Act] एक स्कीम बना सकेगी

settle any debt : [s. 43(c), Indian Trusts Act] ऋण को निबटा देना

settled accounts : a statement of money received and paid with calculation of balance which has been finally decided between the parties [1st sch., app. D, form No. 21, C.P.C.] स्थिरीकृत लेखा ; तय हुआ हिसाब

settled by arrangement : [s. 19(1)(b), Extradition Act] ठहराव द्वारा तय किया

settled land : [sch., II(1)(a), Court-fees Act] व्यवस्थापित भूमि

settled law : सुस्थापित विधि

settled place of abode : [s. 2(1)(ii), Children Act] निश्चित निवास स्थान

settled property : [s. 2(19), Estate Duty Act] व्यवस्थापित संपत्ति

settled under this section : [s. 5(2), Charitable Endowments Act] इस धारा के अधीन बनाई गई

settlement : 1. a decision of a question, dispute, etc., the settling (of accounts) [s. 50, ill. (b), Indian Contract Act] परिनिर्धारण ; 2. to fix definitely ; to ascertain [Or. 5, r. 5, C.P.C.] स्थिरीकरण ; 3. the process of assessing the government land-

tax over a specific area ; the act of settling property upon a person or persons, in particular the terms of such an arrangement; the deed or instrument by which it is effected [s. 2(b), Specific Relief Act] व्यवस्थापन ; बंदोबस्त (सेटिलमेंट) ; 4. disposition [s. 20, Apprentices Act] निपटारा ; 5. the act of deciding disputes between parties [s. 18, Industrial Disputes Act] समझौता

settlement agreement : [s. 73(2), Arbitration and Conciliation Act] समझौता करार

settlement arrived at by agreement : करार द्वारा किया गया परिनिर्धारण

settlement authority, mining : खनन बंदोबस्त प्राधिकारी

settlement by arbitration : [s. 9(2)(n), Securities Contract (Regulation) Act] माध्यस्थम् द्वारा निपटान

settlement case : [s. 165, ill. (a), I.P.C.] व्यवस्थापन मामला ; बंदोबस्त मामला

settlement commission : [s. 245D(1A), Income-tax Act] समझौता आयोग

settlement commissioner : बंदोबस्त आयुक्त

settlement, French : [s. 10, ill. (vi), Indian Succession Act] फ्रांसीसी बस्ती

settlement is arrived at : परिनिर्धारण हो जाता है

settlement made previous to the marriage : [s. 21, Indian Succession Act] विवाह से पूर्व किया गया व्यवस्थापन

settlement, monthly : मासिक हिसाब-किताब

settlement of a list of contributories : [s. 467(1), prov., Companies Act] अभिदायियों की सूची के स्थिरीकरण की बात

settlement of claims : [s. 4, Emergency Risks (Undertakings) Insurance Act] दावों को तय करना

settlement of compensation : [s. 79, Indian Railways Act] प्रतिकर का परिनिर्धारण

settlement of disputes : [s. 20, Apprentices Act] विवादों का निपटारा

settlement of issues : ascertainment by the court of points of dispute in regard to proposition of law or fact between the parties in a civil case [Or. 5, r. 5, C.P.C.] विवादकों का स्थिरीकरण

settlement of land revenue : [s. 19(ix), Court-fees Act] भू-राजस्व का व्यवस्थापन

settlement officer : [s. 3(1), Displaced Persons (Claims) Supplementary Act] निपटारा अधिकारी ; बंदोबस्त अधिकारी

settlement on marriage : [s. 15(c), Specific Relief Act] विवाह पर का व्यवस्थापन

settlement on trust : [s. 5(va)(ii), Gift-tax Act] न्यास पर व्यवस्थापन

settlement or gift : [s. 24, Foreign Exchange Regulation Act] व्यवस्थापन या दान

settlement period : निपटान की अवधि

settlement rate : निपटान दर ; निपटान की दर

settlement, survey or : सर्वेक्षण या बंदोबस्त

settlements : settled colonies [s. 17(3), Tea Act] उपनिवेश

settling a sale proclamation : [app. E, form No. 28, C.P.C.] विक्रय उद्घोषणा स्थिर करना

settling a scheme : the action of establishing or arranging permanently a plan for accomplishing an object [s. 92(1)(g), C.P.C.] स्कीम स्थिर करना

settling difference of opinion : मतभेद तय करना

settlor : [s. 12(1), Estate Duty Act] व्यवस्थापक ; [s. 44(1), Presidency-towns Insolvency Act] व्यवस्थापनकर्ता

settlor's affairs : [s. 44(2), Presidency-towns Insolvency Act] व्यवस्थापनकर्ता के क्रियाकलाप

settlor's death : [s. 12, prov., Estate Duty Act] व्यवस्थापक की मृत्यु

Seven Year National Savings Certificate : [s. 193(ia), Income-tax Act] सात वर्षीय राष्ट्रीय बचतपत्र

sever : 1. to separate पृथक् करना ; 2. to disjoin विच्छेद करना

severable : 1. capable to being separated [s. 38(2), Sale of Goods Act] पृथक्करणीय ; जो पृथक् किया जा सके ; 2. capable of being divided [s. 13(2), Sale of Goods Act] विभाजनीय

severable breach : [s. 38(2), Sale of Goods Act] पृथक्करणीय भंग

several : 1. more than one [Or. 8, r. 7, C.P.C.] कई ; 2. existing apart ; separate [s. 27, Indian Trusts Act] पृथक्-पृथक् ; 3. distinct [Or. 20, r. 18(1), C.P.C.] विभिन्न

several distinct grounds : [Or. 8, r. 7, C.P.C.] कई सुभिन्न आधार

several joint promises : [s. 38(3), Indian Contract Act] कई संयुक्त वचनगृहीता

several liabilities : [s. 27, Indian Trusts Act] पृथक्-पृथक् दायित्व

several parties : [Or. 20, r. 18(1), C.P.C.] विभिन्न पक्षकार

severally : separately; individually [s. 37, ill. (b), T.P. Act] अलग-अलग ; [Or. 1, r. 1, C.P.C.] पृथक्-पृथक् ; [s. 25, Indian Partnership Act] पृथक्तः

severance : 1. the division of a joint estate into different parts [s. 37, T.P. Act] विभाजन ; 2. putting apart पृथक्करण

severance of leases : [s. 10(2)(d), Life Insurance Corporation Act] पट्टों का पृथक्करण

severance of the land : [s. 10(3)(ii), Petroleum Pipelines (Acquisition of Right of User in Land) Act] भूमि का पृथक्करण

severe : 1. rigorous ; strict or stern in dealings कठोर ; गुरुतर ; 2. [s. 320, eighthly, I.P.C.] तीव्र

severe punishment : [s. 71, I.P.C.] गुरुतर दंड

severe reprimand : [s. 71(i), Army Act and s. 81(1)(l), Navy Act] तीव्र धिग्दंड

severed from the earth : [s. 378, expln. 1, I.P.C.] भूमि से पृथक् किया गया

severed from the soil : [2nd sch., item 25(3), Income-tax Act] धरती से अलग कर ली गई

severed, to be : पृथक् किया जाना

severely injured : [s. 13(3), Prevention of Cruelty to Animals Act, 1960] गंभीर रूप से क्षतिग्रस्त

severer : [s. 426(2)(a), Cr. P.C.] कठोरतर

severer in kind : कठोरतर किस्म का

severing : the action of separating one from the other or connected parts [s. 30(4), Indian Partnership Act] विच्छेद करना

severity : the quality of being severe कठोरता

sewage : [s. 2(54), Delhi Municipal Corporation Act] मल

sewage disposal works : [s. 2(g), Water (Prevention and Control of Pollution) Act] मल व्ययन संकर्म

sewage, domestic : घरेलू मल

sewage effluent : [s. 2(e), Water (Prevention and Control of Pollution) Act] मल बहिःस्राव

sewer : [s. 12(1)(b), Indian Electricity Act] मलनाली

sewage system : [s. 2(g), Water (Prevention and Control of Pollution) Act] मलबहन प्रणाली

sewage work : [s. 116(h)(1), Cantonments Act] मलवाही संकर्म

sewing : [s. 74(2), Trade and Merchandise Marks Act] सिलाई ; सिलाई करना

sex : one of the two divisions of organic beings, especially human beings, respectively designated male and female [s. 10(1)(a), Guardians and Wards Act and art. 15(1), Const.] लिंग

sex-linked disorder : [long title, Pre-Natal Diagnostic Techniques (Regulation and Prevention of Misuse) Act] लिंग-सहलग्न विकार

sexual favours : [s. 354A(1)(ii), I.P.C.] लैंगिक स्वीकृति

sexual harassment : [s. 2(n), Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act] लैंगिक उत्पीड़न ; यौन शोषण

sexual immorality : [ch. 14, heading, Cantonments Act] लैंगिक दुराचार

sexual intercourse : carnal copulation of male and female, implying actual penetration [s. 372, expln. II, I.P.C. and s. 198(6), Cr. P.C.] मैथुन

shackle : [s. 29(3), expln. (b), Factories Act] शैकल

shaft : [s. 2(1)(j)(ii), Mines Act] कूपक ; [s. 2(1), Factories Act] शैफ्ट

shake the credit : to bring about impairment of the credibility [s. 153, Indian Evidence Act] विश्वसनीयता को धक्का पहुंचाना

shall administer oath : [s. 99(2), Navy Act] शपथ दिलाएगा

shall affect : [s. 12, prov., Army Act] प्रभाव डालेगी/डालेगा

shall agree with the judgment, decree : [Or. 20, r. 6(1), C.P.C.] डिक्री निर्णय के अनुरूप होगी

shall aid with his advice : [s. 4(a), Emigration Act] अपनी सलाह देकर साहाय्य देगा

shall also be laid on the table of Parliament : [s. 43(3), Industrial Finance Corporation Act] संसद् के पटल पर भी रखे जाएंगे/रखा जाएगा

shall be a corporate body by the name of : [s. 3(2), Industrial Finance Corporation Act] के नाम का एक निगमित निकाय होगा

shall be a good discharge : [s. 10(1)(b), Foreign Exchange Regulation Act] उन्मोचित हो जाएगा

shall be accompanied by the prescribed fee : [s. 25, Representation of the People Act, 1950] के साथ विहित फीस होगी ; के साथ विहित फीस दी जाएगी

shall be accounted for against the export quota : [s. 22(4), Tea Act] निर्यात कोटा से मुजरा की जाएगी

shall be adjusted against the wages : [s. 28(2), Motor Transport Workers Act] मजदूरी के विरुद्ध समायोजित की जाएगी ; मजदूरी के प्रति समायोजित की जाएगी

shall be aggregated : [s. 4(1)(c), expln., Workmen's Compensation Act] संकलित कर ली जाएगी

shall be applicable : [s. 6(c), Trade Unions Act] उपयोज्य होगी

shall be assessed as a percentage on the pay : वेतन के प्रतिशत के आधार पर निर्धारित किया जाएगा

shall be at all times open to inspection : [s. 57(1), Registration Act] सब समयों पर निरीक्षण के लिए खुली रहेगी

shall be at liberty to explain : [s. 281(4), Cr. P.C.] स्पष्टीकरण करने के लिए स्वतंत्र होगा

shall be binding upon : [s. 36(4), Industrial Finance Corporation Act] पर आबद्धकर होगा

shall be brought into the books : [s. 30, Employees' State Insurance Act] बहियों में चढ़ा लिए जाएंगे

shall be bound to attend : [s. 10(3), Medicinal and Toilet Preparations (Excise Duties) Act] हाजिर होने के लिए आबद्ध होगा

shall be bound to state : कथन करने के लिए आबद्ध होंगे

shall be calculated : [sch. II, item 3, Coal Mines Provident Fund and Miscellaneous Provisions Act] संगणना की जाएगी

shall be called : [s. 1, I.P.C.] कहलाएगा

shall be carried forward : [s. 33(2)(ii), Income-tax Act] अग्रनीत की जाएगी

shall be carried into effect : [s. 180(1), Army Act] क्रियान्वित किया जाएगा ; कार्यान्वित किया जाएगा

shall be chargeable : [s. 15, Income-tax Act] प्रभार्य होंगी

shall be chosen : [art. 80(5), Const.] चुने जाएंगे

shall be claimable under the instrument : [s. 26, *Indian Stamp Act*] लिखत के अधीन दावा किया जा सकेगा

shall be considered in private : [s. 9, *Indian Lunacy Act*] प्राइवेट में विचार किया जाएगा

shall be construed accordingly : [art. 25, *explan. II, Const.*] अर्थ तदनुसार लगाया जाएगा

shall be convened : [s. 43(2)(d), *Industrial Finance Corporation Act*] बुलाए जाएंगे ; संयोजित किए जाएंगे

shall be credited : [s. 32A(1), *Industrial Finance Corporation Act*] जमा किए जाएंगे

shall be dealt with and determined according to the law : [s. 16, *Presidency Small Cause Courts Act*] विधि के अनुसार कार्यवाही की जाएगी और अवधारण किया जाएगा

shall be deemed to be adopted : [s. 12A, *Industrial Employment (Standing Orders) Act*] अंगीकृत किए गए समझे जाएंगे

shall be deemed to be under distraint : [s. 132A(1)(iii), *Income-tax Act*] करस्थम् के अधीन समझी जाएंगी

shall be deemed to be valid service : [Or. 5, r. 26(b), *C.P.C.*] विधिमान्य तामील समझी जाएगी

shall be deemed to be void : [art. 31B, *Const.*] शून्य समझा जाएगा

shall be deemed to give a gratification : [s. 171B(2), *I.P.C.*] समझा जाएगा कि वह परितोषण देता है

shall be deemed to have been properly deposited : [s. 188(4)(b), *Companies Act*] यह समझा जाएगा कि वह समुचित रूप से निक्षिप्त की गई है

shall be deemed to have been validly made : [s. 8, *prov. 2, C.P.C.*] विधिमान्यतः बनाए गए समझे जाएंगे ; विधिमान्य रूप से बनाए गए समझे जाएंगे

shall be deemed to have no previous year for the said assessment year : [s. 3(2), *Income-tax Act*] यह समझा जाएगा कि उक्त निर्धारण वर्ष के लिए कोई पूर्व वर्ष नहीं है

shall be deemed to have the meaning : [s. 3(xxv), *Army Act*] के वे ही अर्थ समझे जाएंगे

shall be deemed to have vacated his office : [s. 5(4), *Press Council Act*] यह समझा जाएगा कि उसने अपना पद रिक्त कर दिया है

shall be deemed to mean : से अभिप्रेत समझा जाएगा

shall be determined by lot : [s. 11(2), *prov., Industrial Finance Corporation Act*] का अवधारण लाट द्वारा किया जाएगा

shall be determined in the following manner : [art. 55(2), *Const.*] निम्नलिखित रीति से अवधारित की जाएगी

shall be discharged of and from the same : उसके बारे में और उससे उन्मोचित कर दिया जाएगा

shall be divided : [art. 170(2), *Const.*] विभाजित किया जाएगा

shall be elected : [art. 80(4), *Const.*] का निर्वाचन किया जाएगा

shall be embodied in or annexed to : [s. 192(2), *Companies Act*] में निविष्ट या उससे उपाबद्ध कर दी जाएगी

shall be equal in number : [s. 8(2), *Minimum Wages Act*] संख्या में बराबर होंगे

shall be expressed to be taken in the name of : [art. 77(1), *Const.*] के नाम से की हुई कही जाएगी

shall be forfeited to the government : [s. 62, *Inland Vessels Act*] सरकार को समपहृत हो जाएगा

shall be forwarded : [s. 34(7), *Industrial Finance Corporation Act*] अग्रेषित की जाएगी ; भेजा जाएगा

shall be free (from) : [s. 14(c), *Sale of Goods Act*] (से) मुक्त रहेगा

shall be freed and discharged : [s. 4(2), *Metal Corporation of India (Acquisition of Undertaking) Act*] मुक्ति और उन्मोचन हो जाएगा

shall be guided by principles : [s. 21(4), *Specific Relief Act*] सिद्धांतों द्वारा मार्गदर्शित होगा ; सिद्धांतों से मार्गदर्शित होगा

shall be his warrant for retaining that amount, certificate : [s. 162(2), *Income-tax Act*] प्रमाणपत्र उस रकम को प्रतिधारित करने के लिए उसका समुचित आधार होगा

shall be in addition to and not in derogation of : [s. 480, *Companies Act*] के जोड़ में न कि अल्पीकरण में होगी ; [s. 18, *Petroleum Pipelines (Acquisition of Right of User in Land) Act*] के अतिरिक्त न कि उसके अल्पीकरण में होगी

shall be issued as soon as conveniently may be : सुविधापूर्वक जितनी शीघ्र निकाली जा सके निकाली जाएगी

shall be liable to account for : [s. 21(2), *Air Corporations Act*] के लिए उत्तरदायी होगा

shall be made available : उपलब्ध की जाएगी ; उपलब्ध कराई जाएगी

shall be made over to a police officer : पुलिस आफिसर के हवाले कर दिया जाएगा

shall be maintained : [s. 21(5), *Mines Act*] चालू हालत में रखा जाएगा ; बनाए रखा जाएगा

shall be of as full force and effect against or in favour of the National Bank : [s. 16(5), *National Bank for Agriculture and Rural Development Act*] राष्ट्रीय बैंक के विरुद्ध या उसके पक्ष में वैसे ही पूर्णतः प्रवृत्त और प्रभावशील होगी

shall be omitted from the list : सूची में से छोड़ दिया जाएगा

shall be on probation : परिवीक्षा पर रहेगा

shall be one-third of its total strength : [s. 287(2), *Companies Act*] उसकी कुल सदस्य संख्या की एक-तिहाई होगी

shall be open to inspection : [s. 20, *Trade Unions Act*] निरीक्षण के लिए खुली रहेगी

shall be personally liable : [s. 159(4), *Income-tax Act*] व्यक्तिगत तौर पर दायी होगा

shall be prevented : निवारित रखा जाएगा

shall be punishable summarily : संक्षिप्त प्रक्रिया से दंडनीय होगा

shall be read over : [Or. 28, r. 7, *C.P.C.*] पढ़कर सुनाया जाएगा

shall be receivable in evidence : साक्ष्य में लिए जाने योग्य होगा

shall be reckoned : [s. 185, *Army Act*] मानी जाएगी

shall be recorded : [s. 23, *Inland Vessels Act*] अभिलेखबद्ध की जाएगी ; अभिलिखित की जाएगी

shall be regarded : समझे जाएंगे

shall be renewable : [s. 8, *Passports Act*] नवीकरण किया जा सकेगा

shall be satisfied : [s. 3(c), *Countess of Dufferin's Fund Act*] चुकाए जाएंगे

shall be subject to imprisonment : कारावास से दंडनीय होगा

shall be subject to inspection : [s. 6(2), *Securities Contracts (Regulation) Act*] निरीक्षण किया जा सकेगा

shall be substituted : प्रतिस्थापित किए जाएंगे

shall be sufficient warrant for detaining the person in custody : [s. 148, *Navy Act*] उस व्यक्ति को अभिरक्षा में निरुद्ध रखने के लिए पर्याप्त आधार होगा

shall be sworn or affirmed : [s. 104(1), *Navy Act*] शपथ दिलाई जाएगी या प्रतिज्ञान कराया जाएगा

shall be taken down : लिखा जाएगा

shall be the quorum for a meeting : [s. 174(1), *Companies Act*] अधिवेशन के लिए गणपूर्ति (कोरम) होंगे

shall be the sole responsibility and liability of the auctioneers : जिम्मेदारी और दायित्व अनन्य रूप से नीलामकर्ताओं का होगा

shall be transferred to the credit of his account : [s. 17(5), *Employees' Provident Funds and Miscellaneous Provisions Act*] उसके खाते में जमा किए जाने के लिए अंतरित कर दी जाएगी

shall be treated as confidential : [s. 21, *Industrial Disputes Act*] गोपनीय रखी जाएगी ; [s. 5(6), *Working Journalists (Fixation of Rates of Wages) Act*] गोपनीय मानी जाएगी

shall become a member : सदस्य हो जाएगा

shall bring the case before : उस मामले को..... के समक्ष जाएगा

shall by the said name sue and be sued : [s. 13, Trade Unions Act] उक्त नाम से वह वाद जाएगा और उस पर वाद लाया जाएगा

shall cause public notice to be given : [s. 9(b), Works of Defence Act] सार्वजनिक सूचना कराएगा

shall cause the same to be presently remedied : [s. 62, Navy Act] तुरंत उस बात का उपचार कराएगा

shall cause to be published annually in the Official Gazette : [s. 9, Charitable Endowments Act] राजपत्र में प्रतिवर्ष प्रकाशित कराएगा

shall cease on marriage : [s. 9(6), Hindu Minority and Guardianship Act] विवाह हो जाने पर समाप्त हो जाएगी

shall cease to be a member : सदस्य नहीं रहेगा

shall cease to be performed : [s. 126, Income-tax Act] पालन नहीं किया जाएगा

shall cease to have effect : [s. 5(a), Hindu Minority and Guardianship Act] प्रभावहीन हो जाएगी; [s. 3(4), Delhi Administration Act] समाप्त हो जाएगा

shall cease to hold office : [s. 9(1), 2nd prov., Employees' State Insurance Act] पद धारण करना समाप्त हो जाएगा

shall come into force : [s. 1(3), Arbitration Act] प्रवृत्त होगा

shall continue to apply : [s. 8(2), Jayanti Shipping Company (Taking Over of Management) Act] को लागू होगा; को लागू रहेगा

shall countermand the poll : [s. 52, Representation of the People Act, 1951] मतदान को प्रत्यादिष्ट कर देगा

shall follow, decree : [s. 33, C.P.C.] के अनुसरण में डिक्री होगी

shall form part of : का भाग होगा

shall have perpetual succession and a corporate seal and may sue and be sued in his corporate name : [s. 3(2), Charitable Endowments Act] शाश्वत उत्तराधिकार होगा और उसकी एक निगम मुद्रा होगी तथा अपने निगमित नाम से वह वाद ला सकेगा और उसके विरुद्ध वाद लाया जा सकेगा

shall have the effect of : [art. 61(4), Const.] का प्रभाव होगा

shall have the force of law : विधि का बल रखेगा

shall have the like powers : [s. 3(1), Companies (Profits) Surtax Act] वैसी ही शक्तियां होंगी

shall have the same force and effect : [s. 158(3)(b), Companies Act] वही प्रभाव और वैसा ही प्रवर्तन होगा; वही बल और प्रभाव होगा

shall hear and determine the appeal : [s. 11(4), Companies (Profits) Surtax Act] अपील की सुनवाई और अवधारण करेगा

shall hold good : [s. 54(d), Employees' State Insurance Act] प्रभावी रहेगा

shall immediately become due and payable : तुरंत शोध्य और सदेय हो जाएगा

shall maintain proper accounts : [s. 5(1), Dakshina Bharat Hindi Prachar Sabha Act] उचित लेखा रखेगी; उचित हिसाब रखेगी

shall not abate : [s. 31(4), Cost and Works Accountants Act] उपशमन नहीं होगा

shall not again form part of the deductions : [s. 20(2), Income-tax Act] पुनः उन कटौतियों का भाग नहीं होंगे

shall not apply to any place : किसी स्थान को लागू न होगा

shall not apply to the State of Jammu and Kashmir except to the extent : जम्मू-कश्मीर राज्य को उस हद तक ही लागू होगा जहां तक

shall not be deemed ever to have become illegal or void : कभी भी अवैध या शून्य हुई नहीं समझी जाएगी

shall not be deemed to be illegal or void : अवैध या शून्य नहीं समझी जाएगी

shall not be enforceable : [art. 37, Const.] प्रवर्तनीय नहीं होंगे

shall not be liable to be contested : उसका प्रतिवाद नहीं किया जा सकेगा

shall not be placed in liquidation : [s. 45, State Financial Corporations Act] समापनाधीन नहीं किया जाएगा

shall not be questioned : [s. 33A(8), Income-tax Act] प्रश्नगत नहीं की जाएगी

shall not be taken into account : [s. 2(18), expln. 1(1), Income-tax Act] गिनती में नहीं लिया जाएगा; [s. 2(g), expln. 4, Monopolies and Restrictive Trade Practices Act] हिसाब में नहीं लिया जाएगा

shall not be taken to satisfy the obligation : [s. 146(3), Companies Act] यह न समझा जाएगा कि बाध्यता की पूर्ति कर देता है

shall not be varied to his disadvantage : [s. 43(4), Andhra Pradesh and Madras (Alteration of Boundaries) Act] उसके लिए अहितकर रूप में परिवर्तन नहीं किया जाएगा

shall not enhance an assessment : [s. 215(2), Income-tax Act] निर्धारण को नहीं बढ़ाएगा

shall not have or obtain any recourse or right against money : [s. 3(2), Banking Companies (Acquisition and Transfer of Undertakings) Act] धन का न कोई उपयोग करेगी और न उस पर कोई अधिकार अभिप्राप्त करेगी

shall not have power to transfer or charge the same or her beneficial interest therein : [s. 10, T.P. Act] उसको या उसमें अपने फायदाप्रद हित को अंतरित या भारित करने की शक्ति न होगी

shall not qualify for deduction : [s. 35D(6), Income-tax Act] कोई कटौती नहीं की जाएगी

shall not take the legacy : [s. 141, Indian Succession Act] वसीयत संपदा नहीं मिलेगी

shall not withhold assent therefrom : [art. 111, prov., Const.] उस पर अनुमति नहीं रोकेगा

shall operate as : का प्रभाव रखेगी

shall otherwise act in a disorderly manner : [s. 131(1)(b), Representation of the People Act, 1951] विच्यूलखलता से कोई अन्य कार्य करेगा

shall pass as a coin of different description : भिन्न प्रकार के सिक्के के रूप में चलेगा

shall prejudice the determination on the merits of any issue : [s. 141A(5), Income-tax Act] किसी विवाद्यक के गुण-दोष के आधार पर अवधारण पर प्रतिकूल प्रभाव डालेगा

shall proceed to charge the jury : जूरी को भारबोधन करने के लिए अग्रसर होगा

shall proceed to hear the complaint : [s. 5(4), Commissions of Inquiry Act] परिवाद सुनने के लिए अग्रसर होगा

shall record the reason of his inability : अपनी असमर्थता का कारण लिखेगा

shall retire in every second year : [s. 154(2), Representation of the People Act, 1951] हर दूसरे वर्ष के अवसान पर निवृत्त हो जाएगा

shall revert to the share holders : [s. 9, Jayanti Shipping Company (Taking Over of Management) Act] अंशधारियों को प्रतिवर्तित हो जाएगा

shall serve a notice of demand : [s. 13(5), Companies (Profits) Surtax Act] मांग की सूचना की तामील कराएगा

shall stand amended : संशोधित हो जाएगा

shall stand freed and discharged from any obligation : [s. 4(1), Bonded Labour System (Abolition) Act] किसी बाध्यता से मुक्त और उन्मोचित हो जाएगा

shall stand transferred : [s. 80MM(1)(ii), prov., Income-tax Act] अंतरित हो जाएगा

shall stand vacated : [s. 6(4), Bonded Labour System (Abolition) Act] समाप्त हो जाएगा

shall take the requisite steps for : अपेक्षित कार्रवाई करेगा

sexually abused : [s. 6(2A), Suppression of Immoral Traffic in Women and Girls Act] लैंगिक दुरुपयोग

sexually coloured remarks : [s. 2(n)(iii), *Sexual Harassment of Women at Workplace (Prevention, Prohibition and Redressal) Act, 1951*] लैंगिक अत्युक्त टिप्पणियां

sexually explicit act : [s. 67B(c), *Information Technology Act*] कामुकता व्यक्त करने वाले कार्य

sham and colourable document : मिथ्या और आभासी दस्तावेज/मिथ्या और छद्म दस्तावेज

shamefully : [s. 34(a), *Army Act*] लज्जास्पद रूप से

shamefully abandon : [s. 6(c), *Assam Rifles Act*] लज्जास्पद रूप से छोड़ना

shamefully cast away his arms : [s. 34(c), *Air Force Act*] अपने आयुधों को लज्जास्पद रूप से संत्यक्त करना

share : 1. the part or portion (of something) which is allotted or belongs to an individual, when distribution is made among a number; also, the portion or quota which is contributed by an individual अंश; 2. a definite portion of the capital of a company अंश; शेयर; 3. to get a share [s. 48(a), *Indian Partnership Act*] अंश पाना ; हिस्सा पाना ; भाग पाना

share application and allotment : शेयर आवेदन और आवंटन

share capital : शेयर पूंजी

share capital account of the company : [s. 280Z(3), *expln. (ii), Income-tax Act*] कंपनी का शेयर पूंजी खाता

share capital audit : शेयर पूंजी संपरीक्षा

share capital, deferred : आस्थगित शेयर पूंजी

share capital, paid up : [s. 32(2), *Industrial Finance Corporation Act*] समादत्त शेयर पूंजी

share certificate : शेयर प्रमाणपत्र

share certificate audit : शेयर प्रमाणपत्र लेखापरीक्षा

share, cumulative preference : संचयी अधिमानी शेयर

share, discount on issue of : शेयर निर्गमन पर बट्टा

share distribution list : शेयर वितरण सूची

share, distributive : [s. 32, *expln., Indian Succession Act*] वितरणीय अंश

shareholder : [s. 194, *prov., Income-tax Act and art. 31A(1)(d), Const.*] शेयर धारक

shareholder, equity : [s. 2(22)(e)(ia), *Income-tax Act*] साधारण शेयर धारक

shareholder's cash book : शेयर धारक रोकड़बही

share holding : [s. 79, *Income-tax Act*] शेयर धारण

share holding company : [s. 43A(6)(b)(iii), *Companies Act*] अंश (शेयर) धारी कंपनी

share holding interest : [s. 173, *prov., Companies Act*] अंश (शेयर) धारित हित

share in a corporation : [s. 2(19), *C.P.C.*] निगम अंश

share in a specific movable : [Or. 21, r. 31(1), *C.P.C.*] विनिर्दिष्ट जंगम वस्तु में अंश

share in property : [s. 3, *expln. II, T.P. Act*] संपत्ति में अंश

share issued at discount : [sch. V, pt. I, item 3(g), *Companies Act*] बट्टे पर निर्गमित अंश (शेयर)

share ledger : शेयर खाता

share money : शेयर धन

share premium account : [2nd sch., *expln. 2, Companies (Profits) Surtax Act*] अंश (शेयर) प्रीमियम खाता

share profits, to : [s. 48(a), *Indian Partnership Act*] लाभों का अंश पाना ; लाभों में हिस्सा पाना ; लाभों का भाग पाना

share qualification : [s. 10, *Oil Industry (Development) Act*] शेयरजात अर्हता ; [s. 27, *State Financial Corporations Act*] शेयरधारण अर्हता

share shall go as undisposed : [s. 108, *Indian Succession Act*] अंश अव्ययनित समझा जाएगा

share transfer : शेयर अंतरण

share transfer audit : शेयर अंतरण संपरीक्षा

share transfer or share registration office : [s. 602(c), *Companies Act*] अंश (शेयर) अंतरण या अंश (शेयर) रजिस्ट्रीकरण कार्यालय

share warrant : a warrant certificate issued by a corporation evidencing the right of its holder to receive a specified number of paid up shares of the stock of the corporation [s. 2(27), *Companies Act*] अंश अधिपत्र (शेयर अधिपत्र) ; [s. 62(2), *Indian Stamp Act*] शेयर वारंट

shares are definite and ascertainable : [s. 26, *Income-tax Act*] अंश निश्चित और अभिनिश्चय्य है

shares, deferred : आस्थगित शेयर

shares, equity : साधारण शेयर

shares, forfeiture of : शेयरों का समपहरण

shares in a corporation : a definite portion of the capital in a corporation [s. 2(19), and 60(1), *C.P.C.*] निगम अंश ; [sch., II, item 1(g), *Income-tax Act*] निगम में के शेयर

shares in the capital of the corporation : [Or. 21, r. 46(1)(b), *C.P.C.*] निगम की पूंजी में के अंश ; निगम की पूंजी में के शेयर

shares, ordinary : मामूली शेयर

shares, participating preference : अवशिष्टगामी अधिमानी अंश

shares, preference : [s. 87(2)(b)(i), *Companies Act*] अधिमानी अंश ; [sch., pt. II, entry (d), *Mangrol and Manavadar (Administration of Property) Act*] अधिमानी शेयर

shares, redeemable preference : मोचनीय अधिमानी शेयर

shares, splitting of : शेयरों का विखंडन

shares, sub division of : शेयर उप-विभाजन

shares, surrender of : शेयर अभ्यर्पण

sharing : dividing into shares and taking of each a portion [s. 43, *Indian Contract Act*] अंश बांटना ; हिस्सा बांटना

sharing of break-bulk vessel : [s. 115VG(4), *Income-tax Act*] जलयान से माल उतारने में हिस्सा बांटना

sharp-edged : तेज धार वाला ; तीक्ष्ण धार वाला

sharp-edged weapon : [s. 2(1)(c), *Arms Act*] तीक्ष्ण धार वाला शस्त्र

shebait : [1st sch, app. A, *pleadings (1), C.P.C.*] सेवायत

shed : [s. 6(1)(jj), *Indian Ports Act*] शेड

shed cattle : [s. 2(54), *Delhi Municipal Corporation Act*] पशु शेड

shed clerk : शेड लिपिक

shed turner : शेड खरादी

Sheep Husbandry Officer : भेड़ पालन अधिकारी

sheet : पन्ना

sheet of music : [s. 2(a), *Delivery of Books and Newspapers (Public Libraries) Act*] स्वरलिपि पत्र ; [s. 521(o), *Copyright Act*] संगीतपत्रक

sheet rubber : [s. 3(h)(iii), *Rubber Act*] शीट रबड़

shell : [s. 2(1)(b)(i), *Arms Act*] गोला

shell-fish : [s. 3(1), *Indian Fisheries Act*] जलीय कवच प्राणी

shellac : [sch., item 10, *Khadi and Village Industries Commission Act*] चपड़ा

sheller type : [s. 5(4)(d), *Rice Milling Industry (Regulation) Act*] धान से छिलके निकालने वाली

shelter : [sch., pt. I, *Wealth-tax Act*] आश्रय

shelter home : [s. 2(u), *Juvenile Justice (Care and Protection of Children) Act*] आश्रम गृह

sheriff : a person appointed by the State Government in the Presidency-towns, who is responsible for the keeping of the prisoners in safe custody, preparing the panel of the jurors, the execution of the writs and of the sentence of death [s. 88(c), *Registration Act*] शेरिफ

shift : a group of people who work or occupy themselves in turn with other group; the time of working of such group [s. 2(1)(p), *Mines Act*] पारी

shift assistant (combustion) : पारी सहायक (दहन)

shift, day : दिन पारी

shift engineer : पारी इंजीनियर

shift, night : रात्रि पारी

shift system : पारी प्रणाली

shift working : [sch. 4, item 6, *Industrial Disputes Act*] पारी में काम ; पाली में काम

shifting cultivation : [s. 29(1)(xvi), *Manipur (Hill Areas) District Councils Act*] परिवर्ती खेती

shifting of industrial undertaking : [s. 280ZA(2), *Income-tax Act*] औद्योगिक उपक्रम का स्थानांतरण

ship : large vessel [s. 3(55), *General Clauses Act*] पोत ; to put, receive or take on board [s. 18(1), *Tea Act*] लादना

ship builder : [s. 188, ill. (b), *Indian Contract Act*] पोत-निर्माता

ship of war : [s. 1(4), *Indian Dock Labourers Act*] युद्ध का पोत; युद्ध पोत

ship or conveyance : [s. 13, expln., *Foreign Exchange Regulation Act*] पोत या प्रवहण

ship owner : [sch., pt. 1, item 11, *Commercial Documents Evidence Act*] पोत का स्वामी

ship papers : [s. 9(2), *Naval and Aircraft Prize Act*] पोत के कागजपत्र

ship repairs : [preamble, *Alcock Ashdown Company Limited (Acquisition of Undertakings) Act*] पोत की मरम्मत

ship surveyor : [s. 195(a), *Indian Contract Act*] पोत सर्वेक्षक

ship's line : [sch. II(vii)(g), *Workmens' Compensation Act*] पोत की रस्सी

ship's protest : [s. 8(1)(d), *Notaries Act*] पोत का प्रसाक्ष्य

shipment : the act or process of shipping, the delivery of goods to a carrier for transportation : [s. 6, *Indian Carriage of Goods by Sea Act*] लदाई

shipment of goods : [sch., pt. II, item 4, *Commercial Documents Evidence Act*] माल की लदाई

shipment register : लदान रजिस्टर

shipper : [ss. 5 and 7, *Indian Carriage of Goods by Sea Act*] माल भेजने वाला

shipping : transporting by ship [s. 2(c), *Industrial Finance Corporation Act*] पोत परिवहन

shipping bill : [s. 2(37), *Customs Act*] पोत पत्र ; पोत परिवहन पत्र

shipping business : [s. 172(1), *Income-tax Act*] पोत परिवहन कारबार

shipping clerk : पोत परिवहन लिपिक

shipping coordination officer : पोत परिवहन समन्वय अधिकारी

shipping development fund committee : पोत परिवहन विकास निधि समिति

shipping index : [sch., pt. 1, item 2, *Commercial Documents Evidence Act*] शिपिंग इंडेक्स

shipping inspector : पोत परिवहन निरीक्षक

shipping order : [sch. 1, item 60, *Indian Stamp Act*] पोत परिवहन आदेश

shipwrecked (person) : [s. 24(b), *Merchant Shipping Act*] ध्वस्तपोत (व्यक्ति)

shipwright artificer : पोतकार शिल्पी

shipyard : [s. 16(1)(b), *Merchant Shipping Act*] पोत प्रांगण

shock : a sudden agitation of body or mind; a sudden and violent blow, impact or collision, tending to overthrow or to produce internal oscillation in a body subject to it; also the disturbance of equilibrium or the internal oscillation resulting from this [s. 93, ill., *I.P.C.*] आघात

shod : [r. 117. 10, *Red Tariff No. 19*] नाल

shoot out : [s. 123(c)(iii), *Railways Act*] गोली मारना

shooting : letting fly or causing to be driven forward with force from a weapon [s. 14, ill. (o), *Indian Evidence Act*] असन; [s. 14, ill. (i), *Indian Evidence Act*] असन करना ; गोली मारना

shop : [s. 2(e), *Protection of Civil Rights Act and art. 15(2)(a), Const.*] दुकान

shop assistant : [s. 2(f)(ii), *Emigration Act*] दुकान सहायक

shop book : [s. 192, ill. (b), *I.P.C.*] दुकान की बही ; [Or. 7, r. 17, *C.P.C.*] दुकान का बही खाता

shop inspector : दुकान निरीक्षक

shop-keeper : one who keeps a shop for the sale of goods [s. 114, ill. (a), *Indian Evidence Act*] दुकानदार

shop superintendent : दुकान अधीक्षक

shopping centres : [s. 3(j)(iii), *Delhi Apartment Ownership Act*] बाजार

shore : [preamble, *Shore Nuisances (Bombay and Kolaba) Act*] तट

shore or bank : तट या किनारा

shores of India : [s. 3(11), *Navy Act*] भारत के समुद्रतट

shortage : कमी

short bill : अल्पकालिक बिल

short bills book : अल्पकालिक बिल बही

short-coming : [s. 10(1)(d), *National Commission for Women Act*] त्रुटि

short distance passenger : [s. 3(2)(b), *Terminal Tax on Railways Passengers Act*] कम दूरी वाला यात्री

shortfall : [s. 80(f), *Income-tax Act*] कमी

shorthand : a method of speedy writing by means of the substitution of contractions or arbitrary signs or symbols for letters, words etc. आशुलिपि

Shorthand Instructor : आशुलिपि प्रशिक्षक

short levied : [s. 130(1), 3rd para, *Customs Act*] कम उद्गृहीत किया गया

short loans fund : अल्पकालिक उधार निधि

short money : अल्पकालिक धन; अल्पकालिक राशि

short notice : अल्प सूचना

short notice term course : अल्पकालीन पाठ्यक्रम

short of details : बिना कोई ब्यौरे दिए/संक्षेप में

short particulars : [sch. 4, pt. 1, *Companies Act*] संक्षिप्त विशिष्टियां

short passages : [s. 52(g), *Copyright Act*] लघु लेखांश

short supply : प्रदाय की कमी

short term capital asset : [s. 2(42A), *Income-tax Act*] अल्पकालिक पूंजी आस्ति

short term capital gains : अल्पकालिक पूंजी अभिलाभ

short term cash credit arrangements : [s. 293, expln. II, *Companies Act*] लघु अवधि नकद प्रत्यय ठहराव

short term credit : लघु अवधि प्रत्यय

short term loan : [s. 293, expln. II, *Companies Act*] अल्पकालिक उधार

short title : the abbreviated title by which an Act is officially designated [s. 1, *Indian Evidence Act and art. 393, margin, Const.*] संक्षिप्त नाम

shorter term : लघुतर अवधि

shortly stating : थोड़े में कथन करते हुए

shorts : [1st sch., item 37-III(i), Central Excises Act] लघु फिल्म

shots : गोलियाँ; छर्रे

should be transposed to another place : [s. 22(b), Representation of the People Act, 1950] अन्यत्र रख दी जानी चाहिए

show : 1. to expose or exhibit to view, to make clear or evident as by evidence or reasoning [s. 144(7), Cr. P.C.] दर्शित करना; 2. an act of showing an exhibition; an entertainment दर्शन; प्रदर्शन; शो

show cause : [s. 144(7), Cr. P.C.] कारण बताना

show cause notice : हेतुक दर्शित करने के लिए सूचना; कारण बताओ सूचना

show favour : पक्षपात करना

show of criminal force : [s. 121A, I.P.C.] अपराधिक बल का प्रदर्शन

show of force : [s. 456(1), Cr. P.C.] बल प्रदर्शन

show of hands, on a : [s. 175(1), Companies Act] हाथ उठाकर

shrine : [2nd sch., item 13, Provincial Small Cause Courts Act] पवित्र स्थान; पूजा स्थल

shroffed : गिनती किए गए; गिने गए

shrouding : cover, conceal [pt. x, item 48(b), Chemical Weapons Convention Act] ढकना

shunter : शंटर

shunter (diesel) : शंटर (डीजल)

shunter (electric) : शंटर (विद्युत)

shunter (steam) : शंटर (वाष्प)

shunting, fly : [r. 131.1. (3), Red Tariff No. 19] फलाई शंटिंग

shunting, hump : [r. 131.1. (3), Red Tariff No. 19] हंप शंटिंग

shunting jamadar : शंटिंग जमादार

shunting, loose : [r. 131.1. (3), Red Tariff No. 19] लूज शंटिंग

shunting master : शंटिंग मास्टर

shunting, rough : [r. 131.1. (3), Red Tariff No. 19] रफ शंटिंग

shut for dividend : लाभांश के लिए बंद

shutting down : [s. 6(1)(d), Oilfields (Regulation and Development) Act] बंद करना

shutting out : [sch., pt. II, item 5, Commercial Documents Evidence Act] रोक रखना

sick bay : [s. 356C(3), expln. (ii), Merchant Shipping Act] रुग्ण कक्ष

sick bays : compartments for sick and wounded on a ship [2nd sch., art. 28, Geneva Conventions Act] रोगी कक्ष

sick industrial company : [s. 1, Sick Industrial Companies (Special Provisions) Act] रुग्ण औद्योगिक कम्पनी

sick leave : बीमारी की छुट्टी

sick visitor : [s. 64(d), Employees' State Insurance Act] रोगी परिदर्शक

sickness : [preamble, Employees' State Insurance Act] रुग्णता; [Or. 26, r. 1, C.P.C and art. 41, Const.] बीमारी

sickness benefit : [s. 47, Employees' State Insurance Act] बीमारी प्रसुविधा

sickness certificate : बीमारी का प्रमाणपत्र

sickness insurance : [sch. 1, item 47(c), Indian Stamp Act] बीमारी बीमा

side door : [s. 118(1), Indian Railways Act] पार्श्व द्वार

siding : [s. 3(4)(b), Indian Railways Act] साइडिंग

siding charges : साइडिंग प्रभार

sifting of evidence : [s. 3(4)(a), Cr. P.C.] साक्ष्य का सूक्ष्म परीक्षण

sight, after : [see 'after sight'] दर्शनोपरांत

sight, at : [see 'at sight'] दर्शन पर

sight of a ship : [s. 34(a), Navy Act] पोत का दिखाई देना

sight seeing : [s. 10(1)(b), expln., Arms Act] दृश्य-दर्शन

sign : 1. a signal [s. 96(3), Cr. P.C.] चिह्न; 2. a gesture expressing a meaning [s. 130(1)(e), Representation of the People Act, 1951] संकेत; 3. a signature [s. 3(56), General Clauses Act] हस्ताक्षर; 4. to affix a signature (to) [s. 64, Cr. P.C.] हस्ताक्षरित करना; हस्ताक्षर करना

sign a receipt therefor : [s. 64, Cr. P.C.] उसके लिए रसीद हस्ताक्षरित करना

sign an acceptance of the goods : [1st sch., item 6(3), Carriage by Air Act] माल के प्रतिग्रहण के लिए हस्ताक्षर करना

sign board : साइन बोर्ड

sign documents : [s. 15(2), University of Hyderabad Act] दस्तावेजों पर हस्ताक्षर करना

sign manual : the signature or 'Royalhand' of the sovereign, as distinguished from the signing of documents by the signet [s. 57(5), Indian Evidence Act] राजहस्ताक्षर

sign powers of attorney : [sch., item 4(6)(f), University of Hyderabad Act] मुख्तारनामों पर हस्ताक्षर

sign write : पट्टिका लेखा

signal : 1. [s. 2(31), Motor Vehicles Act] संकेत; 2. [s. 2(k), Telecom Regulatory Authority of India Act] प्रतीक

signal and telecommunication : संकेत और दूरसंचार

signal fitter : सिगनल फिटर

signal foreman : सिगनल फोरमेन

signal gear : [s. 100B, Indian Railways Act] सिगनल गियर

signal inspector : सिगनल निरीक्षक

signal of battle : [s. 349(a), Navy Act] रण सिगनल

signal room clerk : सिगनल कक्ष लिपिक; संकेत कक्ष लिपिक

signaller : [sch., item 2, Assam Rifles Act] संकेतक; सिगनलर; तार बाबू

signalman : संकेतकार; सिगनलमैन

signals to be hoisted : फहराए जाने वाले संकेत

signatories of the return : [s. 43A(8), Companies Act] विवरणी के हस्ताक्षरकर्ता

signature : [s. 57(7), Indian Evidence Act and s. 71, prov., Indian Succession Act] हस्ताक्षर

signature, authenticating : a signature that authenticates [s. 82, Indian Evidence Act] अधिप्रमाणीकृत करने वाला हस्ताक्षर; अधिप्रमाणन हस्ताक्षर

signature, good : [s. 17(2)(a), Reserve Bank of India Act] मान्य हस्ताक्षर

signature of receipt for summons : समन की रसीद पर हस्ताक्षर

signature of the Divisional Medical Officer, Western Railway, Jaipur for and on behalf of the President of India : भारत के राष्ट्रपति और उनकी ओर से मंडल चिकित्सा अधिकारी, पश्चिम रेल, जयपुर के हस्ताक्षर

signature officer : हस्ताक्षर अधिकारी

signature pad : हस्ताक्षर पैड

signed and sealed : [s. 57(5), Registration Act] हस्ताक्षरित और मुद्रांकित

signed and verified by the applicant : [Or. 21, r. 11(2), C.P.C.] आवेदक द्वारा हस्ताक्षरित और सत्यापित

significance : महत्व

significant : महत्वपूर्ण

signification : [s. 9(1)(d), Trade and Merchandise Marks Act] अर्थ; महत्वपूर्ण

signified his acquiescence : [s. 39(ii)(b), Indian Contract Act] अपनी उपमति संज्ञापित कर दी

signified in writing : [s. 22(1)(a), Companies Act] लिखित रूप में संज्ञापित

signify : to make known; intimate [s. 2(a), Indian Contract Act] संज्ञापित करना

signify approval : [s. 24(b), Sale of Goods Act] अनुमोदन संज्ञापित करना

signify assent : अनुमति संज्ञापित करना

signify consent : सम्मति देना ; सम्मति प्रकट करना

signify or import acknowledgement : [s. 2 (23)(d), Indian Stamp Act] अभिस्वीकृति को संज्ञापित या द्योतित करना

signify willingness : रजामंदी संज्ञापित करना

signing in blank : [s. 58, Army Act] रिक्त स्थान छोड़कर हस्ताक्षर करना

silence : the act of abstaining or forbearing from speech or utterance, the state or condition resulting from this [s. 17, expln., Indian Contract Act] मौन

silicosis : [sch. III, pt. C, Workmens' Compensation Act] सिलिकोसिस

silk : [s. 2(4)(b)(iii), Indian Forest Act] रेशम

silk industry : [preamble, Central Silk Board Act] रेशम उद्योग

silk throwing and twisting industry : [s. 4(3)(f), Central Silk Board Act] रेशम एंठने और बांटने का उद्योग

silk waste : [s. 3(f), Central Silk Board Act] रेशम की कतरनें

silk weaving industry : [s. 4(3)(f), Central Silk Board Act] रेशम बुनाई उद्योग

silk worm cocoon : [s. 3(b), Central Silk Board Act] रेशम कीट कोष

silk yarn : [s. 3(f), Central Silk Board Act] रेशम का सूत

silt analyst : गाद विश्लेषक

silt and sediment sampler : गाद और तलछट पारखी

silver : [s. 2(v), Foreign Exchange Regulation Act] चांदी

silversmith : [1st sch., ch. 26, note 1(e), Customs Tariff Act] रजतकार

silviculturist : a forester who specialises in silviculture वन संवर्धनी ; वन-वृक्ष विज्ञानी

Silviculturist, Assistant : सहायक वन संवर्धनी

similar : [s. 24, Sale of Goods Act] ऐसे ही ; [s. 21, Indian Partnership Act] वैसी ही ; [s. 15, Indian Evidence Act] समरूप

similar association : [s. 44A(1), Income-tax Act] समरूप संगठन

similar payment : [s. 80-O(1), Income-tax Act] वैसे ही संदाय

similar practices, resort to other : ऐसे ही अन्य कार्य करना ; ऐसे ही अन्य व्यवहार करना

similar property right : [s. 80-O, Income-tax Act] समरूप सांपत्तिक अधिकार

similarity of the goods : [s. 39(1), Trade and Merchandise Marks Act] माल की समरूपता

simple : with nothing added as distinguished from rigorous [s. 426(3), Cr. P.C.] सादा ; as distinguished from compound [s. 23, Indian Trusts Act] साधारण

simple contract debts : [s. 1, Legal Representatives Suits Act] साधारण संविदा ऋण

simple fracture : साधारण अस्थि-भंग

simple imprisonment : that variety of imprisonment in which the convict is not required to work or labour [s. 426(3), Cr. P.C.] सादा कारावास

simple interest : that interest on the amount of which no interest is added [s. 23, Indian Trusts Act] साधारण ब्याज

simple mortgage : [s. 58(b), T.P. Act] सादा बंधक ; [Or. 34, r. 15, C.P.C.] साधारण बंधक

simple mortgagee : a person in whose favour a simple mortgage is made [s. 58(b), T.P. Act] सादा बंधकदार

simplified scale register : सरलीकृत मान रजिस्टर

simulated papers : [s. 38(2), Marine Insurance Act] नकली कागजपत्र

simultaneous : [s. 34(2), Registration Act] एक ही समय पर ; [Or. 21, r. 21, C.P.C.] एक साथ ; [s. 21, Hindu Succession Act] समसामयिक ; साथ-साथ

simultaneous agreement in writing : [sch. 1, item 26, Limitation Act] लेख में समसामयिक करार

simultaneous appointment : [s. 197A, hdg., Companies Act] एक साथ नियुक्ति

simultaneous execution : execution of two or more things at the same time [Or. 21, r. 21, C.P.C.] एक साथ निष्पादन

simultaneous or at different times : [s. 34(2), Registration Act] एक ही समय पर या विभिन्न समयों पर

simultaneously : at the same time, in a simultaneous manner [s. 16, r. 1, Hindu Succession Act] साथ-साथ ; [s. 21, Hindu Succession Act] समसामयिक रूप से

sincerely : शुद्ध हृदय से

sine die : अनिश्चित काल के लिए

sinew : [s. 2(20), Wild Life (Protection) Act] स्नायु

single : 1. [s. 396(1), Companies Act] एक ; [s. 24, Indian Contract Act] एकल ; एकहरी 2. [s. 115, Indian Railways Act] एकतरफा ; 3. unmarried अविवाहित

single act : [s. 33, I.P.C.] एक कार्य

single chemical compound : [s. 13(1), Trade and Merchandise Marks Act] एक रासायनिक यौगिक

single company : [s. 396(1), Companies Act] एक कंपनी

single compensation : [s. 10(2), Metal Corporation of India (Acquisition of Undertaking) Act] एकल प्रतिकर

single consideration : [s. 24, Indian Contract Act] एकल प्रतिफल

single dividend : [s. 106(1)(a), Presidency-towns Insolvency Act] एकल भागदेय ; एकल लाभांश

single entry : एकहरी प्रविष्टि

single entry system : एकहरी प्रविष्टि प्रणाली

single face value : एकल अंकित मूल्य

single fare : [s. 115, Indian Railways Act] एकतरफा किराया

single high contracting party : [2nd sch., item 3(1)(d), Carriage by Air Act] एक उच्च संविदाकारी पक्षकार

single judge : one judge when acting judicially or when presiding over a court of justice [s. 25(1), C.P.C. and art. 145(2), Const.] एकल न्यायाधीश

single member constituency : a constituency from which one member is to be elected [s. 6, Two-Member Constituencies (Abolition) Act] एक-सदस्य निर्वाचन-क्षेत्र ; एक-सदस्यीय निर्वाचन-क्षेत्र

single member territorial constituency : [s. 9(1), Delimitation Act] एक-सदस्यीय प्रादेशिक निर्वाचन-क्षेत्र

single omission : [s. 33, I.P.C.] एक लोप

single or multiple plant nutrients : [s. 2(f), Oil Industry (Development) Act] एकल या बहु पादप पोषक

single pass : [s. 112(1)(b), Indian Railways Act] एकतरफा पास

single person : [s. 45, expln. 1, Gift-tax Act] एक ही व्यक्ति

single premium policy : एक प्रीमियम पालिसी

single tender absent from the ship : [s. 93(3)(a), Navy Act] एक टेंडर जो पोत से अन्यत्र है

single ticket : [s. 3(16), Indian Railways Act] एकतरफा टिकट

single transferable vote : [s. 27H, Representation of the People Act, 1950 and art. 55(3), Const.] एकल संक्रमणीय मत

single unit : [s. 386(4), Companies Act] एक इकाई

singly or in the aggregate : अकेले या कुल मिलाकर

singly or taken together : [s. 2(18)(a), Income-tax Act] अकेले या साथ मिलकर

singular shall include plural : [s. 13(2), General Clauses Act] एकवचन शब्दों के अंतर्गत बहुवचन आएगा

sink : [s. 2(54), Delhi Municipal Corporation Act] सिंक

sinking fund : a fund set up and accumulated by usually regular payments or interest earning deposits for paying off the principal of a debt when it falls due; a fund formed by periodically setting aside revenue to accumulate at interest usually for the purpose of reducing the principal of a national, municipal or company's debt [s. 20(b), Indian Trusts Act] निक्षेप निधि (ऋण मंडोल)

sinking fund charge : [art. 112(3)(c), Const.] निक्षेप निधि भार

Sir : श्रीमान ; महोदय

sister : बहिन

sister incharge : प्रभारी सिस्टर

sit : [art. 145(2), Const.] बैठना ; अधिविष्ट होना ; बैठक करना

sit and act : [art. 128, Const.] बैठना और कार्य करना

sit in strike : हाजिर हड़ताल

sit or vote : [art. 104, Const.] बैठना या मत देना

site : [s. 2(a)(ii), Ancient Monuments and Archaeological Sites and Remains Act] स्थल; [sch. 1, pt. 1, hdg., Workmen's Compensation Act] स्थान

site planner : स्थल योजक

site of buildings : [art. 31A(2)(a)(iii), Const.] भवनों के स्थल

site restoration account : [s. 33ABA(9), expln. (b), Income-tax Act] स्थल पुनःस्थापन खाता

siting : [s. 5(m), Mines Act] स्थान निश्चित करना

sitting : the active presence or meeting of a body of persons in their seats with authority to transact business [art. 91(2), Const.] बैठक

sitting member : [s. 5(b), Two-Member Constituencies (Abolition) Act] आसीन सदस्य

sitting singly : [s. 255(3), Income-tax Act] एकल रूप से बैठकर; अकेले बैठकर

situated : located [s. 3, expln. 1, T.P. Act] स्थित

situation : [s. 7(1)(a), Factories Act] अवस्थिति; [s. 7(b)(i), Produce Cess Act] स्थान

situation and condition in life : [s. 56(1), Indian Lunacy Act] जीवन की प्रास्थिति और दशा

situation, responsible : a position of responsibility [1st sch., app. A, form No. 22, C.P.C.] उत्तरदायित्वपूर्ण ओहदा

situs of the property : location, local position, the place where the property is संपत्ति का अवस्थान

size : [s. 2(a), Cotton Ginning and Pressing Factories Act] आकार

size of the paper : [s. 10(2)(c), Indian Stamp Act] कागज की लंबाई-चौड़ाई

sketch : [s. 2(2), Official Secrets Act] रेखा-चित्र ; [s. 52(u), Copyright Act] स्केच

skidman : स्किडमैन

skid supervisor : स्किड पर्यवेक्षक

skill : practical knowledge in combination with ability [s. 212, Indian Contract Act] कौशल ; कुशलता

skill or judgement : कौशल या विवेकबुद्धि

skilled : [s. 2(i), Industrial Employment (Standing Orders) Act] कुशल

skilled carpenter : कुशल बढ़ई

skilled labourer : कुशल श्रमिक

skilled work : [s. 2(f), Emigration Act] कौशलपूर्ण काम

skillful person : a person having skill [s. 21, ill. (e), Indian Evidence Act] कुशल व्यक्ति

skimmed milk : [r. 42F, Prevention of Food Adulteration Rules] मखनिया दूध

skin : [s. 2(4)(b)(iii), Indian Forest Act] खाल ; [sch., item 5, Khadi and Village Industries Commission Act] चमड़ा

skipper : स्किपर

sky light : [s. 17(2), Factories Act] रोशनदान

sky line : [s. 11(1), Delhi Urban Art Commission Act] गगन रेखा

slab : पासा ; स्तर ; सिल्ली

slabs of income : आय स्तर

slander : defamatory words spoken of another [sch., art. 76, Limitation Act] अपमान-वचन

slaughter house : a house or place where the animals are killed for food [1st sch., app. A, form No. 36, C.P.C.] वधशाला

slaughter house inspector : वधशाला निरीक्षक

slaughter of cows : [art. 48, Const.] गायों का वध

slave trade : [s. 67, Navy Act] दास-व्यापार

slavery : [2nd sch., item 4, Extradition Act] दासत्व

sleeper control officer : स्लीपर नियंत्रण अधिकारी

sleeper inspector : स्लीपर निरीक्षक

sleeper measurer : स्लीपर मापक

sleeper passing officer : स्लीपर पारण अधिकारी

sleeping accommodation : सोने का स्थान

sliding type : [s. 38(2), Factories Act] सरकने वाला टाइप

slight harm : [s. 95, I.P.C.] तुच्छ अपहानि

slip : 1. [s. 11(2), Industrial Employment (Standing Orders) Act] भूल ; 2. [s. 9(1), Indian Railways Act] खलन

slip, accidental : [s. 152, C.P.C.] आकस्मिक भूल

slip cash book : पर्ची रोकड़ वही

slip day book : पर्ची रोजनामचा

slip ledger : पर्चा खाता

slogan (coin) : वाक्य

slot charter : [s. 115VB, Income-tax Act] स्लाट चार्टर

sluice house : [s. 2(1)(iii), Emergency Risks (Undertakings) Insurance Act] स्लूस् गृह

slum areas : highly congested urban residential areas characterised by deteriorated unsanitary buildings, poverty and social disorganisation [sch., item 5, Delhi (Delegation of Powers) Act] गंदी-बस्तीक्षेत्र

slump sale : [s. 2(42c), Income-tax Act] मंदी विक्रय

small cause court : a category of court having jurisdiction to try civil cases summarily [Or. 50, r. 1(a)(i), C.P.C.] लघुवाद न्यायालय

small cause court judge : लघुवाद न्यायाधीश

small coin depot : छोटे सिक्कों का डिपो

small coins : छोटे सिक्के; रेजगारी

small farmer : लघु किसान

small grower : [s. 3(k), Rubber Act] छोटा उत्पादक

small industries services institute : लघु उद्योग सेवा संस्थान

small pox : [s. 2(xvii), Cantonments Act] चेचक

small savings officer : अल्प बचत अधिकारी

small savings scheme : अल्प बचत स्कीम

small scale exporters : [s. 35B(1A)(a)(i), Income-tax Act] लघु निर्यातकर्ता

small scale industries organisation : लघु उद्योग संगठन

smallness of the profits : [s. 104(2)(i), *Income-tax Act*] लाभों की अल्पता

smalls : [s. 46C(a), *Indian Railways Act*] फुटकर

smelter : [s. 3(2), *Indian Iron and Steel Company (Taking Over of Management) Act*] भट्टी; [s. 4(1), *Metal Corporation of India (Acquisition of Undertaking) Act*] प्रगालक

smooth or partially smooth waters : [s. 3, *Merchant Shipping Act*] शांत या अंशतः शांत सागरखंड

smuggle : convey clandestinely into (or out of) a country or district in order to avoid payment of duties imposed by law or in contravention of some enactment [s. 58, *ill. Indian Contract Act*] तस्करी करना

smuggler : तस्कर

smuggling : तस्करी ; तस्करी किया जाना

smuggling activities : [preamble, *Conservation of Foreign Exchange and Prevention of Smuggling Activities Act*] तस्करी क्रियाकलाप

smuggling business : [s. 4, *ill. (b), Indian Trusts Act*] तस्करी का कारबार

smuggling of gold : [2nd sch., item 16, *Extradition Act*] स्वर्ण की तस्करी

so appearing in evidence : [s. 192, *I.P.C.*] इस प्रकार साक्ष्य में दर्शित होने पर

so as to be readily accessible : [s. 21(1), *Mines Act*] कि उन तक आसानी से पहुंच हो सके

so as to have retrospective effect : कि उसका भूतलक्षी प्रभाव हो

so circumstanced : [s. 43(b), *Army Act*] ऐसी परिस्थितियों में

so far as may be : to the extent possible [s. 250(4), *Cr. P.C.*] जहां तक हो सके

so far as may be practicable : to the extent a thing is capable of being carried out in action or feasible [s. 158, *C.P.C.*] यथासाध्य ; जहां तक साध्य हो; जहां तक व्यवहार्य हो

so far as they are applicable : [s. 40(2)(b), *Finance Act, 1979*] जहां तक वे लागू हो सकते हैं

so however : [s. 196(1)(b), *Companies Act*] किंतु ऐसे कि; किंतु इस प्रकार कि

so long as : during and up to the end of the time that; as long as [s. 389(3), *Cr. P.C.*] जितने समय तक ; [s. 32(2), *prov., Industrial Finance Corporation Act*] जब तक

so often as : [art. 89(2), *Const.*] जब जब तब तब

social and community services : सामाजिक और सामुदायिक सेवाएं

social and cultural opportunity : [art. 43, *Const.*] सामाजिक और सांस्कृतिक अवसर

social conditions : [s. 14(2)(h), *Faridabad Development Corporation Act*] सामाजिक दशाएं

social customs : [s. 29(2)(d), *Manipur (Hill Areas) District Councils Act*] सामाजिक रूढ़ियां

social education : समाज शिक्षा

social festivity : [s. 52(za), *expln., Copyright Act*] सामाजिक उत्सव

social injustice : [art. 46, *Const.*] सामाजिक अन्याय

social insurance : सामाजिक बीमा

social justice : [sch., *Jawaharlal Nehru University Act*] सामाजिक न्याय

social order : [art. 38(1), *Const.*] सामाजिक व्यवस्था

social ostracism : [s. 123(2)(a)(f), *Representation of the People Act, 1951*] सामाजिक बहिष्कार

social philosophical jurist : समाज दर्शन विधिवेत्ता

social planning : सामाजिक योजना

social, recreational or religious nature : [s. 19(1), *expln., Navy Act*] सामाजिक, आमोद-प्रमोदात्मक या धार्मिक प्रकृति

social re-integration : [s. 4(2)(d), *Narcotic Drugs and Psychotropic Substances Act*] समाज में पुनः मिलाना

social security : सामाजिक सुरक्षा

social security and welfare : सामाजिक सुरक्षा और कल्याण

social security officer : [s. 8(9), *Employees' State Insurance Act*] सामाजिक सुरक्षा अधिकारी

social security tax : [s. 10(8)(b), *Income-tax Act*] सामाजिक सुरक्षा कर

social service : [art. 80(3), *Const.*] सामाजिक सेवा

Social Service Committee : [s. 29(1)(m), *Aligarh Muslim University Act*] समाज सेवा समिति

social studies and handicrafts unit : सामाजिक अध्ययन और हस्तशिल्प एकक

social welfare : [s. 45(1)(xi), *Damodar Valley Corporation Act*] समाज कल्याण ; [art. 25(2)(b), *Const.*] सामाजिक कल्याण

social welfare and rehabilitation directorate : समाज कल्याण तथा पुनर्वास निदेशालय

social welfare department : समाज कल्याण विभाग

social welfare officer : समाज कल्याण अधिकारी

socialist : [preamble, *Const.*] समाजवादी

socialistic pattern (of society) : समाजवादी रूप

socially : [art. 15(4), *Const.*] सामाजिक दृष्टि से

society : 1. an association organised under law for some recognised civil or business purpose [s. 3(e), *Land Acquisition Act*] सोसाइटी ; 2. the aggregate of persons living together in a more or less ordered community समाज

society of other, withdraw from : [s. 9, *Hindu Marriage Act*] दूसरे के साहचर्य से प्रत्याहृत कर लेना

sociology, department of : [sch., *statutes, 44(b)(vii), Aligarh Muslim University Act*] समाज विज्ञान विभाग

soda ash : [5th sch., item 14, *Income-tax Act*] सोडा क्षार

sodomy : carnal copulation committed by a human being with another human being per anus [s. 13(2)(ii), *Hindu Marriage Act*] गुदा-मैथुन

soft currency area : सुलभ मुद्रा क्षेत्र

software : [s. 2(i),(k), *Information Technology Act*] साफ्टवेयर

soil : [s. 2(f), *Limitation Act*] मृदा; मिट्टी; भू; भूमि

Soil and Water Conservation : भू-संरक्षण और जल संरक्षण ; भूमि और जल संरक्षण

soil characteristic : [s. 8(2)(a)(iii), *Tobacco Board Act*] मृदा की विशिष्टता

soil chemist : मृदा रसायनज्ञ

soil conservation officer : भूमि संरक्षण अधिकारी

soil conservation research, demonstration and training centre : भूमि संरक्षण अनुसंधान, प्रदर्शन तथा प्रशिक्षण केंद्र

soil erosion : [s. 12(e), *Damodar Valley Corporation Act*] मिट्टी का कटाव

soil testing and fertiliser use : मिट्टी परीक्षण और उर्वरक उपयोग; मृदा परीक्षण और उर्वरक उपयोग

soil testing laboratory : मृदा परीक्षण प्रयोगशाला

sojourn : अवस्थान ; विराम

solatium : compensation or damages for sorrow, mental anguish or wounded feelings तोषण

solatium fund : [s. 163(2)(c), *Motor Vehicles Act*] तोषण निधि

sold : [s. 32(iii), *expln. (2), Income-tax Act*] विक्रीत

sold in bonds : [s. 71(4), *Marine Insurance Act*] बंधपत्र के अधीन विक्रय

sold without any stipulation as to credit : [s. 47(1)(a), *Sale of Goods Act*] विक्रय उद्धार के बारे में किसी अनुबंध के बिना किया गया

soldering : [s. 37(4), *Factories Act*] टांका लगाना
soldier : [s. 475(2), *Cr. P.C.*] सैनिक
soldier clerk : [sch., item 2, *Assam Rifles Act*] सैनिक लिपिक
soldier's kit : [sch., item 43, *Fort William Act*] सैनिक किट
sole acting trustee : [s. 43(d), *Indian Trusts Act*] कार्य करने वाला एकमात्र न्यासी ; एकमात्र कार्यकारी न्यासी
sole and regular employment, in the : [s. 123(c), *Trade and Merchandise Marks Act*] अनन्यतः और नियमित रूप से नियोजित
sole arbitration : एकमात्र माध्यस्थम्
sole arbitrator : [sch. 1, para 1, *Arbitration Act*] एकमात्र मध्यस्थ
sole arbitrator in the reference : [s. 9(b), *Arbitration Act*] निर्देश में एकमात्र मध्यस्थ
sole benefit of persons : [s. 2(19A), *Indian Stamp Act*] व्यक्तियों का ही फायदा
sole executrix : [s. 222, ill., *Indian Succession Act*] एकमात्र निष्पादिका
sole or principal office : the only or main office [s. 20, *expln. 2, C.P.C.*] एकमात्र या प्रधान कार्यालय
sole owner : [sch., *Coasting Vessels Act*] एकमात्र स्वामी
sole plaintiff : the only plaintiff [Or. 22, r. 3(1), *C.P.C.*] एकमात्र वादी
sole purpose : [4th sch., pt. C, item 3(b), *Income-tax Act*] एकमात्र प्रयोजन
sole registered proprietor : [s. 28(3), *Trade and Merchandise Marks Act*] एकमात्र रजिस्ट्रीकृत स्वत्वधारी
sole registered user : [s. 49(1)(ii)(a), *Trade and Merchandise Marks Act*] एकमेव रजिस्ट्रीकृत उपयोगकर्ता
sole responsibility and liability : अनन्य जिम्मेदारी और दायित्व
sole selling agent : [s. 294(1), *prov., Companies Act*] एकमात्र विक्रय अधिकर्ता
sole trustee : [s. 43, *Indian Trusts Act*] एकमात्र न्यासी; [s. 10(1), *Charitable Endowments Act*] एकल न्यासी
solely of money : [s. 132A(1)(ii), *Income-tax Act*] एकमात्र धन के रूप में
solely or in conjunction with any other business : [s. 2(21), *Companies Act*] एकमात्र या किसी अन्य कारबार के साथ-साथ
solely or jointly : [s. 132, *Trade and Merchandise Marks Act*] अकेले ही या संयुक्ततः
solely or mainly : [s. 32(iv), *Income-tax Act*] केवल या मुख्य रूप से
solely responsible : exclusively responsible [s. 69A(3), *T.P. Act*] अकेले ही उत्तरदायी ; अकेले ही जिम्मेदार
solemn affirmation : an affirmation made with due formality or ceremony [s. 51, *I.P.C.*] सत्यनिष्ठ प्रतिज्ञान
solemnisation : a ceremony before some authorised person [preamble, *Child Marriage Restraint Act*] अनुष्ठान; [s. 4, *Special Marriage Act*] अनुष्ठानपन
solemnised : performed with the ceremony or according to legal forms [s. 5, *Hindu Marriage Act*] अनुष्ठानपित ; अनुष्ठान किया गया
solemnity : सत्यनिष्ठा ; अनुष्ठान
solemnly affirm : [s. 13, *Navy Act* and art. 60, *Const.*] सत्यनिष्ठा से प्रतिज्ञान करना
solemnly resolved, having : [preamble, *Const.*] दृढसंकल्प होकर
solicit : to entreat (a person) for or to do something; to importune [s. 363A(4)(a)(ii), *I.P.C.*] याचना करना
solicit clients : [Ist. sch. item. (6), *Cost and Works Accountants Act*] व्यवहारी पाने के लिए याचना करना; कक्षीकार पाने के लिए याचना करना
solicit the custom of persons : [s. 36(1)(c), *Indian Partnership Act*] व्यक्तियों से अपने साथ व्योहार करने की याचना करना

solicitation for money : [s. 6, *Explosive Substances Act*] धन के लिए याचना
soliciting : [s. 39A(b), *Unit Trust of India Act*] याचन; याचना करना
soliciting or procuring life insurance business : [s. 43(2A), *Life Insurance Corporation Act*] बीमा कारबार याचित या उपाप्त करना
soliciting or receiving alms : [s. 2(b)(i), *Children Act*] भिक्षा की याचना या प्राप्ति करना
soliciting the vote : [s. 130(1)(b), *Representation of the People Act, 1951*] मत की याचना करना
Solicitor : one properly qualified and formally admitted to practise as a law-agent in any court [s. 32, ill. (c), *Indian Evidence Act*] सालिसिटर
Solicitor-General : [s. 4(1)(b), *Advocates Act*] महा-सालिसिटर
solid state physics laboratory : धन अवस्था भौतिकी प्रयोगशाला
solidarity : एकात्मता
solitary confinement : that variety of imprisonment during which a convict is segregated from other convicts and kept alone [ss. 73 and 74, *I.P.C.*] एकांत परिरोध
soluble : विलेय ; विलयशील
solution : साधन ; हल
solvency : ability to discharge all debts and obligations in full [s. 133, *T.P. Act*] (ऋणों की) शोधन क्षमता
solvent : 1. able to discharge one's debts and obligations in full [s. 14, ill. (f), *Indian Evidence Act*] ऋणशोधक्षम; 2. anything that dissolves another [5th sch., item, 31, *Income-tax Act*] विलायक
Solvent Extracted, oil, Deoiled Meal and Edible Flour (Control) Order, 1967 : विलायक निष्कर्षित तेल, वितैलित आहार और खाद्य आटा (नियंत्रण) आदेश, 1967
solvent extraction process : [5th sch., item 31, *Income-tax Act*] विलायक निष्कर्षण प्रक्रिया
son : [s. 3(57), *General Clauses Act*] पुत्र
sooner : [s. 358(3), *Cr. P.C.*] उससे पहले
sore : a bodily injury, a wound [s. 363A(4)(a)(iii), *I.P.C.*] व्रण
sorter : सार्टर
sorting : छंटाई
sorting inspector : छंटाई निरीक्षक
sorting machine operator : छंटाई मशीन प्रचालक
sorting postman : छंटाई डाकिया
sought : that is or has been searched for, desired etc. [sch., art. 131, *Limitation Act*] ईप्सित ; चाहा गया
sound : 1. free from defect, in good condition or repair [s. 20, ill., *Indian Evidence Act*] अच्छा; ठोस; 2. free from disease, abnormality or defect [Ist. sch., app. A(4), *written statements, form No. 15(2), C.P.C.*] स्वस्थ; 3. founded in law solidly or securely based [s. 20(1), *Specific Relief Act*] सुस्थ; साधार; 4. noise without meaning आवाज; ध्वनि; 5. to give an impression on hearing; to mean आभास देना; 6. [s. 3B, *Insurance Act*] ठीक
sound and reasonable : [s. 20(1), *Specific Relief Act*] सुस्थ और युक्तियुक्त; साधार और युक्तियुक्त
sound business principles : [s. 233A(1)(a), *Companies Act*] ठोस कारवारी सिद्धांत
sound memory : [Ist. sch., app. A(4), *written statements, form No. 15, C.P.C.*] स्वस्थ स्मृति
sound mind : that state of mind which can understand the nature of the (man's) action and form a judgment of his own [s. 11, *Indian Contract Act* and Or. 32, r. 4(1), *C.P.C.*] स्वस्थचित्त
sound practice : ठीक चलन
sound principles : दृढ सिद्धांत

sound recording : [s. 2(f), Copyright Act] ध्वन्यंकन

sound understanding : [1st sch., app. A(4), written statements, form No. 15, C.P.C.] स्वस्थ बोध

sounding only in damages : [s. 546(1)(b)(ii), Companies Act] केवल नुकसानी के रूप में परिमेय

sounds are embodied : [s. 2(w), Copyright Act] ध्वनियां सन्निविष्ट हैं

source : स्रोत ; उद्गम

source, deduction at : स्रोत पर कटौती

sources of income : [s. 2(g)(i), Wealth-tax Act] आय के स्रोत

sources of law : 1. those repositories of legal rules to which lawyers especially judges turn in order to discover what the law is विधि के स्रोत

souvenir : 1. सुवनियर ; स्मृति चिह्न ; 2. [s. 293A, Companies Act] स्मारिका

sovereign : 1. one who has supremacy or rank above or authority over others, a superior; a ruler, governor, lord or master (of persons etc.) the recognised supreme ruler of a people or country under monarchical government, a monarch, a king or queen [s. 57(5), Indian Evidence Act] प्रभु; 2. possessed of controlling power [s. 74(1)(i), Indian Evidence Act] प्रभुतासंपन्न; [s. 230, I.P.C. and preamble, Const.] प्रभुत्वसंपन्न

sovereign authority : the power in a State to which none other is superior or equal and which includes all the specific powers necessary to accomplish legitimate ends and purposes of government [s. 74(1)(i), Indian Evidence Act] प्रभुतासंपन्न प्राधिकारी

sovereign power : [s. 230, I.P.C.] प्रभुत्वसंपन्न शक्ति

sovereign princes or ruling chiefs : [s. 19(a), Presidency Small Cause Courts Act] प्रभुतासंपन्न राजा या शासक चीफ

sovereignty : [sch., form No. 1, Delhi Administration Act] प्रभुत्व; प्रभुता

sovereignty and integrity of India : [s. 3(c), Official Secrets Act and art. 19(2), Const.] भारत की प्रभुता और अखंडता

space : अन्तरिक्ष; जगह; स्थान; देश; दिक्; जगह बनाना; दूरी बनाना

space charter : [s. 115VB, Income-tax Act] स्थान चार्टर

spacing : अंतर छोड़ना

spare propellers : [s. 5(1), Konkan Passenger Ships (Acquisition) Act] अतिरिक्त नोदक

spare tail shafts : [s. 5(1), Konkan Passenger Ships (Acquisition) Act] अतिरिक्त टेल शैफ्ट

spars : बलियां (स्पर)

spatial planning : [art. 243ZD(3)(a)(i), Const.] स्थानिक योजना

Speaker : 1. the official designation of the person presiding over certain legislative bodies, especially, the House of the People in the Centre and the Legislative Assemblies in the States in India [s. 133(1)(vii), C.P.C.] अध्यक्ष; 2. one who speaks वक्ता

Speaker and Deputy Speaker of the House of the People : [art. 93, margin, Const.] लोक सभा का अध्यक्ष और उपाध्यक्ष

Speaker of the House of the People : [s. 133(1)(iii), C.P.C. and art. 56(2), Const.] लोक सभा का अध्यक्ष

Speaker of the State Legislative Assembly : [s. 133(1)(vii), C.P.C.] राज्य विधान सभा का अध्यक्ष

Speaker or the Deputy Speaker not to preside while a resolution for his removal from office is under consideration : [art. 96, margin, Const.] जब अध्यक्ष या उपाध्यक्ष को पद से हटाने का कोई संकल्प विचाराधीन है तब उसका पीठासीन न होना

speaking order : an order which contains matter which is explanatory or illustrative of the mere direction which is given by it is sometimes thus called आख्यापक आदेश; कारण देते हुए आदेश; सकारण आदेश

special : exceptional in character, quality or degree, appointed or employed for a particular purpose or occasion, relating to a single thing विशेष

special account : [s. 417(1)(c), Companies Act] विशेष खाता

special address by the Governor : [art. 176, margin, Const.] राज्यपाल का विशेष अभिभाषण

special address by the President : [art. 87, margin, Const.] राष्ट्रपति का विशेष अभिभाषण

special advance : [s. 372(14)(c), Companies Act] विशेष अग्रिम

special agent : विशेष अभिकर्ता

special agreement : [s. 37(4), Sale of Goods Act] विशेष करार

special allowance : [s. 10(14), Income-tax Act] विशेष भत्ता

special and adequate reasons : [s. 277, prov., Income-tax Act] विशेष और पर्याप्त कारण

special and backward areas : विशेष और पिछड़े क्षेत्र

special audit : विशेष लेखापरीक्षा; विशेष संपरीक्षा

special bench : a bench consisting of three or more judges of the High Court convened under some rule or enactment to hear or decide some intricate point of law or fact [s. 96(2), Cr. P.C.] विशेष न्यायपीठ

special bill : विशेष बिल

special body of regulations : [4th sch., item. 2(g), Income-tax Act] विनियमों का विशेष निकाय

special care, with : [art. 46, Const.] विशेष सावधानी से

special case : a statement in writing of facts proved or settled between the parties to obtain the opinion of the court [s. 90, hdg., C.P.C.] विशेष मामला

special cash witness : विशेष रोकड़ साक्षी

special casual leave : विशेष आकस्मिक छुट्टी

special cause : [s. 166, Trade and Merchandise Marks Act] विशेष कारण

special centre : [s. 26(k), North-Eastern Hill University Act] विशेष केंद्र

special conditions : 1. special terms [s. 38, Indian Trusts Act] विशेष शर्तें ; 2. special circumstances विशेष दशाएं

special contract : [s. 219, Indian Contract Act] विशेष संविदा

special damage : the damage sustained by wrongful act, for which damages beyond general damages may be claimed; the damage which must be pleaded and proved by a party in order to be entitled to be compensated therefor; the damage peculiar to the plaintiff because of his particular condition, or the particular circumstances in which he finds himself [s. 91(1), C.P.C.] विशेष नुकसान

special damages : [s. 61(1), Sale of Goods Act] विशेष नुकसानी

special direction : [Or. 20, r. 17, C.P.C.] विशेष निदेश

special disability leave : [s. 7, High Court Judges (Conditions of Service) Act] विशेष निःशक्तता छुट्टी

special distinguishing mark : विशेष भिन्नता सूचक चिह्न; विशेष सुभेदक चिह्न

special drawing right : [s. 3A, International Monetary Fund and Bank Act] विशेष आहरण-अधिकार

special economic zone : [s. 120, Finance Act, 2001] विशेष आर्थिक क्षेत्र

special enactment : [s. 29(2), Hindu Marriage Act] विशेष अधिनियमिति

special exception : an exception to a particular provision as distinguished from a general exception which applies to the provisions in general [s. 105, Indian Evidence Act] विशेष अपवाद

special form of procedure : प्रक्रिया का विशेष रूप

special hardship : unusual or extraordinary difficulty [Or. 45, r. 7(1)(b), prov., C.P.C.] विशेष कष्ट

special industry : [s. 177(c), Army Act] विशेष उद्योग

special interest : [s. 14(xvii), sub-heading, Aligarh Muslim University Act] विशेष हित

special judicial magistrate : [s. 13, Cr. P.C.] विशेष न्यायिक मजिस्ट्रेट

special judicial officer : [s. 3(d), Land Acquisition Act] विशेष न्यायिक आफिसर ; विशेष न्यायिक अधिकारी

special jurisdiction or power : विशेष अधिकारिता या शक्ति

special jurors : a body of jurors specially selected for complicated or extraordinary cases and distinguished from common jurors विशेष जूरी सदस्य

special jury list : विशेष जूरी की सूची

special knowledge and experience : [s. 10(6)(vii)(a)(i), Income-tax Act] विशेष ज्ञान और अनुभव; विशेष जानकारी और अनुभव

special knowledge or practical experience : [art. 171(5), Const.] विशेष ज्ञान या व्यावहारिक अनुभव

special law : विशेष विधि

special leave petition (S.L.P.) : विशेष इजाजत याचिका

special leave to appeal : [s. 378(4), Cr. P.C.] अपील करने की विशेष इजाजत

special leave to appeal by the Supreme Court : [art. 136, margin, Const.] अपील के लिए उच्चतम न्यायालय की विशेष इजाजत

Special Magistrate : विशेष मजिस्ट्रेट

special manager : [s. 33(2)(e), Presidency-towns Insolvency Act] विशेष प्रबंधक

special means of knowledge : जानकारी के विशेष साधन

special measure : [preamble, Defence and Internal Security of India Act] विशेष उपाय

special messenger : a person particularly engaged to carry a particular message or messages [Or. 5, r. 30(3), C.P.C.] विशेष संदेशवाहक

Special Metropolitan Magistrate : [s. 18, Cr. P.C.] विशेष महानगर मजिस्ट्रेट

special officer : विशेष अधिकारी

Special Officer for linguistic minorities : [art. 350B, margin, Const.] भाषाई अल्पसंख्यक-वर्गों के लिए विशेष अधिकारी

special or supplementary report : [s. 216, Companies Act] विशेष या अनुपूरक रिपोर्ट

special order : an order having a limited application, object or intention or devoted to distinct cases [s. 57, Cr. P.C.] विशेष आदेश

Special Police Officer : [s. 2(i), Immoral Traffic (Prevention) Act] विशेष पुलिस अधिकारी

special procedure for enactment of certain laws relating to language : [art. 349, margin, Const.] भाषा से संबंधित कुछ विधियां अधिनियमित करने के लिए विशेष प्रक्रिया

special procedure in respect of Money Bills : [art. 109, margin, Const.] धन विधेयकों के संबंध में विशेष प्रक्रिया

special proceedings : विशेष कार्यवाहियां

special property : a property, right or qualified interest in property (as the interest of a ballot) subordinate to the general or absolute interest or ownership [s. 2(11), Sale of Goods Act] विशेष संपत्ति

special provision : [Or. 21(1), r. 75, C.P.C.] विशेष उपबंध

special provision as to duration of Andhra Pradesh Legislative Assembly : [art. 378A, margin, Const.] आंध्र प्रदेश विधान सभा की अवधि के बारे में विशेष उपबंध

special provision for Anglo-Indian Community in certain services : [art. 336, margin, Const.] कुछ सेवाओं में आंग्ल-भारतीय समुदाय के लिए विशेष उपबंध

special provision relating to language spoken by a section of the population of a State : [art. 347, margin, Const.] किसी राज्य की जनसंख्या के किसी अनुभाग द्वारा बोली जाने वाली भाषा के संबंध में विशेष उपबंध

special provision with respect to educational grants for the benefit of Anglo-Indian community : [art. 337, margin, Const.] आंग्ल-भारतीय समुदाय के फायदे के लिए शैक्षिक अनुदान के लिए विशेष उपबंध

special provision with respect to State of Assam : [art. 371B, Const.] असम राज्य के संबंध में विशेष उपबंध

special provisions as to Financial Bills : [art. 117, margin, Const.] वित्त विधेयकों के बारे में विशेष उपबंध

special provisions as to major ports and aerodromes : [art. 364, margin, Const.] महापत्तनों और विमानक्षेत्रों के बारे में विशेष उपबंध

special reasons to be recorded in writing : [s. 450(2), Companies Act] विशेष कारण जो लिखकर अभिलेखबद्ध किए जाएं; विशेष कारण जो लेखबद्ध किए जाएं

special reserve : [s. 36(1)(viii), Income-tax Act] विशेष रिजर्व

special reserve fund : [s. 35A(1), State Financial Corporations Act] विशेष आरक्षित निधि

special resolution : [s. 17(1), Companies Act] विशेष संकल्प

special school : [s. 2(q), Children Act] विशेष विद्यालय

special seal authority : विशेष मुद्रा प्राधिकार

special surcharge : विशेष अशुभार

specialist : विशेषज्ञ

specialist course : [sch., item. 3, Assam Rifles Act] विशेषज्ञ पाठ्यक्रम

speciality : [sch., 20, note 2, North-Eastern Hill University Act] विशिष्ट विषय ; विशेषता

specialized agency : विशिष्ट अभिकरण

specialized knowledge : [s. 10(6)(vii)(b), expln., Income-tax Act] विशेषज्ञीय ज्ञान

specialized laboratory : [s. 5(12), North-Eastern Hill University Act] विशेषित प्रयोगशाला

specially empowered : [s. 27, Cr. P.C.] विशेष रूप से सशक्त किया गया

specially skilled person : [s. 45, Indian Evidence Act] विशेष कुशल व्यक्ति ; विशेषतः कुशल व्यक्ति

specie : 1. नकद; 2. gold or silver coins [s. 8, expln., Banking Regulation Act] सिक्के

species : 1. visible image [s. 2(15), Estate Duty Act] रूप; 2. kind, sort जाति

specific agreement : [s. 27, Indian Electricity Act] विनिर्दिष्ट करार

specific approval : [s. 6(c), prov., Former Secretary of State Officers (Conditions of Service) Act] विनिर्दिष्ट अनुमोदन

specific bequest : [s. 333(1), Indian Succession Act] विनिर्दिष्ट वसीयत

specific cargo : [s. 20, ill. (a), Indian Contract Act] विनिर्दिष्ट स्थोरा

specific delivery contract : [s. 2(m), Forward Contracts (Regulation) Act] विनिर्दिष्ट माल संविदा

specific denial : [Or. 8, r. 5, C.P.C.] विनिर्दिष्ट प्रत्याख्यान

specific fact : [Or. 12, r. 4, C.P.C.] विनिर्दिष्ट तथ्य

specific goods : the goods identified and agreed upon at the time a contract of sale is made [s. 20, Sale of Goods Act] विनिर्दिष्ट माल

specific goods in a deliverable state : [s. 22, *Sale of Goods Act*] परिदेय स्थिति में विनिर्दिष्ट माल

specific injury : [s. 23, *Limitation Act*] विनिर्दिष्ट क्षति

specific legacies : [s. 142, *Indian Succession Act*] विनिर्दिष्ट वसीयत संपदा

specific legacy : a bequest of a particular identifiable and existing thing or part of a testator's estate [1st sch., app. A, form No. 42, *C.P.C.*] विनिर्दिष्ट वसीयत

specific legatee : a person to whom a thing of particular nature or class is given under legacy or in a will [1st sch., app. A, form No. 42, *C.P.C.*] विनिर्दिष्ट वसीयतदार

specific movable : [Or. 21, r. 31(1), *C.P.C.*] विनिर्दिष्ट जंगम वस्तु

specific movable property : [s. 7A, *Specific Relief Act*] विनिर्दिष्ट जंगम संपत्ति

specific name : [s. 211(2), *Cr. P.C.*] विनिर्दिष्ट नाम

specific performance : the performance of a contract exactly or substantially according to its terms [s. 28, *except. I, Indian Contract Act*] विनिर्दिष्ट पालन

specific performance of contract : [hdg., ch. II, *Specific Relief Act*] संविदा का विनिर्दिष्ट पालन

specific property : [Or. 21, r. 78, *C.P.C.*] विनिर्दिष्ट संपत्ति

specific provision : [s. 4(1), *C.P.C.*] विनिर्दिष्ट उपबंध

specific purpose : [s. 10, *Limitation Act*] विनिर्दिष्ट प्रयोजन

specific relief : a particular relief or relief in specie to which a person is entitled in the first instance as distinguished from compensatory relief विनिर्दिष्ट अनुतोष

specific reward : [s. 168, *Indian Contract Act*] विनिर्दिष्ट पुरस्कार

specific security : [s. 19(f), *State Agricultural Credit Corporations Act*] विनिर्दिष्ट प्रतिभूति

specific services : [s. 10(23A), *Income-tax Act*] विनिर्दिष्ट सेवाएं

specific suit : [s. 85(2), *C.P.C.*] विनिर्दिष्ट वाद

specifically : [s. 114, *ill. (a), Indian Evidence Act*] विनिर्दिष्टतः ; [s. 51(a), *C.P.C.*] विनिर्दिष्ट रूप से

specifically appropriated : [art. 27, *Const.*] विनिर्दिष्ट रूप से विनियोजित

specifically decreed : [s. 51(a), *C.P.C.*] विनिर्दिष्ट रूप से डिक्रीत

specifically denied : explicitly or particularly denied [Or. 8, r. 5, *C.P.C.*] विनिर्दिष्टतः प्रत्याख्यान किया

specifically in question : [s. 52, *T.P. Act*] विनिर्दिष्टतः प्रश्नगत

specifically to perform : [1st sch. app. A, form No. 47, *C.P.C.*] विनिर्दिष्ट पालन करना

specification : explicit or detailed enumeration, mention or statement of something [Or. 21, r. 13(a), *C.P.C.*] विनिर्देश

specified act : [Or. 31, r. 1(c), *C.P.C.*] विनिर्दिष्ट कार्य

specified amount : [s. 16(4)(b), *Deposit Insurance and Credit Guarantee Corporation Act*] विनिर्दिष्ट रकम

specified area : [s. 128(2)(a), *C.P.C.*] विनिर्दिष्ट क्षेत्र

specified class : [s. 86(2), *C.P.C.*] विनिर्दिष्ट वर्ग

specified classes of industry or business : [s. 324(1), *Companies Act*] विनिर्दिष्ट प्रकारों के उद्योग या कारबार

specified date : [s. 2(e), *Assam Sillimanite Limited (Acquisition and Transfer of Refractory Plant) Act*] विनिर्दिष्ट तारीख

specified day : [s. 73, *ill. (e), Indian Contract Act*] विनिर्दिष्ट दिन

specified description : [s. 29, *ill. (b), Indian Contract Act*] विनिर्दिष्ट वर्णन

specified in writing : [s. 20, *prov., Beedi and Cigar Workers (Conditions of Employment) Act*] लिखित रूप में विनिर्दिष्ट

specified local limits : [s. 36(2), *Indian Partnership Act*] विनिर्दिष्ट स्थानीय सीमाएं

specified modes of investing : [s. 17, *ill., Indian Trusts Act*] विनिर्दिष्ट करने के विनिर्दिष्ट ढंग

specified period : [s. 36(2), *Indian Partnership Act*] विनिर्दिष्ट कालावधि

specified place : [s. 82(1), *Cr. P.C.*] विनिर्दिष्ट स्थान

specified price : [s. 32, *ill. (b), Indian Contract Act*] विनिर्दिष्ट कीमत

specified time : [s. 55, *Indian Contract Act*] विनिर्दिष्ट समय

specified uncertain event : [s. 23, *T.P. Act*] विनिर्दिष्ट अनिश्चित घटना

specify : to mention definitely or explicitly, to make specific विनिर्दिष्ट करना

specifying the time, without : [s. 19, *T.P. Act*] समय विनिर्दिष्ट किए बिना

specimen : the object or portion serving as a sample especially for purposes of study or collection [s. 6(2)(f), *Oilfields (Regulation and Development) Act*] नमूना

specimen of his handwriting : [s. 3(1)(e)(iv), *Foreigners Act*] उसके हस्ताक्षर का नमूना

specimen policy reserve values : पालिसी आरक्षित मूल्य के नमूने

specimen signature : नमूना-हस्ताक्षर

spectator : one who looks on [s. 6(c), *Dramatic Performances Act*] दर्शक

speculation : act of speculating or its result [s. 39(2)(f), *Presidency-towns Insolvency Act*] सट्टा; [preamble, *Urban Land (Ceiling and Regulation) Act*] सट्टेबाजी

speculation business : [s. 28, *expln. 2, Income-tax Act*] सट्टे का कारबार

speculative transaction : [s. 28, *expln. 2, Income-tax Act*] सट्टे वाला संव्यवहार

speech : 1. a discourse, oration; talk [s. 2(n), *Copyright Act*] भाषण ; 2. the power of speaking वाक्शक्ति

speech, total loss of : [sch., *Personal Injuries (Compensation Insurance) Act*] वाक्शक्ति की पूर्ण हानि

speed : 1. the rate at which the distance is covered [s. 52(2)(i), *Inland Vessels Act*] गति ; रफ्तार ; 2. quickness शीघ्रता

speed, all convenient : सुविधानुसार पूर्ण शीघ्रता

speedy and natural decay, subject to : [Or. 21, r. 43, *prov., C.P.C.*] शीघ्रतया और प्रकृत्या क्षयशील

speedy disposal : शीघ्र निपटान

speedy execution of the award : [s. 18(1), *Arbitration Act*] पंचाट का शीघ्र निष्पादन

speedy remedy : [s. 144(1), *Cr. P.C.*] शीघ्र उपचार

speedy trial : [preamble, *Indian Criminal Law Amendment Act*] शीघ्र विचारण

spell of sickness : [s. 49, *1st. prov., Employees State Insurance Act*] बीमारी का दौर

spend : [s. 72, *T.P. Act*] व्यय करना ; विताना

spent fuel reprocessing plants : [s. 6(2)(b), *Civil Liabilities for Nuclear Damage Act*] भुक्त शेष ईंधन पुनर्संसाधन संयंत्र

spes acquisitions : अर्जित करने का अवसर

spes successionis : the chance of an heir apparent succeeding to an estate संभाव्य उत्तराधिकार

sphere : क्षेत्र

spindle : [s. 6(2)(iii), *Sick Textile Undertakings (Taking Over of Management) Act*] तकुआ ; [s. 22(1)(b), *Factories Act*] तर्कु ; [s. 26(2)(k), *Coir Industry Act*] तकली

spinning master : कताई मास्टर

spinster : [sch., form No. 4-1, *Indian Divorce Act*] अविवाहिता

spirit : 1. the soul आत्मा ; 2. essence; real meaning भाव ; a distilled liquid, an aqueous solution of ethyl alcohol स्फिरिट; आसव

spirit and object : [s. 7(2), *Institutes of Technology Act*] भाव और उद्देश्य

spirit of common brotherhood : [art. 51A(e), *Const.*] समान भ्रातृत्व की भावना

spirit of inquiry and reform : [art. 51A(h), *Const.*] ज्ञानार्जन तथा सुधार की भावना

spirit of rules : नियमों की भावना

spiritual : [art. 28(a), *Geneva Conventions Act*] आध्यात्मिक

spiritual censure : [s. 171C(2)(b), *I.P.C.*] आध्यात्मिक परिनिंदा

spiritual charge : [s. 29, *Indian Christian Marriage Act*] आध्यात्मिक प्रभार

spiritual head : [s. 24(1), *Births, Deaths and Marriages Registration Act*] आध्यात्मिक प्रधान

spirituous liquor : resembling or of the nature of spirit [s. 2(xxvi), *Cantonments Act*] आसव लिकर ; स्फिरिटयुक्त लिकर

spirituous or fermented liquor : [s. 166(2), *Navy Act*] मादक या खमीर चढ़ा आसव/स्फिरिटयुक्त या खमीर चढ़ा आसव

spirituous preparation : [s. 1(d), *Spirituous Preparations (Inter State Trade and Commerce) Control Act*] स्फिरिटयुक्त निर्मिति

split duty : [s. 17, *Motor Transport Workers Act*] विभाजित कर्तव्यकाल

split kernels : kernels separated lengthwise into two complete halves दो फाड़ी गिरी

splitting up : [s. 80H(2)(i), *Income-tax Act*] खंडित करना; विभाजित करना ; [s. 45(d), *Wealth-tax Act*] खंड करना

splitting up of electoral rolls : [s. 21(a), *Manipur (Hill Areas) District Councils Act*] निर्वाचक नामावलियों को विभाजित करना

splits : separated lengthwise into two complete halves दो फाड़ी

spoiled stamps : [s. 19A(c), *Court-fees Act*] खराब हुए स्टाम्प

spokesman : one who speaks for another or for other प्रवक्ता

spoliation : [art. 49, *Const.*] लुंठन

sponsor investigations : [s. 16(2)(c), *Water (Prevention and Control of Pollution) Act*] अन्वेषण प्रायोजित करना

sponsored : [s. 2(e)(i), *Delhi School Education Act*] प्रायोजित ; समर्थित

sponsorship : 1. [s. 36A(1)(iv), *M.R.T.P. Act*] प्रायोजन ; 2. [s. 43(1), *Juvenile Justice (Care and Protection of Children) Act*] प्रवर्तकता

spontaneous : produced of itself; of one's free will [s. 23(1)(b), *Mines Act*] स्वतः

spontaneous combustion : [s. 57(a), *Mines Act*] स्वतः दहन

spontaneous heating : [s. 23(1)(b), *Mines Act*] स्वतः तपन

spontaneous salt : [s. 2(b), *Salt Cess Act*] स्वतः उत्पन्न नमक

sport : 1. hunting or shooting for sport or amusement [s. 13(3)(a)(i), *Arms Act*] आखेट 2. some game or play [s. 10(23), *Income-tax Act*] क्रीडा ; खेल

sports council : क्रीडा परिषद्

sports man : [s. 88A(6)(i), *Income-tax Act*] खिलाड़ी

sports organiser : खेलकूद आयोजक

spot : a particular small area, part or definite point in any surface or body [s. 157(1), *Cr. P.C.*] स्थान; [s. 5(c), *Plantations Labour Act*] स्थल

spot delivery contract : [s. 2(i), *Securities Contracts (Regulation) Act*] हाजिर सौदा संविदा

spouse : [s. 5(i), *Hindu Marriage Act*] पति या पत्नी

spray : [s. 3, *Drugs and Cosmetics Act*] फुहारा करना

spraying : [s. 8(2)(b), *Rubber Act*] फुहरन; फुहार; फुहारना

spread of dangerous epidemic disease : [preamble, *Epidemic Diseases Act*] खतरनाक महामारी का प्रसार; [s. 3(1)(iii), *Local Authorities Loans Act*] खतरनाक महामारी का फैलाव

spread over : [s. 30(2), *Mines Act*] विस्तृत ; [s. 30(2), *prov., Mines Act*] विस्तृति

spring : 1. an outflow of water from the earth स्रोत ; 2. an elastic contrivance usually for setting in motion or for reducing shocks स्प्रिंग

sprinkle : to scatter in small drops or particles [s. 3, *Drugs and Cosmetics Act*] छिड़कना

spun silk : [s. 3(f), *Central Silk Board Act*] कता रेशम

spun silk industry : [s. 4(3)(i), *Central Silk Board Act*] कते रेशम का उद्योग

spur : [s. 22(1)(b), *Factories Act*] स्पर

spurious : [s. 18(a)(ii), *Drugs and Cosmetics Act*] नकली

spying : the act of secret agent employed to watch others or to collect information especially of a military nature [s. 38, *Navy Act*] गुप्तचरी

squad : स्क्वाड ; दस्ता

squad, flying : उड़न दस्ता

squadron leader : [s. 86, *Air Force Act*] स्क्वाड्रन लीडर

square : an open space, commonly but not necessarily of that shape [s. 2(m), *Indian Electricity Act and s. 2(57), Delhi Municipal Corporation Act*] चौक

squat : [s. 100B, *Indian Railways Act*] बैठना

stab : to wound (often to kill) with a thrust of pointed weapon [s. 324, *I.P.C.*] वेधन ; [s. 108, *expln. 2, ill. (b), I.P.C.*] छिद्र करना

stabilisation fund : [s. 23(a), *State Agricultural Credit Corporations Act*] स्थिरीकरण निधि

stabilisation of prices : [s. 9(2)(d), *Cardamom Act*] कीमतों का स्थिरीकरण ; कीमतों में स्थिरता लाना

stable bedding : [1st. sch. Item. 22, *Fort William Act*] अस्तबल बिछावन

staff : the personnel responsible for the functioning of an institution or the establishment or the carrying out of an assigned task under an overall discretion of a head [s. 86(4)(c), *C.P.C.*] कर्मचारिवृंद ; कर्मचारी ; [Or. 28, r. 1(2), *C.P.C.*] स्टाफ

staff acquittance roll : कर्मचारिवृंद वेतन चिट्ठा

staff artist : विभागीय कलाकार

staff association : [sch., 34(1), *Aligarh Muslim University Act*] कर्मचारी संगम

staff benefit fund : स्टाफ हितकारी निधि; कर्मचारी हितकारी निधि

staff captain : स्टाफ कैप्टन

staff car driver : स्टाफ कार ड्राइवर; स्टाफ कार चालक

staff clerk : स्टाफ क्लर्क; स्टाफ लिपिक

staff committee : [s. 38(b), *Institutes of Technology Act*] कर्मचारी समिति

staff employment : employing a body of persons in different parts in any establishment [Or. 28, r. 1(2), *C.P.C.*] स्टाफ नियोजन

staff, ministerial : लिपिकवर्गीय कर्मचारी; अनुसचिवीय कर्मचारिवृंद

staff nurse : स्टाफ नर्स; स्टाफ परिचारिका

staff officer : स्टाफ आफिसर

staff, secretarial : [art. 98, *Const.*] सचिवीय कर्मचारिवृंद

staff security deposits : deposits paid by way of security of staff कर्मचारिवृंद प्रतिभूति निक्षेप

Staff Selection Board : कर्मचारी चयन बोर्ड

staff, teaching : अध्यापन कर्मचारिवृंद

stage : 1. the platform in a theatre upon which spectacles, plays etc. are exhibited; especially a raised platform with its scenery, upon which a theatrical performance takes place रंगमंच; मंच; 2. a division of journey or process; a period of development; a degree of process, a step in process [s. 193, *I.P.C.*] प्रक्रम; अवस्था ; मंजिल

stage carriage : a motor vehicle carrying or adopted to carry more than six passengers including the driver which carries passengers for hire or reward at separate fares paid by or for individual passengers either for whole journey or for stages of the journey [s. 2(29), *Motor Vehicles Act*] मंजिली गाड़ी

stage carriage is unserviceable : [s. 3, *Stage Carriages Act*] मंजिली गाड़ी काम में लाने योग्य नहीं है

stage carriage permit : [s. 6(4)(c)(i), *Defence and Internal Security of India Act*] मंजिली गाड़ी का अनुज्ञापत्र

stage director : रंगमंच निदेशक

stage entertainment : [s. 2(e), *Weekly Holidays Act*] रंगमंचीय मनोरंजन

stage of enquiry : जांच का प्रक्रम

stage of trial : विचारण का प्रक्रम

staggered, payments are : संदाय सांतर किया जाता है

stagnated : वृद्धिरुद्ध

stake holder : पणधारी ; [s. 2(o), *Airports Economic Regulatory Authority of India Act*] पणधारी

stalemate : कोडी ; शह ; गतिरोध लाना

stalk : डंठल

stalk maker : डंडीकार ; डंडी लोहार

stalking : 1. [s. 354D, *I.P.C.*] पीछा करना

stallage : the right of erecting a stall on fare; rent or toll paid for a stall; the fare, rent or toll so paid तहवाजारी

stamp : 1. an impression; an official mark or seal set on something (as a warrant or deed) or on papers legally requiring execution to signify that the duty or tax has been paid [s. 82, *Indian Evidence Act* and s. 10, *Indian Stamp Act*] स्टॉप ; 2. to impress with a stamp; imprint [s. 18(2), *Indian Stamp Act*] स्टॉपित करना

stamp duty : [s. 51, *Land Acquisition Act*] स्टॉप-शुल्क

stamp duty and registration charges payable on these presents shall be borne and paid by the licensee : इस विलेख पर संदेय स्टॉप-शुल्क और रजिस्ट्री प्रभार अनुज्ञप्तिधारी उठाएगा और संदत्त करेगा

stamp law : [s. 43, *Indian Stamp Act*] स्टॉप विधि

stamp of sufficient amount but of improper description : [s. 37, *Indian Stamp Act*] पर्याप्त रकम का किंतु अनुचित प्रकार का स्टॉप

stamp officer : टिकट अधिकारी

stamp paper : a paper containing an embossed or impressed mark to certify that the amount stated in it has been paid to government [Or. 7, r. 11(c), *C.P.C.*] स्टॉप-पत्र

stamp, revenue : रसीदी टिकट

stamp suspense account : स्टॉप उचंत खाता

stamp vendor : स्टॉप विक्रेता

stamped : [s. 2(20), *C.P.C.*] स्टॉपित

stamped paper : [s. 2(13)(b), *Indian Stamp Act*] स्टॉपित कागज

stamped receipt : [s. 35(b), *Indian Stamp Act*] स्टॉपित रसीद

stamping mechanic : मोहर मैकेनिक ; मुहर मैकेनिक

stamping of piece goods : थान के माल को स्टॉपित करना; थान पर स्टॉप लगाना

stamps and registration fees : स्टॉप और रजिस्ट्री फीस

stand across a place : [s. 104, *Indian Railways Act*] स्थान के पार खड़ा होना

stand together, cannot : [s. 88, *Indian Succession Act*] एक साथ नहीं रह सकते

standard : 1. something that is established by authority, customs or general consent as a model or example to be followed [s. 18(4), *explan., Beedi and Cigar Workers (Conditions of Employment) Act*] मानक ; 2. a criterion [s. 58(d), *Mines Act*]

स्तरमान ; [s. 12(1), *Press Council Act*] स्तर ; 3. an upright post/pillar; stick [sch. II, item (ix), *Workmen's Compensation Act*] दंड

standard benefit : [1st sch., item 5, *Employees' State Insurance Act*] मानक प्रसुविधा

standard cloth : [s. 2(c), *Cotton Cloth Act*] स्टैंडर्ड कपड़ा

standard cost : मानक लागत

standard export figure : [s. 3(m), *Tea Act*] मानक निर्यात अंक

standard family : [s. 59, *explan. 1, Factories Act*] मानक कुटुंब

standard for admission : [s. 5(17), *North-Eastern Hill University Act*] प्रवेश के लिए स्तरमान

standard form : मानक प्ररूप

standard gold bar : [s. 2(n), *Gold (Control) Act*] मानक स्वर्ण शलाका

standard heads : मानक शीर्ष

standard mass or measure : [s. 9, *Central Excise (Conversion in Metric Units) Act*] मानक द्रव्यमान या माप

standard metre : [s. 74(1), *Trade and Merchandise Marks Act*] मानक मीटर

standard of decency : [s. 11(2)(b), *Customs Act*] शिष्टता का स्तर

standard of instruction : [s. 13(2), *Jawaharlal Nehru University Act*] शिक्षण का स्तरमान

standard of living : [s. 5(2)(a)(iv), *Limestone and Dolomite Mines Labour Welfare Fund Act*] जीवनस्तर

standard of newspapers : समाचारपत्रों का स्तर

standard of post-graduate teaching and research : [sch., item 18(3)(c), *North-Eastern Hill University Act*] स्नातकोत्तर अध्यापन और अनुसंधान का स्तर

standard of qualifications : [s. 25(4), *Cost and Works Accountants Act*] अर्हताओं का स्तर

standard of quality : [s. 2(1)(u)(ii), *Trade and Merchandise Marks Act*] क्वालिटी का स्तर

standard of teaching : [sch., 7(3), *Aligarh Muslim University Act*] शिक्षा का स्तर

standard policy form : मानक पालिसी प्ररूप

standard quality : [s. 16(1), *Drugs and Cosmetics Act*] मानक क्वालिटी

standard rate : [s. 200(1), *Companies Act*] मानक दर

standard rent : मानक भाटक ; मानक किराया

standard weight : [s. 2(e), *Indian Coinage Act*] मानक वजन

standard yard : [s. 74(1), *Trade and Merchandise Marks Act*] मानक गज

standardisation : the act of standardising; making uniform [sch. IV, item 10, *Industrial Disputes Act*] मानकीकरण

standards, commercial : [s. 7(3), *Industries (Development and Regulation) Act*] वाणिज्यिक मानक

standards, legal : विधिगत मानक

standards of financial propriety : वित्तीय औचित्य के मानक

standards officer : मानक अधिकारी

standing : 1. position or grade in profession, university or society [s. 74(3), *Employees' State Insurance Act*] अवस्थिति; प्रतिष्ठा; 2. erect खड़ा ; 3. permanent स्थायी

standing commission : स्थायी आयोग

standing committee : स्थायी समिति

standing contract : स्थायी संविदा

standing counsel : permanent legal adviser स्थायी काउन्सेल; स्थायी परामर्शी

standing crop : खड़ी फसल

Standing Finance Committee : [s. 7(1), *Agricultural Produce Cess Act*] स्थायी वित्त समिति

standing guard file : स्थायी गार्ड फाइल

standing, high academic : विद्या के क्षेत्र में उच्च स्थान ; विद्या के क्षेत्र में ऊँचा स्थान

standing in the profession... years : वृत्ति का... वर्ष का अनुभव

standing of five years : [s. 74(3), *Employees State Insurance Act*] पांच वर्ष की अवस्थिति

standing orders : [art. 118(2), *Const.*] स्थायी आदेश

standing screening committee inspector : स्थायी छानबीन समिति निरीक्षक

standing tea crop : [s. 2(1)(viii), *Emergency Risks (Undertakings) Insurance Act*] खड़ी चाय की फसल

standing timber : trees, the wood of which can be used for building or repairing houses or for other industrial purposes and implies an intention, sooner or later, to sever the trees from the soil [s. 3, *T.P. Act*] खड़ा काष्ठ

standing to the credit of : [s. 3D(1), *Coal Mines Provident Fund and Miscellaneous Provisions Act*] के नाम जमा

standing to the credit of the deposit account : [s. 18(5), *Coal Mines (Nationalisation) Act*] जमा खाते में जमा

stands so declared : [art. 102(1)(b), *Const.*] ऐसी घोषणा विद्यमान है

staple fibre : [s. 2(e), *Khadi and Other Handloom Industries Development (Additional Excise Duty on Cloth) Act*] रेशा तंतु; स्टेपल फाइबर

starred question : तारांकित प्रश्न

starting date : आरंभ तारीख

state : 1. the body politic as organised for supreme civil rule and government [s. 3(58), *General Clauses Act and art. 3, expln. I, Const.*] राज्य; 2. the condition; manner of existence; mode of existence; status, stationing in life [s. 7(c), *Mines Act*] स्थिति; [s. 2(12), *Sale of Goods Act*] दशा; अवस्था; [s. 48(1), *Air Force Act*] हालत; 3. to put into words; to set forth कथन करना; 4. to express the details विवरण देना

state a case : [s. 113, *C.P.C.*] मामले का कथन करना

State Act : [s. 3(59), *General Clauses Act*] राज्य अधिनियम

State Bar Council : राज्य विधिज्ञ परिषद् ; स्टेट बार काउंसिल

State Co-operative Bank : [s. 2(dd), *Deposit Insurance and Credit Guarantee Corporation Act*] राज्य सहकारी बैंक

State Council : [s. 23(1)(c), *Apprentices Act*] राज्य परिषद्

State Council of Pharmacy : [s. 2(h), *Pharmacy Act*] राज्य भेषजी परिषद्

State Electricity Board : [s. 2(f), *Indian Electricity Act*] राज्य विद्युत बोर्ड

State Excise : राज्य उत्पाद-शुल्क

State funding of elections : राज्य द्वारा निर्वाचनों में निधि उपलब्ध कराना

State Government : [s. 3(60), *General Clauses Act*] राज्य सरकार

State guest : राजकीय अतिथि

State highways : राज्य के राजमार्ग

state its finding or decision : [Or. 20, r. 5, *C.P.C.*] अपना निष्कर्ष या विनिश्चय देना

State law : [art. 32A, *Const.*] राज्य विधि

State Medical Council : [s. 2(f), *Indian Medical Council Act*] राज्य आयुर्विज्ञान परिषद्

State occasion : राजकीय अवसर ; राजकीय उत्सव

state of affairs : [s. 32(5)(a), *State Agricultural Credit Corporations Act*] कार्यकलाप की स्थिति

state of family : कुटुंब की अवस्था

state of health : [s. 14, ill. (m), *Indian Evidence Act*] स्वास्थ्य की दशा

state of intoxication : [s. 48(1), *Air Force Act*] मत्तता की हालत; मत्त अवस्था

State of Jammu and Kashmir : जम्मू-कश्मीर राज्य

state of mind or body : [s. 2(2), *Indian Evidence Act*] मन की या शरीर की दशा

state of property : संपत्ति की अवस्था

state of quarantine : the condition of being in compulsory isolation or detention to prevent spread of contagion or infection [s. 271, *I.P.C.*] करन्तीन की स्थिति

state of the cash : [sch., item 6(5)(d), *Aligarh Muslim University Act*] नकद की अवस्था

state of the company's affairs : [s. 217(1)(a), *Companies Act*] कंपनी के कार्यकलाप की हालत

state of things : the state of affairs in general or within a specified or implied sphere वस्तुस्थिति ; वस्तुओं की अवस्था

state of war : [s. 62(e), *Army Act*] युद्धस्थिति

State owned enterprise : राज्य स्वामित्व उद्यम

State Partnership Fund : राज्य भागीदारी निधि

State shall secure : [art. 39A, *Const.*] राज्य यह सुनिश्चित करेगा

State succession : succession to a State राज्य उत्तराधिकार

State taxation : राज्य कराधान

State to secure a social order for the promotion of welfare of the people : [art. 38, margin, *Const.*] राज्य लोक कल्याण की अभिवृद्धि के लिए सामाजिक व्यवस्था बनाएगा

State Trading Corporation of India : भारतीय व्यापार निगम

State treasury : राज्य खजाना

stated : 1. put into words [s. 38(2), *Sale of Goods Act*] कथित ; 2. (of account) which have been stated with the consensus of all the parties that they are correct [sch., art. 26, *Limitation Act*] विवरणित

stated in the form of a special case : [s. 39(ii), *Arbitration Act*] विशेष मामले के रूप में कथित

stated in the pleading : [Or. 6, r. 4, *C.P.C.*] अभिवचन में कथित

stateless : राष्ट्रिकताहीन

statelessness : विराष्ट्रिकता

statement : 1. something that is stated; an allegation, declaration [s. 199, *I.P.C.*] कथन ; 2. a document setting forth information on any point; usually submitted periodically विवरण

statement annexed to summons : [Or. 5, r. 2, margin, *C.P.C.*] समनों से उपाबद्ध कथन

statement, award : अधिनिर्णय का विवरण

statement clerk : विवरण लिपिक

statement in a concise form : [Or. 6, r. 2, *C.P.C.*] संक्षिप्त कथन

statement in lieu of prospectus : [s. 44(1)(b), *Companies Act*] प्रोस्पेक्टस के बदले में कथन

statement of accounts : [s. 19(1), *Coal Mines (Nationalisation) Act*] लेखाओं का विवरण ; लेखा विवरण

statement of affairs and balance sheet : स्थिति विवरण और तुलन पत्र

statement of affairs in bankruptcy : दिवाला स्थिति विवरण

statement of affairs in liquidation : परिमाणन स्थिति विवरण

statement of claim : दावा विवरण

statement of disbursers' accounts : संवितरकों के लेखाओं का विवरण

statement of dividend in bankruptcy : दिवाला लाभांश विवरण

statement of facts : तथ्यों का विवरण

statement of goods : [s. 15(3)(a), *Trade and Merchandise Marks Act*] माल का कथन

statement of lapsed deposit : व्यपगत जमा का विवरण ; व्यपगत निक्षेप विवरण

statement of material facts : [s. 192(1), Companies Act] तात्विक तथ्यों का कथन

statement of nominal capital (or authorised capital) : प्राधिकृत पूंजी विवरण

statement of number : [s. 15(3)(b), Trade and Merchandise Marks Act] संख्या का कथन

statement of service : सेवा विवरण

statement of the case : [s. 256(1), Income-tax Act] मामले का कथन

statement of the facts : [s. 69(1), Presidency Small Cause Courts Act] तथ्यों का कथन

statement of the grounds : [s. 26(2), Land Acquisition Act] आधारों का कथन

statement of the names : [Or. 30, r. 1(1), C.P.C.] नामों का कथन

statement of reasons : [s. 18(4), Arms Act] कारणों का कथन

statement or return : [s. 19(1), Companies (Profits) Surtax Act] कथन या विवरणी

statement was immaterial : [s. 44(4), Companies Act] कथन महत्वहीन था ; कथन तात्विक नहीं था

stating shortly : mentioning briefly थोड़े में कथन करते हुए

station : 1. when used with reference to railways or military [s. 97(3), Navy Act and s. 54A(2), Inland Vessels Act] स्टेशन; आस्थान; 2. when used with reference to the police force थाना; 3. when used with reference to the radio, television etc. केंद्र; 4. a habitat, a place स्थान

station accounts : स्टेशन लेखे

Station Commander : स्टेशन कमांडर

Station Director : केंद्र निदेशक

station house : police station [s. 2(a), Cr. P.C.] थाना ; थानागृह

station inspector : स्टेशन निरीक्षक

Station, Live Stock Research : पशु अनुसंधान केंद्र

Station Master : [s. 59(2), Indian Railways Act] स्टेशन मास्टर

station, military, naval or air force : [s. 475(1), Cr. P.C.] सैनिक, नौसैनिक या वायु सैनिक स्टेशन

station of posting : तैनाती का स्थान

station, outlying : दूरस्थ स्टेशन

station service : आस्थान सेवा

station superintendent : स्टेशन अधीक्षक

station to station rate : [s. 46(ii), Indian Railways Act] स्टेशन से स्टेशन तक का रेट

station wagon driver : स्टेशन बैगन चालक

stationary : still; unmoving; fixed [s. 14(2), Factories Act] स्थायी; खड़ा

stationary plant driver : स्थायी संयंत्र चालक

stationary vendor : [s. 6(a), Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act] स्थिर विक्रेता

stationed : [s. 12, Army and Air Force (Disposal of Private Property) Act] आस्थित

stationery : writing material and the like लेखन-सामग्री

stationery and forms inspector : लेखन सामग्री और प्ररूप निरीक्षक

stationery product : [sch. I, item. (4), Employees Provident Funds and Miscellaneous Provisions Act] स्टेशनरी उत्पाद; लेखन सामग्री

stationery superintendent : लेखन सामग्री अधीक्षक

statistical assistant : सांख्यिकी सहायक

statistical bulletin : सांख्यिकी बुलेटिन

statistical data : सांख्यिकीय आंकड़े

statistical information : [s. 10(2)(xiii), Coal Mines Labour Welfare Fund and Miscellaneous Provisions Act] आंकड़ों की जानकारी; सांख्यिकी जानकारी

statistical inspector : सांख्यिकी निरीक्षक

statistical institute : [preamble, Indian Statistical Institute Act] सांख्यिकी संस्थान

Statistical Officer : सांख्यिकी अधिकारी

statistical research : [s. 35(1)(iii), Income-tax Act] सांख्यिकीय अनुसंधान

Statistical technique : [s. 31(3), Air Corporations Act] सांख्यिकी तकनीक

statistical year book : सांख्यिकी अब्दकोष

Statistician : सांख्यिक

Statistician, Forest : वन सांख्यिक

statistics : 1. the science of statistics [s. 4, Collection of Statistics Act] सांख्यिकी ; 2. numerical facts or data collected and classified [s. 9(2)(i), Cardamom Act] आंकड़े

statistics and intelligence branch : सांख्यिकी और आसूचना शाखा

statistics and method branch : सांख्यिकी और पद्धति शाखा

statistics and pricing : सांख्यिकी और मूल्य निर्धारण

statistics authority : [s. 6, Collection of Statistics Act] सांख्यिकी प्राधिकारी

statistics, department of : सांख्यिकी विभाग

statistics investigator : सांख्यिकी अन्वेषक

status : legal standing or position of a person; position or standing in society; profession or the like [s. 5, Indian Partnership Act] हैसियत ; प्रास्थिति [art. 38(2), Const.] प्रतिष्ठा

status and standard : [s. 15(2)(1), Chartered Accountants Act] प्रतिष्ठा और स्तर

status of company : [s. 487, Companies Act] कंपनी की प्रास्थिति

status of the members : [s. 536(1), Companies Act] सदस्यों की प्रास्थिति

status or description : [s. 2(3), Citizenship Act] प्रास्थिति या अभिवर्णन

status quo : यथापूर्व स्थिति

statute : 1. a written law as distinguished from a customary law or law of use and wont कानून; 2. a type of subordinate legislation applied generally to that framed by university [s. 1, Indian Contract Act] स्टेच्यूट; 3. [s. 28(1), Aligarh Muslim University Act] परिनियम; 4. [sch., pt. 1, Salarjung Museum Act] मूर्ति

statute of International Court of Justice : [art. 36, para 3, UN Charter] अंतरराष्ट्रीय न्यायालय का संविधान

statute of limitation : [app. H, form No. 1, C.P.C.] परिसीमा कानून

statutes of university : विश्वविद्यालय के परिनियम

statutory body : [s. 2(b), Parliament (Prevention of Disqualification) Act] कानूनी निकाय

statutory book : कानूनी पुस्तक

statutory corporation : कानूनी निगम

statutory declaration : [s. 4(a), Powers of Attorney Act] कानूनी घोषणा

statutory deduction : a deduction according to a statute [s. 2(8), Companies (Profits) Surtax Act] कानूनी कटौती

statutory duties : कानूनी कर्तव्य

statutory functions : कानूनी कृत्य

statutory meeting : कानून द्वारा अपेक्षित अधिवेशन ; कानून विहित अधिवेशन

statutory modification : [sch. I, table A, interpretation 1(2), Companies Act] कानूनी उपांतर ; कानून द्वारा अपेक्षित उपांतर

statutory obligation : कानूनी दायित्व
statutory orders : कानूनी आदेश
statutory percentage : [s. 105(1)(ii), *Income-tax Act*] कानूनी प्रतिशतता ; कानून द्वारा अपेक्षित प्रतिशत
statutory proportion : कानूनी अनुपात; कानून द्वारा अपेक्षित अनुपात
statutory report : [s. 165(1), *Companies Act*] कानून द्वारा अपेक्षित रिपोर्ट
statutory reserve : reserve required by law कानून द्वारा अपेक्षित आरक्षित
statutory responsibility : कानूनी उत्तरदायित्व ; कानूनी जिम्मेदारी
statutory rule : कानूनी नियम
statutory statement : कानूनी विवरण
stay : to stop, arrest, delay, prevent रोक देना ; रोकना
stay-in-strike : [s. 9(2), *expln., Payment of Wages Act*] हाजिर हड़ताल
stay of execution : [Or. 21, r. 26, *C.P.C.*] निष्पादन का रोक जाना
stay of proceedings : [s. 442(a), *Companies Act*] कार्यवाहियों का रोकना ; [art. 145(1)(h), *Const.*] कार्यवाहियों को रोकना
stay of the suit : वाद का रुका रहना
stay order : रोक आदेश
stay the recovery : [s. 225(3), *Income-tax Act*] वसूली रोक रखना
steam : वाष्प
steam boiler : [preamble, *Indian Boilers Act*] वाष्प बायलर
steam driver : वाष्प चालक
steam factory yard : [s. 59, *Navy Act*] वाष्प कारखाना यार्ड
steam generating plant : भाप उत्पादन संयंत्र
steam operator : वाष्प प्रचालक
steam pipe : [s. 2(9), *Indian Boilers Act*] वाष्प नली
steamer clerk : स्टीमर लिपिक
steamer fire engine operator : स्टीमर फायर इंजन प्रचालक
steamer fitter : स्टीमर फिटर
steamship company : [sch., pt. II, item 11, *Commercial Documents Evidence Act*] स्टीमशिप कंपनी
steel : [s. 14(c), *Central Sales Tax Act*] इस्पात
steel castings and forgings : [5th sch., item 11, *Income-tax Act*] इस्पात के ढलाई के और पिटाई के माल
Steel Controller : इस्पात नियंत्रक
Steel Inspector : इस्पात निरीक्षक
steeping : to wet thoroughly, a soaking process [s. 2(a), *Salt Cess Act*] अवमज्जन
steering committee : विषय निर्वाचन समिति
steering rule : [s. 52(2)(g), *Inland Vessels Act*] अभिचालन नियम
steersman : [s. 2(9), *Motor Vehicles Act*] अनुचालक
stencil : स्टेंसिल
Stenographer : आशुलिपिक
Steno-typist : स्टैनो टाइपिस्ट
step : [s. 18, *Protection of Human Rights Act*] कार्रवाई ; उपाय ; कदम
step-brother : a son of one's step parent by a former marriage सौतेला भाई
step father : the husband of one's mother but not being one's natural father [s. 6, *expln., Hindu Minority and Guardianship Act*] सौतेला पिता
step mother : the wife of one's father, but not being one's mother [s. 6, *expln., Hindu Minority and Guardianship Act*] सौतेली माता
step-parent : [s. 21(2)(b), *expln. Unit Trust of India Act*] सौतेले माता-पिता ; सौतेली माता या सौतेला पिता

steps-in-aid : सहायक कदम
sterilise : विसंक्रमित करना
stereo maker : स्टीरियो निर्माता
stereotype : a solid metallic plate for printing, cast from a plastic mould of movable types [s. 2(t), *Copyright Act*] स्टीरियोटाइप
Stereotyper : स्टीरियोटाइपर
sterile zone around : [s. 2(g), *Special Protection Group Act*] विसंक्रमित घेरा
sterling : स्टर्लिंग
sterling transaction : स्टर्लिंग संव्यवहार
stern-post : पृष्ठ भाग
stedor employers : employers, who employ persons to load or unload a ship नौभरक नियोजक
steward : स्टुवर्ड
sthanam : a position of dignity, generally in the property attached to the position for the maintenance of the dignity and for the fulfilment of the duties attached to that position the holder is called sthanee. Prevalent in Kerala [s. 7(4), *expln., Estate Duty Act*] स्थानम्
stigma : a mark of infamy, a disgrace or reproach attached to anyone धब्बा ; कलंक
stile : an upright member in framing or paneling [s. 13(c), *Indian Railways Act*] खंभा
still-birth : [s. 2(1)(a), *Registration of Births and Deaths Act*] मृत-जन्म
still born child : [s. 3(b), *Maternity Benefit Act*] मृतजात शिशु
still-outstanding : [s. 33(3)(b), *Income-tax Act*] उस समय भी परादेय
stimulate : [s. 16(1)(b), *Industries (Development and Regulation Act)*] बढ़ावा देना
stimulating industrial output : [s. 280ZD(3)(a), *Income-tax Act*] औद्योगिक उत्पादन को बढ़ावा देना
stipend : a fixed periodical payment of any kind, e.g. pay, pension or allowance [s. 6(g), *T.P. Act*] वृत्तिका
stipendiary : वैतनिक; वृत्तिकाग्राही; सांबलिक; संबलग्राही
stipendiary judges : judges who are paid for their work as such [s. 123(7)(b), *Representation of the People Act, 1951*] संबलग्राही न्यायाधीश; वैतनिक न्यायाधीश
stipulate : to arrange or settle definitely, as agreement or covenant; to contract, make a bargain [s. 74, *ill. (e), Indian Contract Act*] अनुबंध करना
stipulated : 1. [s. 31(2), *Mines Act*] बताए गए ; 2. [s. 405, *ill. (b), I.P.C.*] ठहराई गई ; 3. [s. 134, *ill. (c), Indian Contract Act*] अनुबद्ध ; नियत
stipulated amount : [s. 74, *ill. (e), Indian Contract Act*] नियत परिमाण
stipulated damages : अनुबद्ध नुकसानी
stipulated date : [s. 74, *ill. (e), Indian Contract Act*] नियत तारीख
stipulated dividend : [s. 3(1), *Preference Shares (Regulation of Dividends) Act*] अनुबद्ध लाभांश
stipulated future date : [s. 43A(1), *expln. 3, Income-tax Act*] अनुबद्ध भावी तारीख
stipulated sum : [s. 405, *ill. (b), I.P.C.*] ठहराई गई राशि
stipulated time : [s. 134, *ill. (e), Indian Contract Act*] अनुबद्ध समय ; नियत समय
stipulation : the action or an act of stipulating; an agreement; the term of an agreement अनुबंध
stipulation as to time : [s. 11, *Sale of Goods Act*] समय के बारे में अनुबंध

stipulation by way of penalty : [s. 74, Indian Contract Act] शास्ति के तौर पर अनुबंध

stir up disturbances : [s. 62, Navy Act] उपद्रव पैदा करना

stock : 1. [s. 137, T.P. Act] स्टाक; 2. the progenitor of a family and his descendants; the whole of descendants of one individual वंश; 3. the source of a line of descent; the original progenitor [s. 26(d), Indian Succession Act] पूर्वज

stock and share : [s. 2(46), Companies Act] स्टाक और अंश

stock assistant : स्टाक सहायक

stock-bar : [s. 21(1)(iii), Factories Act] धारक छड़

stock broker : [s. 65(101), Finance Act, 1994] स्टाक दलाल

stock-certificate : [s. 2(a), Indian Securities Act] स्टाक प्रमाणपत्र

stock-checking : [s. 5(6)(f), North-Eastern Hill University Act] स्टाक की जांच

stock clerk : स्टाक लिपिक

stock, closing : अंतिम स्टाक

stock exchange : शेयर बाजार ; स्टाक एक्सचेंज

stock exchange, area served by : [s. 4(1)(b), Securities Contracts (Regulation) Act] स्टाक एक्सचेंज का व्यवहारक्षेत्र

stock, goods : [r. 2(s), Red Tariff No. 19] माल स्टाक

stock, guaranteed : गारंटीकृत स्टाक ; गारंटीकृत माल

stock holder : स्टाकधारी

stock in process : प्रक्रियागत स्टाक

stock in trade : all such chattels as are acquired for the purpose of being sold, or let to hire in a person's trade [s. 52, ill. (b), Indian Contract Act] व्यापार स्टाक

stock inventory : स्टाक तालिका

stock issues : स्टाक निर्गम

stock keeper : स्टाकपाल

stock, opening : प्रारंभिक स्टाक

stock or commodity exchange : [s. 133(5), Income-tax Act] स्टाक या वस्तु एक्सचेंज

stock position : स्टाक स्थिति

stock purchase register : स्टाक क्रय रजिस्टर

stock rate : स्टाक दर

stock receipts : स्टाक प्राप्तियां

stock, same : [s. 24, Indian Succession Act] एक ही वंश

stock taking : स्टाक मिलान ; स्टाक लेना

stock valuation : स्टाक मूल्यांकन

stock verification : स्टाक सत्यापन

stock verifier : स्टाक सत्यापक

stocker : स्टोकर

stocking and sale : [s. 10(2)(i), Coir Industry Act] स्टाक रखना तथा विक्रय करना

stockist : स्टाकिस्ट

stockman : पशुपाल

stockpiling : [long title, Chemical Weapons Convention Act] संचयन

stockyard : a yard for keeping stock बाड़ा

stoichiometric : [pt. iv(A), item 2(e)(v), Chemical Weapons Convention Act] स्टाइकियोमित्री

stolen property : [s. 410, I.P.C.] चुराई हुई संपत्ति

stone mason : [sch., item 2, Assam Rifles Act] संगतराश

stone setting : रत्न जड़ाई

stop gap arrangements : काम चलाऊ व्यवस्था ; सामयिक व्यवस्था ; अस्थायी व्यवस्था

'stop payment' order : 'संदाय रोक' आदेश

stop transit : [s. 50(2)(iii), Inland Vessels Act] अभिवहन रोकना

stop valve : [s. 37(3)(a), Factories Act] स्टाप वाल्व

stoppage : [s. 78(c)(ii), Indian Railways Act] रोकना जाना; रुक जाना

stoppage in transit : intercepting and detaining (the goods) while they are in transit [s. 50, Sale of Goods Act] अभिवहन में रोकना

stoppage of pay and allowances : [s. 84(c), Army Act] वेतन और भत्तों का रोक दिया जाना

stoppage of production : [preamble, Alcock Ashdown Company Limited (Acquisition of Undertakings) Act] उत्पादन का रुक जाना

stoppage of sale : [Or. 21, r. 69, C.P.C.] विक्रय का रोकना जाना

stoppage of work : [sch., item 7, Industrial Employment (Standing Orders) Act] काम का रोकना जाना

stopper : [s. 2(1)(l), Trade and Merchandise Marks Act] डाट

stopping the goods : [s. 50, Sale of Goods Act] माल को रोक देना

storage : the action of storing; the condition or fact of being stored [s. 13(1), Food Corporations Act] भंडारकरण; [1st sch., app. A, form No. 39, C.P.C.] भंडार में रखना

Storage and Inspection Directorate : संचयन और निरीक्षण निदेशालय

storage batteries : [1st sch., item 5(10), Industries (Development and Regulation) Act] संचायक बैटरियां

storage charges : भंडारण प्रभार

storage of crops : [s. 5(2)(c), Produce Cess Act] फसलों का भंडारकरण

storage officer : भंडार अधिकारी

storage platform : [s. 2(c)(ii), Salt Cess Act] संचयन चबूतरा

storage rate : भंडारण दर

storage space : माल रखने की जगह; माल रखने का स्थान; भंडारण स्थान

storage tank : [s. 2(1)(vii), Emergency Risks (Undertakings) Insurance Act] भंडारकरण टैंक

storage warrant of a warehouse : [sch., pt. II, item 14, Commercial Documents Evidence Act] भंडागार का भंडारकरण-वारंट

store : भंडार; गोदाम

store and tool keeper : भंडार और औजार रक्षक

store delivery sircar : भंडार परिदान सरकार

store inspector : भंडार निरीक्षक

store issuer : भंडार जारीकर्ता

store keeper : भंडारी

store keeper, catering : भंडारी, खानपान

store record card : भंडार अभिलेख कार्ड

store van clerk : भंडार यान लिपिक

store wright : स्टोर राइट

storehouse : [s. 2(1)(l)(ii), Wealth-tax Act] भंडार-गृह; भंडार-गृह

storehouseman : भंडारवाला

stores : [s. 383, Companies Act] स्टोर सामान ; [s. 2(38), Customs Act] यान सामग्री

stores chaser : भंडार अनुवीक्षक

stores imprest inspector : भंडार अग्रदाय निरीक्षक

stores issued book : जावक भंडार बही

stores received book : आवक भंडार बही

stores representative : भंडार प्रतिनिधि

storing : [s. 80P(2)(a)(vii), Income-tax Act] भंडारकरण

storm : [sch., item VI(1), Indian Electricity Act] अंधड़ ; तूफान

story or action : [s. 2(a)(iii), Copyright Act] कथा या घटनाक्रम

stow : [sch. I, art. III(2), Indian Carriage of Goods by Sea Act] भरना ; भराई करना

stowage plan : भरण व्यवस्था

stowing for safety : [s. 4(2)(a), Coal Mines (Conservation and Development) Act] सुरक्षार्थ भरण

stowing materials : [s. 9(b), Coal Mines (Conservation and Development) Act] भरण सामग्री

stowing (of cargo) : [s. 5(1)(m), Indian Dock Labourers Act] भरना; भरण; भराई

stowing operations : [s. 9(b), Coal Mines (Conservation and Development) Act] भरण संक्रियाएं

straight line on a horizontal plane : [s. 11, General Clauses Act] क्षैतिज समतल पर सरल रेखा

stranded : driven on shore ; left helpless without further recourse [s. 55(1), Navy Act and sch., para 5, Marine Insurance Act] उत्कूलित ; अटकी हुई

stranger : 1. one not privy or party to an act; one not standing towards another in some relation implied in the context [Or. 16, r. 14, C.P.C.] पर व्यक्ति ; 2. a person with whom one is not acquainted [s. 10, ill., Indian Evidence Act] अपरिचित

stranger to suit : [Or. 16, r. 14, C.P.C.] वाद में पर व्यक्ति

strangers, considerable body of : [s. 177, ill. (b), I.P.C.] अनजाने लोगों का बड़ा गिरोह

strata : [s. 8, Land Acquisition (Mines) Act] स्तर

strategic decision : [s. 115VC, Income-tax Act] नीतिगत विनिश्चय

strategic nature, goods of : [s. 159, Customs Act] सामरिक प्रकृति का माल

strategies : [third para, enacted formula, National Capital Territory of Delhi Laws (Special Provisions) Act] रणनीति

strategy, marketing : [s. 8(2)(c), Tobacco Board Act] विपणन युक्ति

straw-board : [s. 2(a)(vii), Essential Commodities Act] गत्ता; [sch., I, item 25(c), Employees' Provident Funds and Miscellaneous Provisions Act] स्ट्रॉ बोर्ड

stream : [s. 7(1)(a), Indian Railways Act] सरिता ; [s. 134(b), ill., Indian Contract Act] जलधारा

street : [s. 2(xxxvii), Cantonments Act and s. 2(57), Delhi Municipal Corporation Act] पथ ; [s. 2(1), Prevention of Cruelty to Animals Act, 1960] मार्ग

street distributing box : [sch., item (xvi)(i), Indian Electricity Act] मार्ग वितरण बक्स

street furniture : [s. 11(2)(f), Delhi Urban Art Commission Act] मार्ग फर्नीचर

street, private : [s. 2(39), Delhi Municipal Corporation Act] प्राइवेट पथ

street, public : [sch., art. 111, Limitation Act] लोकमार्ग ; [sch. II, form No. 24, Cr. P.C.] सार्वजनिक सड़क

street vendor : [s. 2(1), Street Vendors (Protection of Livelihood and Regulation of Street Vending) Act] पथ-विक्रेता

strength : 1. [2nd sch., item 5(a), Drugs and Cosmetics Act] शक्ति; 2. [s. 2(1)(a)(iii), Trade and Merchandise Marks Act] सामर्थ्य; 3. संख्या

strength (of board) : the number of members of a body [s. 6(2), Seamens' Provident Fund Act] (बोर्ड की) सदस्य-संख्या

strength of Legislative Assembly : [s. 12, Andhra Pradesh and Madras (Alteration of Boundaries) Act] विधान सभा की सदस्य-संख्या

strength of total staff : [s. 36(1), Air Corporations Act] संपूर्ण कर्मचारिवृंद की संख्या

strengthen : [1st sch., 1(a), Indira Gandhi National Open University Act] प्रोत्साहित करना

strenuous : श्रमसाध्य

stress of weather : [s. 122(1), Navy Act] मौसमजन्य कठिनाई

stretch : [National Waterway (Talcher-Dhamra Stretch of Rivers, Geonkhali-Charbatia Stretch of East Coast Canal, Charbatia-Dhamra Stretch of Matai River and Mahanadi Delta Rivers) Act] खंड

stretch of water-way : [s. 54A(2), Inland Vessels Act] जलमार्ग के आयाम

stretcher bearer : स्ट्रेचर वाहक

strict custody : [s. 143(1), Navy Act] कड़ी अभिरक्षा

strictly justifiable by law : [s. 99, I.P.C.] विधि-अनुसार सर्वथा न्यायानुमत

stricture : अवक्षेप

strike : 1. to deal (a person, an animal) a blow; to hit with some force either with the hand or with a weapon [s. 300, ill. (f), I.P.C.] आघात करना; 2. to engage in a temporary stoppage of work by a body of workers designed to enforce compliance with demands on employer हड़ताल करना; 3. to annul विखंडित करना; 4. to remove काट देना; 5. a temporary stoppage of work by a body of workers designed to enforce compliance with demands [s. 2(q), Industrial Disputes Act] हड़ताल

strike, complete : पूर्ण हड़ताल

strike down : to annul विखंडन करना ; अभिखंडित करना

strike, go slow : धीरे काम हड़ताल

strike, hunger : भूख हड़ताल

strike, lightening : तत्काल हड़ताल

strike, no work : कामबंदी हड़ताल

strike off : [s. 560(3), Companies Act] काट दिया जाना

strike out : [1st sch., Or. 1, r. 10(2), C.P.C.] काट देना

strike, partial : आंशिक हड़ताल

strike, pen down : कलम रोको हड़ताल; कलम छोड़ो हड़ताल

strike price : [s. 97(12), Finance Act, 1994] विकल्प (स्ट्राइक) कीमत

strike, relay hunger : रिले भूख हड़ताल

strike, sit in : हाजिर हड़ताल

strike, token : सांकेतिक हड़ताल

strike, tool down : औजार रोक हड़ताल

strike, wild cat : तत्काल हड़ताल

strike, work to rule : नियमानुसार कार्य हड़ताल

striking gear : [s. 24(1)(a), Factories Act] आघात गियर

stringency : strictness [s. 16(3), ill. (d), Indian Contract Act] तंगी

stringency in the money market : [s. 16(3)(d), Indian Contract Act] धन के बाजार में तंगी

stringent qualifications : कड़ी शर्तें

stringer : फुटकर संवाददाता ; सूत्रिक

strip of territory : [s. 2, Assam (Alteration of Boundaries) Act] राज्यक्षेत्र की पट्टी

strip off the bark : [s. 26(f), Indian Forest Act] छाल उतार डालना

strippings : [s. 2(e), Cotton Ginning and Pressing Factories Act] गिरी हुई रुई

strive : [art. 38, Const.] प्रयास करना

stronghold : गढ़

strong-room : कोष कक्ष

structural alteration : [s. 3, prov., Government Buildings Act] संरचनात्मक परिवर्तन ; [s. 9(1A), Cotton Ginning and Pressing Factories Act] बनावट संबंधी परिवर्तन

Structural Engineer : संरचना इंजीनियर

structurally alter : [s. 25(b), Defence and Internal Security of India Act] संरचना में परिवर्तन करना; [s. 3(1)(b), Requisitioning and Acquisition of Immovable Property Act] संरचना को परिवर्तित करना; संरचनात्मक परिवर्तन करना

structure : 1. the process of building or construction; a fabric or framework of material parts put together [s. 108(p), T.P. Act and art. 31A, prov., Const.] संरचना; 2. a thing constructed निर्मिति

structure, basis (of Constitution) : आधारिक स्वरूप; आधारभूत स्वरूप; आधारिक संरचना

structure of courses : [sch., item 25(1)(i), Aligarh Muslim University Act] पाठ्यक्रमों की संरचना

struggle : [s. 7, ill. (b), Indian Evidence Act] गुत्थमगुत्था

strut : [s. 2(f), Indian Electricity Act] थूनी

student : छात्र

student activity : [sch., item 24(v), Aligarh Muslim University Act] छात्र क्रियाकलाप

student centre, non-resident : अतिथि छात्र केंद्र

Students' Advisory Committee : [s. 2(1)(m), Aligarh Muslim University Act] छात्र सलाहकार समिति

Students' Council : छात्र परिषद्

students' home : छात्र गृह

students of female sex : [s. 5(iii), National Cadet Corps Act] छात्राण

students of male sex : [s. 5(ii), National Cadet Corps Act] छात्र

students union : [s. 27(k), Aligarh Muslim University Act] छात्र संघ

studentship : a grant for university study अध्ययनवृत्ति

studies : अध्ययन

studies, board of : पाठ्य समिति; पाठ्य बोर्ड

Studies, Department of : [s. 2(g), North-Eastern Hill University Act] अध्ययन का विभाग; [s. 5(11f), Aligarh Muslim University Act] अध्ययन विभाग

studio attendant : स्टूडियो परिचर

study : the application of mind to the acquisition of learning [s. 9(1)(h), Industrial Development Bank of India Act] अध्ययन

study allowance : अध्ययन भत्ता

study, centre of : अध्ययन केंद्र

study, course of : पाठ्यक्रमानुसार अध्ययन; पाठ्यक्रम

Study, Department of : अध्ययन विभाग

study, interdisciplinary : अंतरविषयक अध्ययन

stumps : [s. 2(7), Indian Forest Act] टूट; [s. 3(o), Tea Act] टूट

stupefying : that which deprives of apprehension, feeling or sensibility [s. 328, I.P.C.] जड़िमाकारी; संज्ञाशून्यकारी

stupefying drug : जड़िमाकारी औषधि

sty : [s. 282(37), Cantonments Act] सुअरबाड़ा

style : a legal, official or honorific title; the proper name or recognised application of a person, family or trading firm; ceremonial classification [Or. 30, r. 10, C.P.C.] अभिनाम; नाम; 2. [art. 394A, Const.] शैली

style of labelling : [Ist sch., Burmah Shell (Acquisition of Undertakings in India) Act] लेबल स्टाइल

stylographic pen : स्टेंसिल कलम

sub-agent : an agent appointed by one who is himself an agent [s. 190, Indian Contract Act] उपाधिकर्ता (सब-एजेंट)

Sub-area Commander : सब-एरिया कमांडर

Sub-auditor : उपलेखापरीक्षक

sub-classification : [sch., C.E.T. Act] उपवर्गीकरण

Sub-Committee : उप समिति

sub-contract : उप संविदा

sub-contractor : [s. 194C(1), Income-tax Act] उप ठेकेदार

sub-coparcenary : [s. 7(2)(b), expln., Estate Duty Act] उप सहदायिकी

sub-district : a division or sub-division of a district [s. 3(c), expln. 1, T.P. Act] उपजिला

sub-division : [s. 2(v), Cr. P.C.] उपखंड (सब-डिवीजन)

sub-division of shares : शेयरों का उपविभाजन

sub-division of the tea estate : [s. 20(1), Tea Act] चाय संपदा के उपखंड

Sub-divisional Magistrate : a magistrate incharge of a sub-division [s. 23(1), Cr. P.C.] उपखंड मजिस्ट्रेट

sub-divisional officer : उपखंड अधिकारी

sub-divisions of caste : [s. 29(1), Hindu Marriage Act] उपजातियां

Sub-Editor : उपसंपादक

Sub-Fire Station Officer : नायबदमकल अधिकारी

sub-head : 1. उपशीर्ष; 2. नायब प्रधान

Sub-Inspector : उपनिरीक्षक

Sub-Judge : उप न्यायाधीश

sub-lease : a lease granted by one who is a lessee or tenant, an underlease [s. 108(j), T.P. Act] उपपट्टा; शिकमी पट्टा

sub-lessee : [sch. II, pt. III, item 29, Companies Act] उप पट्टेदार

sub-lieutenant : सब-लेफ्टिनेंट

sub-manufacturing account : उप विनिर्माण लेखा

sub-mortgage : the mortgagee himself mortgaging the mortgaged property to another person [Ist sch., app. D, form No. 11(2)(ii), C.P.C.] अनुबंधक

sub or derivative mortgagee : [Ist sch., app. D, form No. 11, C.P.C.] अनुबंधकदार या व्युत्पन्नी बंधकदार

sub-overseer mistry : नायब ओवरसियर मिस्त्री

sub-pay office : [s. 23(5), Banking Regulation Act] उप अदायगी-कार्यालय

sub-paragraph : उपपैरा

sub-postmaster : नायब डाकपाल

sub-postmaster, deputy : उप नायब डाकपाल

sub-proprietor : [s. 10(1), Land Acquisition Act] उप स्वत्वधारी

sub-purchaser : [sch. II, para 12(1)(b), Companies Act and s. 28(3), Indian Stamp Act] अनुक्रेता

Sub-Registrar : [s. 3(c), expln., T.P. Act and s. 347, Cr. P.C.] उप रजिस्ट्रार

sub-rule : a sub-division of a rule [Or. 13, r. 4(1), C.P.C.] उपनियम

sub-sale : a sale by buyer [s. 53(1), Sale of Goods Act] अनुविक्रय

sub-section : a sub-division of a section (of a law) [s. 3(61), General Clauses Act] उपधारा

sub-silentio : silently मौन रहते हुए

sub-soil : the stratum of weathered material that underlies the surface soil [s. 14, Northern India Canal and Drainage Act] अवमृदा

sub-soil water : भूमिगत जल

sub-standard work : अवमानक कार्य

sub-station : [s. 22(2)(ii), Damodar Valley Corporation Act] उप-केंद्र

sub-station equipment : [sch., item (v)(a), Indian Electricity Act] उप-केंद्र उपस्कर

sub-store keeper : उप भंडारी

sub-treasury : उप खजाना

sub-underwriting contract : [sch. II, pt. 1, item 13(d), Companies Act] दर हामीदारी संविदा

sub-underwritten : [sch. II, pt. 1, item 13(b), Companies Act] दर हामीदारी की है

sub-units of unit trusts : [s. 2(k), Foreign Exchange Regulation Act] यूनिट न्यासों के उपयूनिट

sub-vigilance inspector : नायब सतर्कता निरीक्षक

sub-water works inspector : नायब जलकल निरीक्षक

sub-work : उप निर्माण कार्य

Subedar : [s. 5(1), Assam Rifles Act] सूबेदार

Subedar-major : [s. 5(1), Assam Rifles Act] सूबेदार मेजर

subject : [s. 7(b), ill. (e), Indian Easements Act] नीचे की

subjacent and adjacent soil : [s. 7(b), ill. (e), Indian Easements Act] नीचे की और पार्श्व की मिट्टी

subjacent support : [s. 13, ill. (k), Indian Easements Act] नीचे का सहारा

subject : 1. topic, matter of discourse [s. 2, Indian Partnership Act] विषय ; 2. matter for any action or operation [s. 145(1), Cr. P.C.] विषय-वस्तु ; 3. one who is subject [s. 22, Cr. P.C.] प्रजा ; प्रजाजन

subject in dispute : [Or. 2, s. 1, C.P.C.] विवादग्रस्त विषय

subject matter : the matter in a dispute; matter presented for consideration [s. 18(1), Indian Evidence Act] विषय-वस्तु

subject-matter of a suit : [s. 17, prov., C.P.C.] वाद की विषय-वस्तु

subject matter of laws by Parliament and by the Legislatures of States : [art. 246, margin, Const.] संसद् द्वारा और राज्यों के विधान-मंडलों द्वारा बनाई गई विधियों की विषय-वस्तु

subject of a distinct issue : [Or. 14, r. 1(3), C.P.C.] सुभिन्न विवादात्मक का विषय

subject of a foreign Stage : विदेशी राज्य की प्रजा

subject of contract : [s. 6(1), Sale of Goods Act] संविदा का विषय

subject of dispute : [s. 145(1), Cr. P.C.] विवाद की विषय-वस्तु

subject of inquiry : [Or. 26, r. 16(b), C.P.C.] जांच का विषय

subject of the fraud : [s. 477A, I.P.C.] विषय में कपट किया जाना

subject of trade or manufacture : [s. 2(1)(g), Trade and Merchandise Marks Act] व्यापार या विनिर्माण का विषय

subject or citizen of a foreign country : [s. 40(d), Copyright Act] विदेश का प्रजाजन या नागरिक

subject to : under the control or influence of some one or something, subordinate to [s. 16, Sale of Goods Act] के अध्यक्षीन यह है कि ; [s. 40(1), Motor Transport Workers Act] अध्यक्षीन रहते हुए ; के अधीन रहते हुए

subject to a condition : [s. 10, T.P. Act] शर्त के अध्यक्षीन; शर्त के अधीन

subject to a mortgage : [s. 73(1), prov. (b), C.P.C.] बंधक के अध्यक्षीन; बंधक के अधीन; [s. 24, expln., prov., Indian Stamp Act] जिस पर कोई बंधक है

subject to a reduction : [art. 113(2), Const.] कम करके

subject to agreement : [s. 48, Indian Partnership Act] करार के अध्यक्षीन ; करार के अधीन

subject to any of the disqualification, become : [s. 15(2)(a), Manipur (Hill Areas) District Councils Act] किसी भी निरहता से ग्रस्त हो जाना

subject to appeal : अपीलनीय ; की अपील की जा सकेगी

subject to condition : [s. 10, T.P. Act] शर्त के अध्यक्षीन

subject to contract : [s. 12, Indian Partnership Act] संविदा के अध्यक्षीन

subject to deduction : [s. 3(3)(b), Preference Shares (Regulation of Dividends) Act] कटौती करके; कटौती के अधीन रहते हुए

subject to foregoing provisions of this article : [art. 156(3), Const.] इस अनुच्छेद के पूर्वगामी उपबंधों के अधीन रहते हुए

subject to grievous hurt : घोर उपहति पहुंचाना

subject to imprisonment : कारावास से दंडनीय

subject to military law : [s. 5, Indian Reserve Forces Act] सैनिक विधि के अधीन

subject to mortgage : [s. 19, ill. (c), Indian Contract Act] बंधक के अध्यक्षीन

subject to privilege : [s. 5(2), Commissions of Inquiry Act] विशेषाधिकार के अध्यक्षीन

subject to requisition : [s. 24(2), Requisitioning and Acquisition of Immovable Property Act] अधिग्रहण के अधीन

subject to restraint : [s. 172, Army Act] अवरोध के अध्यक्षीन

subject to some condition : [s. 4(3), Sale of Goods Act] किसी शर्त के अध्यक्षीन

subject to speedy and natural decay : [s. 145(8), Cr. P.C.] - शीघ्रतया और प्रकृत्या क्षयशील

subject to such conditions and limitations : [s. 40A, Industrial Finance Corporation Act] ऐसी शर्तों और परिसीमाओं के अध्यक्षीन

subject to such Government : [s. 3(1), Registration Act] ऐसी सरकार के अध्यक्षीन

subject to such special conditions : [s. 19, Prevention of Cruelty to Animals Act, 1960] ऐसी विशेष शर्तों के अधीन रहते हुए

subject to superintendence : [s. 104, T.P. Act] अधीक्षणाधीन

subject to the condition of previous publication : पूर्व प्रकाशन की शर्त के अध्यक्षीन रहते हुए ; पूर्व प्रकाशन की शर्त के अधीन रहते हुए

subject to the control : [s. 14(1), Cr. P.C.] नियंत्रण के अधीन रहते हुए

subject to the duty : [s. 4, Agricultural Produce Cess Act] शुल्क के अधीन

subject to the general exception : [s. 6(a), I.P.C.] साधारण अपवाद के अध्यक्षीन

subject to the jurisdiction of the court : [s. 20, Presidency Small Cause Courts Act] न्यायालय की अधिकारिता के अधीन

subject to the other provisions of this Constitution : [art. 57, Const.] इस संविधान के अन्य उपबंधों के अधीन रहते हुए

subject to the previous approval of the government : [s. 126, C.P.C.] सरकार के पूर्व अनुमोदन के अध्यक्षीन

subject to the process of the court : against which or whom a process of the court can be enforced [s. 65(a), Indian Evidence Act] न्यायालय की आदेशिका के अध्यक्षीन

subject to the provisions of any law : [s. 5(2), Sale of Goods Act] किसी विधि के उपबंधों के अध्यक्षीन

subject to the provisions of this Act : [s. 16, Sale of Goods Act] इस अधिनियम के उपबंधों के अध्यक्षीन

subject to the right of the accused to object : [s. 129(3), Air Force Act] अभियुक्त के आक्षेप करने के अधिकार के अध्यक्षीन रहते हुए

subject to the rules : नियमों के अध्यक्षीन ; नियमों के अधीन रहते हुए

subject to this Act : [s. 13(2)(i), National Cadet Corps Act] इस अधिनियम के अधीन ; [s. 38(3), Air Force Act] इस अधिनियम के अध्यक्षीन ; इस अधिनियम के अधीन रहते हुए

subject to time and circumstances permitting : यदि उस समय और परिस्थितियों से ऐसा करना संभव हो तो

subject to unfair discrimination : [s. 29(1), Chartered Accountants Act] के प्रति अनुचित भेदभाव बरतना

subject to unnecessary pain or suffering : [s. 17(1), Prevention of Cruelty to Animals Act, 1960] अनावश्यक पीड़ा या यातना पहुंचाना

subject to unnecessary restraint : [s. 171, Cr. P.C.] अनावश्यक रूप से अवरुद्ध करना

subjected to a penalty, shall be : [art. 20(1), Const.] शास्ति का भागी होगा

subjected to any appliance or contrivance : [s. 2(c), Prevention of Cruelty to Animals Act, 1960] जिसे..... कोई साधित्र या यंत्र लगाकर रखा गया हो

subjected to, shall be : के अध्यक्षीन किया जाएगा

subjected to such disciplinary and moral influence : [s. 2(g)(ii), Immoral Traffic (Prevention) Act] ऐसे अनुशासनात्मक और नैतिक असर के अधीन किया गया

subjective : 1. pertaining or peculiar to an individual subject or his mental operations; personal; individual व्यक्ति निष्ठ ; 2. pertaining or relating to one who is subject व्यक्ति परक

subjective satisfaction : व्यक्तिपरक समाधान ; विषयपरक समाधान

subjects, concurrent : समवर्ती विषय

subjects or citizens : [s. 42, Copyright Act] प्रजाजन या नागरिक

subjoin : to add afterwards साथ लगाना

submersion : the act of putting under the surface of liquid [s. 25, Damodar Valley Corporation Act] जलमग्न

submission : 1. the act of submitting निवेदन ; निवेदन करना ; निवेदित करना ; 2. the act of yielding or surrendering [s. 46(1), Cr. P.C.] समर्पित करना ; समर्पण ; 3. the act of sending or committing for consideration, study or decision [s. 6(2)(j), Oilfields (Regulation and Development) Act] प्रस्तुत करना ; [s. 6(2)(d), Drugs and Cosmetics Act] भेजना ; सुपुर्द करना ; 4. the act of agreeing मान लेना ; मानना

submission, contention, argument : निवेदन, दलील, तर्क

submission of tenders : [s. 35B(1)(b)(v), Income-tax Act] निविदाओं का प्रस्तुत किया जाना

submission of the relevant accounts : [s. 213(1), Companies Act] सुसंगत लेखाओं का रखा जाना

submission to requisition : complying with the requisition [s. 348, Cr. P.C.] अपेक्षा मानना ; अपेक्षा मान लेना

submission to the order : [s. 348, Cr. P.C.] आदेश मानना

submit : 1. to put forward as a contention or proposition; to urge or represent with deference [s. 19(2)(a), Indian Partnership Act] निवेदित करना ; निवेदन करना ; 2. to send or commit for consideration, study or decision [s. 6A(1), Dock Workers (Regulation of Employment) Act] प्रस्तुत करना ; भेज देना ; सुपुर्द करना ; 3. to surrender (oneself to) समर्पण करना ; 4. to agree [s. 348, Cr. P.C.] मान लेना ; मानना

submit for examination : [s. 22(2)(d), Defence and Internal Security of India Act] परीक्षा के लिए प्रस्तुत करना ; [s. 133(6), Navy Act] परीक्षा के लिए भेजना

submit the case : मामले को भेज देना

submit the difference to the arbitration : [plaint No. 10, C.P.C.] मतभेद को माध्यस्थम् के लिए निवेदित करना

submit to arbitration : [s. 43(c), Indian Trusts Act] माध्यस्थम् के लिए निवेदन करना ; [sch., I, item 1, Arbitration (Protocol and Convention) Act] माध्यस्थम् के लिए सुपुर्द करना

submit to medical examination : [s. 3(2)(1)(v), Foreigners Act] चिकित्सीय परीक्षा के लिए प्रस्तुत करना

submit to test : [s. 7(2), Glanders and Farcy Act] परीक्षण कराना

submitted to the President, shall be : [art. 151(1), Const.] राष्ट्रपति के समक्ष प्रस्तुत किया जाएगा

submitted to the vote, shall not be : [art. 113(1), Const.] मतदान के लिए नहीं रखे जाएंगे

subordinate : 1. belonging to an inferior rank, grade, class or order; dependent upon the authority or power of another [s. 121, Indian Evidence Act] अधीनस्थ ; 2. a person or thing that is ranked lower गौण

subordinate court : अधीनस्थ न्यायालय

subordinate, immediately : [s. 39, Bengal, Agra and Assam Civil Courts Act] सीधे अधीन

subordinate in rank : [s. 46, Navy Act] रैंक में अधीनस्थ

subordinate legislation, committee on : अधीनस्थ विधायन समिति ; अधीनस्थ विधायन संबंधी समिति

subordinate office : [s. 20, expln. II, C.P.C.] अधीनस्थ कार्यालय

subordinate officer : [s. 57(12), Indian Evidence Act] अधीनस्थ आफिसर ; अधीनस्थ अधिकारी

subordinate police officer : [s. 168, Cr. P.C.] अधीनस्थ पुलिस आफिसर ; अधीनस्थ पुलिस अधिकारी

subordinate port : [s. 5, Coasting Vessels Act] गौण पत्तन

Subordinate Revenue Authority : [s. 76A(b), Indian Stamp Act] अधीनस्थ राजस्व प्राधिकारी

Subordinate Revenue Court : [s. 60(3), Indian Stamp Act] अधीनस्थ राजस्व न्यायालय

subordinate staff : अधीनस्थ कर्मचारी

subordination : submission and obedience to authority; the condition of being subordinate अधीनस्थता ; [s. 19, Cr. P.C.] - अधीनस्थ होना

subordination of magistrates : [s. 19, Cr. P.C.] मजिस्ट्रेटों का अधीनस्थ होना

suborn persons to give false evidence : [s. 8, ill. (e), Indian Evidence Act] लोगों को मिथ्या साक्ष्य देने के लिए तैयार करना

subpoena : a judicial writ commanding appearance of a person (generally a witness) under a penalty [s. 174, ill. (a), I.P.C.] सपीना करना

subrogated : substituted to a right or claim [Or. 34, r. 4(4), C.P.C.] प्रत्यासीन

subrogated to the rights : substituted to the rights [Or. 34, r. 4(4), C.P.C.] अधिकारों में प्रत्यासीन

subrogation : the substitution of one person in place of another with reference to a lawful claim, demand or right [s. 92, T.P. Act] प्रत्यासन

subscribe : 1. to contribute to a fund or society [s. 30, Indian Contract Act] चंदा देना ; 2. to contribute money for shares etc. [s. 4(2), Industrial Finance Corporation Act] अभिदाय करना ; 3. to sign [s. 76, Indian Evidence Act] हस्ताक्षर करना ; हस्ताक्षरित करना ; 4. to make a signed promise of payment for [s. 3(iii)(c), Companies Act] प्रतिश्रुत करना ; 5. to put one's name down as a purchaser ग्राहक होना ; ग्राहक बनना

subscribe for shares : [s. 3(iii)(c), Companies Act] अंशों (शेयरों) के लिए प्रतिश्रुत करना

subscribe for stocks : [s. 2(g), State Financial Corporations Act] स्टॉकों के लिए प्रतिश्रुत करना ; [s. 2(g), Industrial Finance Corporation Act] स्टॉकों के लिए अभिदाय करना

subscribed capital : [s. 370(1)(b), prov. (a), Companies Act] प्रतिश्रुत पूंजी

subscribed debentures : [s. 23(1)(c), Industrial Finance Corporation Act] अभिदत्त डिबेंचर

subscribed share capital : [s. 224A(1)(b), Companies Act] अभिदत्त शेयर पूंजी

subscriber : 1. one that subscribes [s. 2(b), Tax on Postal Articles Act] अभिदाता ; ग्राहक ; हस्ताक्षरकर्ता ; प्रतिश्रुत करने वाला ; चंदा देने वाला ; 2. [s. 2(p), Information Technology Act] उपयोगकर्ता

subscribers, bona fide list of : वास्तविक ग्राहक सूची

subscribers of the memorandum : ज्ञापन के हस्ताक्षरकर्ता

subscribing for shares : [s. 68(a), Companies Act] अंशों (शेयरों) के लिए प्रतिश्रुति करना

subscribing names to a memorandum of association : [s. 12(1), Companies Act] संगम-ज्ञापन पर नाम हस्ताक्षरित करना

subscribing to debentures : [s. 25(1)(g), State Financial Corporations Act] डिबेंचरों के लिए प्रतिश्रुति करना

subscribing to the capital : [s. 45(c), Wealth-tax Act] पूंजी में अभिदाय करना

subscription : 1. something that is subscribed; a sum subscribed [s. 2(a), Provident Funds Act] अभिदान ; [s. 19(1)(c), Salarjung Museum Act] चंदा ; 2. sign specially as a witness, a subscribing witness is the same as an attesting witness [s. 74, Indian Succession Act] सत्यापन

subscription list, closing of : अभिदान सूचियों के बंद किए जाने की तारीख

subscription, minimum : [s. 149(1)(a), Companies Act] न्यूनतम प्रतिश्रुति

subscription rate : [s. 4A(7), Cable Television Networks (Regulation) Act] अभिदाय दर

subsequent : [s. 133, ill. (b), Indian Contract Act] पश्चात्कर्ती ; [s. 13, Indian Evidence Act] पाश्चिक ; [s. 8, Indian Evidence Act] पश्चात् का ; [s. 29, T.P. Act] उत्तरभाव्य ; उत्तरवर्ती ; बाद में का

subsequent Act : [s. 133, ill. (b), Indian Contract Act] पश्चात्कर्ती अधिनियम

subsequent addition : पश्चात्कर्ती अभिवृद्धि

subsequent advances : [s. 174, Indian Contract Act] पश्चात्कर्ती उधार

subsequent assessment years : [s. 74(1)(b), Income-tax Act] उत्तरवर्ती निर्धारण वर्ष ; [s. 2(2), Wealth-tax Act] पश्चात्कर्ती निर्धारण वर्ष

subsequent conduct : [s. 9, ill. (c), Indian Evidence Act] पश्चात्कर्ती आचरण

subsequent conviction : [s. 427(1), Cr. P.C.] पश्चात्कर्ती दोषसिद्धि

subsequent decision : पश्चात्कर्ती विनिश्चय

subsequent encumbrancer : [s. 60A(2), T.P. Act] पाश्चिक विल्लंगम्दार

subsequent grant : [s. 13, ill., Indian Evidence Act] पाश्चिक अनुदान

subsequent hearing : [Or. 10, r. 2, C.P.C.] पश्चात्कर्ती सुनवाई

subsequent incumbrance : [s. 73(1), prov., thirdly, C.P.C.] पाश्चिक विल्लंगम्

subsequent instalment : [s. 212(2), Income-tax Act] पश्चात्कर्ती किस्त

subsequent interest : [Or. 37, r. 2(2)(b), C.P.C.] पाश्चिक व्याज

subsequent mortgage : [Or. 34, r. 1, expln., C.P.C.] पाश्चिक बंधक

subsequent mortgagee : [Or. 34, r. 4(4), C.P.C.] पाश्चिक बंधकदार

subsequent offence : [s. 211(7), Cr. P.C.] पश्चात्कर्ती अपराध

subsequent payments : [Or. 21, r. 39(4), C.P.C.] पश्चात्कर्ती संदाय

subsequent pleadings : [Or. 8, r. 9, C.P.C.] पश्चात्कर्ती अभिवचन

subsequent proceedings : [s. 138(3), Cr. P.C.] पश्चात्कर्ती कार्यवाहियां

subsequent sitting : पश्चात्कर्ती बैठक

subsequent stage of the proceedings : [s. 5, ill. (b), Indian Evidence Act] कार्यवाहियों का उत्तरवर्ती प्रक्रम

subsequent suit : a suit filed after a previous one; later suit [s. 35A(4), C.P.C.] पश्चात्कर्ती वाद

subsequent time : पश्चात्कर्ती समय

subsequent trial : [s. 306(4)(a), Cr. P.C.] पश्चात्कर्ती विचारण

subsequent unit scheme : [s. 2(jj), Unit Trust of India Act] पश्चात्कर्ती युनिट स्कीम

subsequent variation : [s. 13(3), Tea Act] पश्चात्कर्ती फेरफार

subsequently : later on [s. 42, T.P. Act] तत्पश्चात् ; उसके बाद

subsequently amalgamated : [4th sch., item 3(4), Income-tax Act] तत्पश्चात् समामेलन

subsequently appropriated : [s. 25(1), Sale of Goods Act] तत्पश्चात् विनियोजित

subserve the common good : [preamble, Esso (Acquisition of Undertakings in India) Act] सामूहिक हित का साधन करना

subserve the interest of the general public : [preamble, Sick Textile Undertakings (Nationalisation) Act] जनसाधारण का हितसाधन करना

subsidence : [s. 15(1)(a), Tea Act] धंसाव ; [s. 57(k), Mines Act] अवतलन

subsidiary : a subordinate; one who or that which aids or supplies समनुपंगी ; सहायक

subsidiary bank : [s. 2(8), Payment of Bonus Act] समनुपंगी बैंक

subsidiary cash book : सहायक रोकड़ बही

subsidiary company : one of which another company holds most of the shares [s. 2(47), Companies Act] समनुपंगी कंपनी

subsidiary intelligence bureau : सहायक खुफिया ब्यूरो

subsidiary is concerned as trustee : [s. 42(2)(b), Companies Act] समनुपंगी न्यासी के रूप में संबद्ध है

subsidiary jail : [s. 2(b), Prisoners Act] उप कारागार

subsidiary mandate : सहायक आज्ञा

subsidiary of a public company : [s. 90(b), Companies Act] पब्लिक कंपनी की समनुपंगी

subsidiary register : सहायक रजिस्टर

subsidiary summaries : सहायक सारांश

subsidiary work : [s. 2(f)(ii), Motor Transport Workers Act] समनुपंगी काम

subsidise : सहायता देना

subsidised company : सहायताप्राप्त कंपनी

subsidy : [sch. II, item. 6(g), Payment of Bonus Act] सहायकी ; सहायतार्थ धन

subsidy scheme : [s. 9(2)(d), Marine Products Export Development Authority Act] सहायकी स्कीम

subsist : to have an existence as a reality [s. 43, T.P. Act] अस्तित्व में रहना ; [s. 55(2), T.P. Act] अस्तित्वयुक्त होना

subsist in any work : [s. 13(2), Copyright Act] किसी कृति में अस्तित्व में होना

subsistence allowance : an allowance for maintenance granted under special circumstances [s. 57, C.P.C.] जीवन-निर्वाह भत्ता ; [Or. 21, r. 39, C.P.C.] निर्वाह भत्ता

subsistence grant : an authoritative bestowal of such sum to meet the minimum requirements of life [s. 60(1), prov. (1), C.P.C.] जीवन निर्वाह अनुदान ; a grant given in advance (as to a soldier or workman) to meet the basic needs of life while awaiting a pay day निर्वाह अनुदान

subsistence of the contract : [s. 27(1)(c), Specific Relief Act] संविदा का अस्तित्व

subsisting : existing as a reality; remaining in existence [s. 60, Sale of Goods Act] अस्तित्व में बना रहना ; [s. 8, Metal Corporation of India (Acquisition of Undertaking) Act] अस्तित्वयुक्त ; [s. 4, expln., Indian Easements Act] विद्यमान

subsisting contract : [s. 6, Oil and Natural Gas Commission Act] अस्तित्वयुक्त संविदा ; [s. 4(2)(b), Damodar Valley Corporation Act] अस्तित्वशील संविदा

subsisting trust : [s. 8, Indian Trusts Act] अस्तित्वशील न्यास

substance : 1. essence [s. 21, Cattle-trespass Act] सार ; 2. that of which a physical thing consists; the material of which a body is formed [s. 476, I.P.C.] उपादान ; 3. a particular kind of corporeal matter [s. 133(1)(c), Cr. P.C.] पदार्थ

substance of any contract : [sch. II, pt. 1, item 8, Companies Act] किसी संविदा का सार

substance of statements : [s. 63, Registration Act] कथनों का सार

substance of the order : [s. 55(1), Cr. P.C.] आदेश का सार

substantial : 1. of importance and value [Or. 21, r. 90, prov., C.P.C.] सारवान् ; 2. relating to or proceeding from the essence

of a thing [Or. 6, r. 13, C.P.C.] सारभूत ; 3. of ample or considerable amount or quantity पर्याप्त ; बहुत

substantial aggravation of pollution : [s. 24(1)(b), Water (Prevention and Control of Pollution) Act] प्रदूषण की सारवान् अपवृद्धि

substantial alteration : [s. 36(2), Air Corporations Act] सारवान् परिवर्तन

substantial cause : [Or. 41, r. 27(1)(b), C.P.C.] सारवान् हेतुक

substantial compensation : पर्याप्त प्रतिकर

substantial damage : [s. 33, Indian Easements Act] पर्याप्त नुकसान

substantial error : any mistake having important and material bearing on the subject [s. 100(1)(c), C.P.C.] सारवान् गलती

substantial expansion : [s. 5(1)(xxi), Wealth-tax Act] पर्याप्त विस्तार

substantial fall : [preamble, Burn Company and Indian Standard Wagon Company (Taking Over of Management) Act] बहुत कमी

substantial ground of claim : [Or. 6, r. 13, C.P.C.] दावे का सारभूत आधार

substantial injury : [Or. 21, r. 90, prov., C.P.C.] सारवान् क्षति

substantial injustice : [s. 118(1), Presidency-towns Insolvency Act] बहुत अन्याय

substantial interest : actual and valuable right to have the advantage accruing from anything material or legal concern in anything [Or. 14, r. 7(b), C.P.C.] सारवान् हित ; [s. 14(3)(c), prov. (ii), Specific Relief Act] सारभूत हित ; पर्याप्त हित

substantial loss : the loss which is material and appreciable either in quantity or quality [Or. 42, r. 5(3)(a), C.P.C.] सारवान् हानि

substantial part : material and appreciable portion of a thing [s. 51, prov. (b), C.P.C.] सारभूत भाग ; पर्याप्त भाग

substantial part of business : [s. 2(d), Oil Industry (Development) Act] कारबार का पर्याप्त भाग ; कारबार का सारभूत भाग

substantial powers of management : [s. 2(26), Companies Act] सारभूत प्राबंधिक शक्तियां ; सारभूत प्रबंध शक्तियां

substantial question of law : [Or. 27A, hdg., C.P.C.] सारभूत विधि प्रश्न ; [s. 110, 2nd prov., C.P.C.] सारवान् विधि प्रश्न ; [art. 132(1), Const.] विधि का सारवान् प्रश्न

substantial renovation and modernisation : [s. 80IA, Income-tax Act] सारभूत नवीकरण और आधुनिकीकरण

substantial result : [s. 93(3), expln. (d), Income-tax Act] सारवान् परिणाम

substantial risk : [s. 3(2)(b)(ii), Medical Termination of Pregnancy Act] पर्याप्त जोखिम

substantial unemployment : [s. 5(4)(e), Rice Milling Industry (Regulation) Act] बहुत बेकारी

substantial variation : [s. 99, C.P.C.] सारभूत फेरफार

substantially : in a substantial manner; so as to be substantial; essentially [s. 26, T.P. Act] सारतः ; सारभूत रूप से

substantially affecting its identity : [s. 54(1), Trade and Merchandise Marks Act] उसके रूप को सारतः प्रभावित करते हुए

substantially and permanently unfit : [s. 6(6), Requisitioning and Acquisition of Immovable Property Act] सारतः और स्थायी रूप से अनुपयुक्त

substantially identical trade marks : [s. 54(1), Trade and Merchandise Marks Act] सारतः तदरूप व्यापार चिह्न

substantially in excess of the production : [s. 294AA(1), Companies Act] उत्पादन से पर्याप्ततः अधिक

substantially in issue : [s. 11, C.P.C.] सारतः विवाद्य

substantially in the form : [s. 79, Indian Evidence Act] सारतः उस प्ररूप में

substantially interested : [s. 2(18), Income-tax Act] पर्याप्त रूप से हितबद्ध

substantially the same questions of law : [art. 139A(1), Const.] विधि के सारतः समान प्रश्न

substantially true report : [s. 3(1), Parliamentary Proceedings (Protection of Publication) Act] सारतः सही रिपोर्ट

substantially varied, shall be : [s. 99, C.P.C.] (उसमें) सारभूत फेरफार किया जाएगा

substantiate : to prove or confirm [s. 49(2), Provisional Insolvency Act] सिद्ध करना

substantiate by evidence : साक्ष्य द्वारा सिद्ध करना

substantive ground of claim : [Or. 6, r. 13, C.P.C.] दावे का सारभूत आधार

substantive law : [s. 28(1)(b)(iii), Arbitration and Conciliation Act] मौलिक विधि

substantive or officiating : [s. 2(4), Departmentalisation of Union Accounts (Transfer of Personnel) Act] अधिष्ठायी या स्थानापन्न

substantive post : [2nd sch., item 10(2)(b), Jawaharlal Nehru University Act] अधिष्ठायी पद ; [sch. 8(3), North-Eastern Hill University Act] मूल पद

substantive rank : [s. 20(6), Air Force Act] अधिष्ठायी रैंक

substantive sentence : a sentence awarding punishment principally or in the first instance as distinguished from that awarded in case of default (of payment of fine) [s. 30(1)(b), Cr. P.C.] मुख्य दंडादेश

substitute : 1. to put (one) in place of another; to replace [s. 62, Indian Contract Act] प्रतिस्थापित करना ; प्रतिस्थापन करना ; के स्थान पर रखना ; 2. one, who acts in the place of another प्रतिस्थानी ; बदले में ; 3. [sch. I, ch. 3, note (c), Customs Tariff Act] अनुकल्प

substituted day : [s. 52(1)(b), Factories Act] प्रतिस्थापित दिन

substituted order : [s. 42(2), Presidency-towns Insolvency Act] प्रतिस्थापित आदेश

substituted service : the service of process (on a defendant) otherwise than in the ordinary way of personal service, by publication and/or by affixing a copy thereof in some conspicuous part of the house where he is known to have last resided or carried on business or personally worked for gain [Or. 5, r. 20, C.P.C.] प्रतिस्थापित तामील

substitution : [s. 17, General Clauses Act] प्रतिस्थापित करना ; प्रतिस्थापन करना ; [s. 7, Oaths Act] प्रतिस्थापन

substitution for, in : के स्थान पर ; के स्थान में

substitution of, in : के स्थान पर ; के स्थान में

substitution order : [s. 11A, Indian Lunacy Act] प्रतिस्थापन आदेश

subterranean waters : [s. 2(j)(iv), Water (Prevention and Control of Pollution) Act] भूमिगत जल

subtracting : [s. 92, Indian Evidence Act] घटाना

subvention : [s. 59(1), *Electricity (Supply) Act*] आर्थिक सहायता

subversion of, in : के ध्वंसात्मक रूप से ; का ध्वंसक

succeed : 1. to come after in time or sequence [s. 37, *ill. (c), I.P.C.*] उत्तरवर्ती होना ; 2. to come next after and take the place of another either by descent, election or appointment in a position of rule or ownership [s. 6(a), *T.P. Act*] उत्तराधिकारी होना

succeed temporarily : अस्थायी रूप से उत्तरवर्ती होना

succeed to the position : [s. 7(3), *expln., Hindu Succession Act*] पद पर उत्तरवर्ती होना

succeeding : [s. 326(1), *Cr. P.C.*] उत्तरवर्ती

succeeding calendar year : [s. 27(5), *Motor Transport Workers Act*] अगला कैलेंडर वर्ष

succeeding magistrate : [s. 326(1), *Cr. P.C.*] उत्तरवर्ती मजिस्ट्रेट

succeeding previous years : [s. 32(2), *Income-tax Act*] उत्तरवर्ती पूर्व वर्ष

succeeding year : उत्तरवर्ती वर्ष

successful : 1. resulting in success सफल ; 2. having the desired effect or termination दक्ष

successful conduct of military operations : [s. 3(2)(4), *Defence and Internal Security of India Act*] सैनिक संक्रियाओं का दक्ष संचालन

successful defence : [s. 34(b), *Navy Act*] सफलतापूर्वक प्रतिरक्षा

successful in his defence : [s. 632, *Companies Act*] अपनी प्रतिरक्षा करने में सफल

successful tenderer : सफल निविदा देने वाला

succession : 1. the process by which one person succeeds another in the occupation or possession of any estate or the like [s. 25 and 26, *Hindu Succession Act*] उत्तराधिकार ; 2. the act or process of following in order of time or place उत्तरवर्तन

succession certificate : [s. 50, *Estate Duty Act*] उत्तराधिकार प्रमाणपत्र

succession, in : [art. 124(3)(a),(b), *Const.*] लगातार

succession in business or profession : [s. 43(6), *expln. I, Income-tax Act*] कारबार या वृत्ति में उत्तराधिकार

succession of chiefs : [s. 29(2)(a), *Manipur (Hill Areas) District Councils Act*] प्रधानों का उत्तराधिकार

succession, perpetual : शाश्वत उत्तराधिकार

succession to business or profession : [sub-heading, s. 170, *Income-tax Act*] कारबार या वृत्ति का उत्तराधिकार

succession to property : संपत्ति का उत्तराधिकार

succession to property, assets, rights, liabilities and obligations in certain cases : [art. 294, *margin, Const.*] कुछ दशाओं में संपत्ति, आस्तियों, अधिकारों, दायित्वों और बाध्यताओं का उत्तराधिकार

succession to the office by inheritance or demise : [s. 344, *Companies Act*] पद का विरासत या विल के जरिए उत्तराधिकार में जाना

successive : coming one after another in an uninterrupted sequence; following one another in order [Or. 2, r. 2(3), *expln., C.P.C.*] उत्तरोत्तर ; क्रमशः ; [s. 94, *T.P. Act*] अनुक्रमिक

successive assessment year : [s. 5(1)(xxi), *prov., Wealth-tax Act*] उत्तरवर्ती निर्धारण वर्ष

successive claims : claims following one after another in a line or series [Or. 2, r. 2(3), *expln., C.P.C.*] उत्तरोत्तर दावे ; बाद में किए जाने वाले दावे

successive debts : [s. 94, *T.P. Act*] अनुक्रमिक ऋण ; बाद में लिए जाने वाले ऋण

successive interests : [s. 2(b), *Specific Relief Act*] क्रमवर्ती हित

successive interests, destination of : [s. 2(b), *Specific Relief Act*] क्रमवर्ती हितों का गंतव्य

successive interests, devolution of : [s. 2(b), *Specific Relief Act*] क्रमवर्ती हितों का न्यागमन

successive mortgagee : [s. 94, *T.P. Act*] अनुक्रमिक बंधकदार

successive session : [s. 46(4), *Gift-tax Act*] क्रमवर्ती सत्र

successive treaties : क्रमवार संधियां

successive valuation date : [s. 5, *expln., Rulers of Indian States (Abolition of Privileges) Act*] क्रमवर्ती मूल्यांकन तारीख

successively : in a successive manner; in a series, following in order on uninterrupted course [s. 13, *ill., T.P. Act*] अनुक्रमशः ; [s. 15, *ill. (a), Indian Evidence Act*] एक के पश्चात् दूसरा

successor : one, who takes the place which another has left; one who succeeds another in office, function, position, or estate [s. 2(g), *Ancient Monuments and Archaeological Sites and Remains Act*] उत्तराधिकारी ; [s. 11(2), *Industrial Finance Corporation Act*] उत्तरवर्ती

successor in interest : [s. 100, *Trade and Merchandise Marks Act*] हित उत्तराधिकारी

successor in office : [app. F, form No. 10, *C.P.C.*] पद उत्तरवर्ती ; पद में उत्तरवर्ती ; [s. 11(2), *Industrial Employment (Standing Orders) Act*] पदोत्तरवर्ती

successor-in-title : [s. 2(g)(i), *Ancient Monuments and Archaeological Sites and Remains Act*] हक का उत्तराधिकारी ; हक उत्तराधिकारी

succinctly : with concise and precise brevity संक्षिप्त और स्पष्ट रूप से

succour : to aid in distress; to relieve [s. 51D, *Employees State Insurance Act*] सहायता देना (संकट आदि में)

succumbed to the injuries : क्षतियों के कारण मर गया ; चोटों के कारण मर गया

sucrose : [s. 2(3), *Sugarcane Act*] इंधु-शर्करा

sudden : happening or coming without warning or premonition; taking place or appearing all at once; abrupt; sharp [s. 358, *I.P.C.*] अचानक ; [s. 17(3), *Land Acquisition Act*] अकस्मात्

sudden and urgent business : [s. 9, *ill. (c), Indian Evidence Act*] अचानक और अर्जेंट कार्य

sudden and violent passion : [s. 300, *except. (e), I.P.C.*] अचानक और तीव्र आवेश

sudden casual vacancies : [statue 18(7), *2nd Prov., Mizoram University Act*] अचानक आकस्मिक रिक्ति

sudden dispossession : [s. 17(3), *Land Acquisition Act*] अकस्मात् बेकब्जा होना

sudden or unnatural death : [s. 40(1)(d), *Cr. P.C.*] आकस्मिक या अप्राकृतिक मृत्यु

sudden passion : [s. 300, *except. (d), I.P.C.*] अचानक आवेश

sudden provocation : [s. 358, *I.P.C.*] अचानक प्रकोपन

sue : to institute a suit [s. 6(e), *T.P. Act*] वाद लाना ; वाद चलाना

sue and labour clause or suing any labouring clause : [s. 76(2), *Marine Insurance Act*] वाद तथा प्रयत्न खंड

sue for damages : [s. 40(3), *Specific Relief Act*] नुकसानी का वाद लाना

sue in representative character : [s. 18, *Indian Evidence Act*] प्रतिनिधिक हैसियत में वाद लाना

sue in the name of an agent : [s. 87, *prov., C.P.C.*] वाद किसी अभिकर्ता के नाम में लाना ; किसी अभिकर्ता के नाम में वाद लाना

suffer : [s. 6(b), *General Clauses Act*] सहन करना ; [s. 11, *prov., Estate Duty Act*] होने देना ; होना ; भोगना ; [s. 12, *Probation of Offenders Act*] ग्रस्त होना

suffer a decree or order to be executed : [s. 208, *I.P.C.*] कोई डिक्री या आदेश निष्पादित किया जाना सहन करना

suffer an accident : [s. 92(c), *I.P.C.*] दुर्घटना होना

suffer any prisoner to escape : [s. 7(c), *Assam Rifles Act*] किसी कैदी को भागने देना

suffer death : [s. 38(1), *Air Force Act*] मृत्यु भोगना

suffer death by being hanged by the neck until he be dead, shall : [s. 166, *Army Act*] अपराधी की मृत्यु ऐसे घटित की जाए कि जब तक वह मर न जाए तब तक उसे गर्दन में फांसी देकर लटकाए रखा जाए

suffer death by being shot to death, offender shall : [s. 166, *Army Act*] अपराधी को गोली से मार दिया जाए

suffer death or such other punishment : [s. 34(1), *Army Act*] मृत्यु दंड या ऐसा लघुतर दंड भोगना

suffer disqualification : [s. 12, *Probation of Offenders Act*] निरर्हता से ग्रस्त होना

suffer further damage : to sustain further damage [s. 59(2), *Sale of Goods Act*] अतिरिक्त नुकसान उठाना ; और नुकसान उठाना

suffer imprisonment : [s. 43, *Air Corporations Act*] कारावास भोगना

suffer loss or injury : [s. 357(3), *Cr. P.C.*] हानि या क्षति उठाना

suffer to be lost : [s. 55(2), *Navy Act*] खोया जाना सहन करना

suffered : भुक्त की गई ; सहन की गई ; होने दिया गया

sufferer : [s. 327, *I.P.C.*] उपहृत व्यक्ति

suffering, pain and : [s. 3(a), *Prevention of Cruelty to Animals Act, 1890*] पीड़ा और यातना

sufficiency : the quality or condition of being sufficient for its purpose or for the end in view [Or. 6, r. 9, *C.P.C.*] पर्याप्तता

sufficiency in law : [Or. 6, r. 8, *C.P.C.*] विधि की दृष्टि में पर्याप्तता

sufficiency of stamps : [s. 61, *Indian Stamp Act*] स्टाम्पों की पर्याप्तता

sufficient : competent, equal to the end proposed; adequate to a certain purpose or object [s. 24, *Indian Evidence Act*] पर्याप्त

sufficient account of its purport : [s. 10, *Dramatic Performances Act*] उसके तात्पर्य का पर्याप्त विवरण

sufficient amends : [s. 52, *Land Acquisition Act*] पर्याप्त अभितुष्टि

sufficient authority : [s. 5(c), *Dourine Act*] पर्याप्त प्राधिकार

sufficient cause : [s. 26, *I.P.C.*] पर्याप्त हेतुक ; [art. 22(4)(a), *Const.*] पर्याप्त कारण

sufficient compliance : [s. 172(3), *prov., Income-tax Act*] पर्याप्त अनुपालन

sufficient discharge : [sch., item 5(7), *North-Eastern Hill University Act*] पर्याप्त रूप से उन्मोचन

sufficient ground : sufficient basis or foundation [s. 204(1), *Cr. P.C.*] पर्याप्त आधार

sufficient instrument of transfer : [1st sch., app. A, form No. 13, *C.P.C.*] अंतरण की पर्याप्त लिखत

sufficient notice of the matter : [s. 213, *Cr. P.C.*] बात की पर्याप्त सूचना

sufficient quantity : [s. 54(1)(b), *Inland Vessels Act*] पर्याप्त मात्रा

sufficient reason : [Or. 7, r. 9(1), *C.P.C.*] पर्याप्त कारण

sufficient to cover the amount : [s. 57, *Presidency Small Cause Courts Act*] रकम की पूर्ति के लिए पर्याप्त

sufficient to identify : [Or. 21, r. 13(a), *C.P.C.*] पहचानने के लिए पर्याप्त ; पहचान के लिए पर्याप्त

sufficient to satisfy the amount : [s. 17A(1), *Payment of Wages Act*] रकम के चुकाए जाने के लिए पर्याप्त

sufficient warrant : [s. 148, *Navy Act*] पर्याप्त वारंट

sufficiently lighted and ventilated : [s. 17(2), *Contract Labour (Regulation and Abolition) Act*] पर्याप्त प्रकाश वाला और हवादार

sufficiently material to negate the expression of an opinion : [sch. II, pt. 1(8), *Cost and Works Accountants Act*] राय की अभिव्यक्ति को अर्थहीन बनाने के लिए तात्विक रूप से पर्याप्त

sufficiently serious nature : [s. 8(1), *Assam Rifles Act*] पर्याप्त गंभीर प्रकृति

sugar : [s. 2(c), *Sugar (Special Excise Duty) Act*] चीनी

sugar candy : [s. 2(e)(i), *Essential Commodities Act*] मिश्री

sugar controller : चीनी नियंत्रक

sugar in crystalline or powdered form : [s. 2(e)(ii), *Essential Commodities Act*] रवे या चूर्ण के रूप में चीनी

sugar in process in vacuum pan sugar factory : [s. 2(e)(iii), *Essential Commodities Act*] वेक्यूम पैन चीनी कारखाने में प्रक्रियाधीन चीनी

sugarcane : गन्ना

Sugarcane (Control) Order : चीनी (नियंत्रण) आदेश

sugarcane breeding institute : गन्ना प्रजनन संस्थान

suggest : to put forward in a suggestion [s. 17(1), *Indian Contract Act*] सुझाना ; सुझाया जाना ; [s. 17, *Indian Evidence Act*] इंगित करना

suggested : [Or. 10, r. 2, *C.P.C.*] सुझाए गए ; [s. 9, *Indian Evidence Act*] इंगित

suggestion : [s. 17(1), *Indian Contract Act*] सुझाव

suggestion, false : [s. 383, *Indian Succession Act*] असत्य का सुझाव

suggestive remark : अश्लीलता सूचक टिप्पणी ; सांकेतिक टिप्पणी

suicide : [s. 305, *I.P.C.*] आत्महत्या

suing without a next friend : [Or. 1, r. 10(3), *C.P.C.*] वाद मित्र के बिना वाद लाना

suit : a process instituted in a court of justice for recovery or protection of a right, the enforcement of a claim, or the redress of a wrong [s. 85, *C.P.C.*] वाद

suit abates : [Or. 22, r. 3(2), *C.P.C.*] वाद का उपशमन हो जाता है

suit, appeal or other proceedings : [s. 14(1), *Coal Mines (Conservation and Development) Act*] वाद, अपील या अन्य कार्यवाहियां

suit clerk : वाद लिपिक

suit embraces two or more distinct subjects : [s. 17, *Court-fees Act*] वाद में दो या अधिक सुभिन्न विषय समाविष्ट हैं

suit for account : लेखा के लिए वाद ; हिसाब के लिए वाद

suit for damages : [s. 32(2), *Indian Evidence Act*] नुकसानी का वाद ; नुकसानी के लिए वाद

suit for price : [s. 55(1), *Sale of Goods Act*] कीमत के लिए वाद

suit for redemption : [s. 60, *T.P. Act*] मोचनवाद ; [Or. 34, r. 7(1), *C.P.C.*] मोचन का वाद

suit for specific performance : [s. 49(c), *Registration Act*] विनिर्दिष्ट पालन का वाद

suit for the recovery of compensation for any damage : [s. 45, *Presidency Small Cause Courts Act*] किसी नुकसान के प्रतिकर की वसूली के लिए वाद

suit, foreclosure : [Or. 34, r. 2(1), *C.P.C.*] पुरोबंध वाद

suit in question : [s. 11, *expln. 1, C.P.C.*] प्रश्नगत वाद

suit, interpleader : [s. 88, *C.P.C.*] अंतराभिवाची वाद (इंटरप्लीडर वाद)

suit not to be maintainable : [Or. 8, r. 2, *C.P.C.*] वाद पोषणीय नहीं

suit of civil nature : [s. 9, *expln., C.P.C.*] सिविल प्रकृति का वाद

suit, property in : [Or. 25, r. 1(1), *C.P.C.*] वादांतर्गत संपत्ति

suit shall abate : [Or. 22, r. 3(2), *C.P.C.*] वाद का उपशमन हो जाएगा

suit shall be deemed to be contested : [s. 38, *Presidency Small Cause Courts Act*] वाद प्रतिवादित समझा जाएगा

suit to make good the loss occasioned by a breach of trust : [sch. II, item. 18, *Provincial Small Cause Courts Act*] न्यास भंग के कारण हुई हानि को पूर्ण करने के लिए वाद

suit valuation : वाद मूल्यांकन

suitability : [s. 4(3)(a), *Beedi and Cigar Workers (Conditions of Employment) Act*] यथोचित्य ; यथोचितता ; उपयुक्तता

suitability of candidates : [art. 320(3)(b), *Const.*] अभ्यर्थियों की उपयुक्तता

suitable discipline : यथोचित अनुशासन

suitable gate : [s. 13(c), *Indian Railways Act*] यथोचित फाटक

suitable non-conducting material : उपयुक्त अचालक सामग्री

suitable provision : [s. 16(3), *Registration Act*] उपयुक्त उपबंध ; उपयुक्त व्यवस्था

suitable shelter : [s. 58(o), *Mines Act*] उपयुक्त आश्रय

suitor : a plaintiff in a suit [s. 18, *Indian Evidence Act*] वादकर्ता

suits and proceedings : [art. 300, *margin, Const.*] वाद और कार्यवाहियां

sukani : सुकानी

sullage : [s. 2(g), *Water (Prevention and Control of Pollution) Act*] मैला पानी

sum : a quantity or amount of money [s. 57(a)(1), *T.P. Act*] राशि ; [s. 48(b), *Indian Partnership Act*] रकम

sum advanced by the State Government : [s. 43, *State Financial Corporations Act*] राज्य सरकार द्वारा अग्रिम रूप से संदत्त राशि

sum and substance : संक्षेप और सार

sum contributed : [s. 48(b), *Indian Partnership Act*] अभिदत्त रकम

sum of money : a quantity of money of a specified amount धनराशि

sum refundable : [s. 141A(1), *Income-tax Act*] प्रतिदेय राशि

sum shall not be deductible : [s. 32(iv), *Income-tax Act*] राशि कटौती योग्य नहीं होगी

sum total of the value : मूल्य का कुल जोड़

sum up his case : to give a summary of relevant facts, evidence and law at the close of the case [s. 111(8), *Navy Act*] अपने मामले का उपसंहार करना ; (अपना पक्ष सम अप करना)

sum up the evidence to the jury : [s. 22, *Coroners Act*] जूरी को दिए गए साक्ष्य का सारांश तैयार करना

summarily : in a summary manner [s. 76(c), *T.P. Act*] संक्षेपतः

summarily punishable : [s. 8(1)(ii), *Lok Sahayak Sena Act*] संक्षिप्त प्रक्रिया से दंडनीय

summarily sold : [s. 76(c), *T.P. Act*] संक्षेपतः बेची गई ; सरसरी तौर से बेची गई

summarised statement : संक्षिप्त विवरण

summary : 1. performed or effected by a short method; done without delay; carried out rapidly by the omission of certain formalities [s. 421(2), *Cr. P.C.*] संक्षिप्त ; संक्षेपतः ; संक्षेप में ; 2. containing or comprising the chief points or the sum and substance of a matter संक्षेप ; सार ; सारांश ; संक्षिप्त विवरण

summary administration : [s. 106(2), *Presidency-towns Insolvency Act*] संक्षेपतः प्रशासन

summary assessment : संक्षिप्त निर्धारण

summary calculation : [4th sch., pt. A-11(4), *prov., Income-tax Act*] संक्षेप में परिकलन

summary court martial : [s. 152, *Air Force Act*] समरी सेना न्यायालय

summary delivery : [s. 138, *Indian Railways Act*] संक्षिप्त परिदान

summary determination : [s. 421(2), *Cr. P.C.*] संक्षिप्त अवधारण ; संक्षेप में अवधारण [art. 145(1)(i), *Const.*] संक्षिप्त अवधारण

summary disposal : [s. 69A(10), *T.P. Act*] संक्षिप्त निपटारा

summary general court-martial : [s. 131(3), *Air Force Act*] समरी जनरल सेना न्यायालय

summary inquiry : [s. 4(2), *Displaced Persons (Claims) Supplementary Act*] संक्षिप्त जांच

summary jurisdiction, court of : [s. 6(1), *Maintenance Orders Enforcement Act*] संक्षिप्त अधिकारिता वाला न्यायालय

summary manner : [s. 57(1), *Estate Duty Act*] संक्षिप्त रीति

summary of balances : शेष सारांश

summary of share capital : शेयर पूंजी सारांश

summary procedure : short and concise procedure followed in suits of particular class [s. 128(2)(f), *C.P.C.*] संक्षिप्त प्रक्रिया

summary suits : the suits or class of suits in which summary procedure is followed [1st sch., *app. B, form No. 4, C.P.C.*] संक्षिप्त वाद

summary trial : [s. 260, *Cr. P.C.*] संक्षिप्त विचारण

summary way, try in a : [s. 260, *Cr. P.C.*] संक्षेपतः विचारण करना

summit : the highest point or degree; the top शिखर

summit, at the : शिखरस्थ

summit conference : शिखर सम्मेलन

summon : to call you upon [s. 62(2), *Cr. P.C.*] समन करना ; बुलाना ; [art. 85(1), *Const.*] आहूत करना ; आह्वान करना

summon or prorogue : to call upon or to adjourn आह्वान या सत्रावसान करना

summon the witness : [s. 137(3), *Army Act*] साक्षी को समन करना ; साक्षी को आहूत करना

summoned : [s. 62(2), *Cr. P.C.*] समन किया गया ; [s. 32(1), *Delhi Administration Act*] आहूत

summoning : to call (by a summons) [s. 135, *Army Act*] समन करना

summoning and holding of meetings : [s. 39(2)(a), *Cost and Works Accountants Act*] अधिवेशनों का बुलाया जाना और उनका आयोजन किया जाना

summons : an authoritative call to attend a specified place for a specified purpose; a writ by which a person is called to appear before a court, judicial officer etc. [ss. 172, 173 and 174, *I.P.C.*] समन

summons case : [s. 2(w), *Cr. P.C.*] समन मामला ; समनीय मामला

summons is granted : [Or. 16, r. 2(1), *C.P.C.*] समन अनुदत्त कर दिया गया है

summons to land : [art. 36, *Geneva Conventions Act*] भूमि पर उतरने का आदेश

sump : [s. 33(1), *Factories Act*] चौबच्चा

sumptuary allowance : [s. 5, *Salaries and Allowances of Ministers Act*] समचुअरी भत्ता ; सत्कार भत्ता

sums are unequal : [Or. 21, r. 18(1)(b), *C.P.C.*] राशियां बराबर नहीं हैं

sums disbursed by the decree holder : [Or. 21, r. 39(5), *C.P.C.*] डिक््रीदार द्वारा संवितरित की गई राशियां

sums, petty : खुदरा राशियां

sundry articles of house furniture : [plaint No. 4, *C.P.C.*] गृह के फर्नीचर की विविध चीजें ; घर के फर्नीचर की विविध वस्तुएं

sundry creditors : विविध लेनदार

sundry debtors : [s. 2(c), *Cotton Textile Companies (Management of Undertakings and Liquidation or Reconstruction) Act*] अन्यान्य ऋणी

sundry dues : विविध देय

sundry expenses : विविध खर्च

sundry goods : [plaint No. 3, C.P.C.] विविध माल

sundry heads : विविध शीर्ष

sundry payments : विविध संदाय

sundry receipts : विविध प्राप्तियां

sundry rules : विविध नियम

sundry rulings : विविध विनिर्णय

sunk : [s. 2, Obstructions in Fairways Act] डूबा हुआ

super timescale post : अतिकाल पद/अतिकाल मानक पद

superadded : added over and above; added to what has been added [ss. 28 and 31, T.P. Act] अधियोजित

superannuation : [s. 2(q), Payment of Gratuity Act] अधिवर्षिता ; [sch., item 29(1), Aligarh Muslim University Act] अधिवर्षिकी

superannuation, age of : [s. 5(1)(a)(ii), Working Journalists and other Newspaper Employees (Conditions of Service) and Miscellaneous Provisions Act] अधिवर्षिता की आयु

superannuation allowance : allowance for expenses on cloth and food [s. 321(3), Companies Act] अधिवर्षिकी भत्ता

superannuation benefit : [s. 97(2)(xxi), Employees' State Insurance Act] अधिवर्षिकी प्रसुविधा

superannuation fund : [s. 8(1), Life Insurance Corporation Act] अधिवर्षिकी निधि ; [s. 8, Indian Reserve Forces Act] अधिवर्षिता निधि

superannuation gratuity : [s. 321(3), Companies Act] अधिवर्षिकी उपदान

superficial contents : contents appearing on the surface [s. 21(3), Registration Act] उपरिष्ठ वस्तुएं

super human cause : [s. 15(1)(a), Tea Act] प्राकृतिक कारण

superintend the management of the property : [s. 66(1), Provincial Insolvency Act] संपत्ति का अधीक्षण करना

superintendence : the exercise of supervision over; the act of superintending [s. 275(1), Cr. P.C.] अधीक्षण

superintendence, direction and control of elections to be vested in an Election Commission : [art. 324, margin, Const.] निर्वाचनों के अधीक्षण, निदेशन और नियंत्रण का निर्वाचन आयोग में निहित होना

superintendence of the court : [s. 18(1), Presidency-towns Insolvency Act] न्यायालय का अधीक्षण

superintendent : one who superintends अधीक्षक (सुपरिटेण्डेंट)

Superintendent, Delhi Zoological Park : अधीक्षक, दिल्ली चिड़ियाघर

Superintendent, Divisional : प्रभागीय अधीक्षक ; मंडल अधीक्षक

Superintendent, Hindi Section : अधीक्षक, हिंदी अनुभाग

Superintendent of Advances : अग्रिम अधीक्षक

Superintendent of Census Operations : जनगणना कार्य अधीक्षक

Superintendent of Police : [s. 5A(2), Prevention of Corruption Act] पुलिस अधीक्षक

Superintendent of Police, Task Force : पुलिस अधीक्षक, कृतिक बल

Superintendent of Police, Traffic : पुलिस अधीक्षक, यातायात

Superintendent of Post Offices : डाकघर अधीक्षक

Superintendent of Prison : [s. 9, Coroners Act] कारागार का अधीक्षक

Superintendent, Parks and Gardens : उद्यान अधीक्षक

Superintendent, Power : शक्ति अधीक्षक

Superintendent (Printing) : अधीक्षक (मुद्रण)

Superintendent, Printing and Stationery : अधीक्षक, मुद्रण और लेखन सामग्री

Superintendent, Reformatory : सुधारालय अधीक्षक

Superintendent, Rescue Home : अधीक्षक, उद्धार गृह

Superintendent, Statistics : सांख्यिकी अधीक्षक

Superintendent, Virus Vaccine : अधीक्षक, वाइरस वैक्सिन

Superintending Engineer : अधीक्षण इंजीनियर

Superintending Geologist : अधीक्षण भूविज्ञानी

Superintending Mining Geologist : अधीक्षण खनन भूविज्ञानी

superior : 1. higher in degree, quality, importance or other respect उच्चतर ; 2. higher in rank or dignity [s. 76, ill. (a), I.P.C.] वरिष्ठ

superior authority : [s. 9(2), Naval and Aircraft Prize Act] वरिष्ठ अधिकारी

Superior Civil Service Rules : वरिष्ठ सिविल सेवा नियम

superior court : higher court; a court having superior jurisdiction वरिष्ठ न्यायालय

superior force : [s. 44, Indian Easements Act] महत्तर शक्ति

superior in rank : [s. 36, Cr. P.C.] पंक्ति में वरिष्ठ ; पंक्ति से वरिष्ठ

superior jurisdiction : [s. 407(1)(c)(ii), Cr. P.C.] वरिष्ठ अधिकारिता

superior magistrate : [s. 326(3), Cr. P.C.] वरिष्ठ मजिस्ट्रेट

superior of an office : [s. 19(1), General Clauses Act] कार्यालय का वरिष्ठ

superior officer : higher in rank, status, etc. [s. 76, ill. (a), I.P.C.] वरिष्ठ आफिसर ; वरिष्ठ अधिकारी

superior pre-emptor : [Or. 20, r. 14(2)(b), C.P.C.] वरिष्ठ शुफाधिकारी

superior qualifications : उच्चतर अर्हताएं

superior revenue authority : [s. 5, Waste Lands (Claims) Act] वरिष्ठ राजस्व अधिकारी

superjacent : [s. 2(1)(kk), Mines Act] उपरिस्थ

Supernumerary Assistant : अधिसंख्य सहायक

supernumerary post : post exceeding the usual stated or prescribed number अधिसंख्य पद

super profits tax : [s. 32(1)(a), Unit Trust of India Act] अधिलाभ कर

superscribed with the name of the testator : [s. 42, Registration Act] वसीयतकर्ता का नाम लिखकर

superscription : the action of superscribing [s. 43(1), Registration Act] उपरिलेखन

superseded : set aside; replaced by [s. 6(5), Industrial Finance Corporation Act] अतिष्ठित ; अधिक्रांत

supersession : [s. 2(gg)(iii), Deposit Insurance and Credit Guarantee Corporation Act] अधिक्रमण

super-tax : [1st sch., item 2(i)(c), expln., Companies (Profits) Surtax Act] अधिकर

super time scale : अतिकाल वेतनमान

supervise : to oversee with the powers of direction and decision; to superintend [s. 14(1)(d), Specific Relief Act] पर्यवेक्षण करना

Supervisor, Mess : भोजनालय पर्यवेक्षक

Supervisor, Programme : प्रोग्राम पर्यवेक्षक

supervision charges : पर्यवेक्षण प्रभार

supervision liquidation : पर्यवेक्षण समापन

supervision order : [s. 13(2), Probation of Offenders Act] पर्यवेक्षण आदेश

supervisory charge : पर्यवेक्षण कार्य भार

supplement the criminal law : [long title, Criminal Law Amendment Act] दंड विधि की अनुपूर्ति

supplemental : furnishing a supplement to the deficiency in; supplying (a deficiency); of the nature of forming or serving as a supplement [s. 4, T.P. Act and art. 4(1), Const.] अनुपूरक

supplemental powers : [art. 140, Const.] अनुपूरक शक्तियाँ

supplemental proceedings : [s. 94, C.P.C.] अनुपूरक कार्यवाहियाँ

supplemental provisions : अनुपूरक उपबंध

supplementary : [art. 115, margin, Const.] अनुपूरक

supplementary audit : [s. 619(3)(b), Companies Act] अनुपूरक संपरीक्षा; अनुपूरक लेखापरीक्षा

supplementary award : [s. 3(3), Requisitioned Land (Apportionment of Compensation) Act] अनुपूरक अधिनिर्णय

supplementary budget : अनुपूरक बजट

supplementary debits : अनुपूरक नामे

supplementary grant : अनुपूरक अनुदान

supplementary official log book : [sch., pt. I, item 6, Commercial Documents Evidence Act] अनुपूरक आफिशियल लाग बुक

supplementary or test audit : अनुपूरक या नमूना लेखापरीक्षा

supplementary programme : [s. 36(2), Air Corporations Act] अनुपूरक कार्यक्रम

supplementary provision : अनुपूरक उपबंध

supplementary qualification : [s. 11(1)(c), Indian Nursing Council Act] अतिरिक्त अर्हता

supplementary question : अनुपूरक प्रश्न

supplementary rules : [sch., item 31(5), North-Eastern Hill University Act] अनुपूरक नियम

supplementary statement : [s. 19(3), prov., Coal Mines (Nationalisation) Act] अनुपूरक विवरण

supplementing : अनुपूरक

supplied on credit : given on the condition of the price being paid later [s. 92, ill. (f), Indian Evidence Act] उधार पर दिया गया

supplier : पूर्तिकार; प्रदायकर्ता

supplier's account : पूर्तिकार लेखा; प्रदायकर्ता लेखा

supplier's ledger or purchases ledger : पूर्तिकार खाता या क्रय खाता; प्रदायकर्ता खाता या क्रय खाता

supplies and disposals : पूर्ति और निपटान; पूर्ति और व्ययन

Supplies and Disposals, Directorate of : पूर्ति और व्ययन महानिदेशालय

supplies, bulk : [s. 2(12), Delhi Municipal Corporation Act] थोक प्रदाय

supply : [s. 430, I.P.C.] प्रदाय; पूर्ति; [s. 129, ill. (b), Indian Contract Act] प्रदाय करना; पूर्ति करना

supply department : पूर्ति विभाग

supply of goods : माल की पूर्ति; माल का प्रदाय

supply of labour : [s. 194C(2), Income-tax Act] श्रम का प्रदाय

supply of water : [s. 430, I.P.C.] जल प्रदाय; जल का प्रदाय

Supply Officer : पूर्ति अधिकारी

Supply Officer, District : जिला पूर्ति अधिकारी

supply the vacancy : [s. 8(1)(b), Arbitration Act] रिक्ति की पूर्ति करना

support : 1. the action of supplying of a living thing with what is necessary for subsistence [s. 24, Guardians and Wards Act] संभाल; 2. to strengthen the position of one by assistance; to stand by; to back up [s. 46, Indian Evidence Act] समर्थन करना; समर्थन; 3. to prop up [s. 133(1), Cr. P.C.] आलंब लगाना; आलंब

support a suit : [s. 7, expln. 2, Specific Relief Act] वाद का समर्थन करना

support device : [s. 2(l), Information Technology Act] सहायक युक्ति

supporting garments, body : [1st sch., item 22D, Central Excises and Salt Act] शरीर को सहारा देने वाले वस्त्र

supporting schedules : समर्थक अनुसूचियाँ

supporting vouchers : समर्थक वाउचर

suppose : to presume अनुमान करना; अनुमान लगाना

supposed : presumed [s. 141, fourth, I.P.C.] अनुमित

supposed right : [s. 141, fourth, I.P.C.] अनुमित अधिकार

supposed to be : जिसके बारे में यह अनुमान है

supposition : hypothesis [s. 3, Indian Evidence Act] अनुमान

supposition, upon : [s. 3, Indian Evidence Act] अनुमान पर

suppress : 1. to put down by force or authority; to quell [s. 154, I.P.C.] दबाना; दमन करना; 2. to hold back, especially from publication, divulgation etc. छिपाना; दबाना

suppress a riot or affray : [s. 152, I.P.C.] बल्बे या दंगे को दबाना

suppression : [s. 10(3)(b), Passports Act] दबाकर दमन

suppression of a material fact : [s. 36(1)(i), Pharmacy Act] तात्विक तथ्य को छिपाना

suppression of immoral traffic : अनैतिक व्यापार दमन

suppression of material information : [s. 17(3)(c), Arms Act] तात्विक जानकारी को दबाना; तात्विक जानकारी छिपाना

supra : ऊपर

supra protest : after protest [s. 7, Negotiable Instruments Act] प्रसाध्याधीन; प्रसाध्य के पश्चात्; प्रसाध्योपरंत

supreme authority : [s. 11(1), Jawaharlal Nehru University Act] सर्वोच्च प्राधिकारी

supreme command : [art. 53(2), Const.] सर्वोच्च समादेश

Supreme Court : the highest court of justice in India [s. 2(e)(iii), Cr. P.C.] उच्चतम न्यायालय (सुप्रीम कोर्ट)

Supreme Court of Judicature at Bombay : [s. 2, Shore Nuisances (Bombay and Kolaba) Act] बंबई में सुप्रीम कोर्ट आफ जुडिकेचर

Supreme Court to be court of record : [art. 129, margin, Const.] उच्चतम न्यायालय का अभिलेख न्यायालय होना

surcharge : [s. 95(2)(m), Employees' State Insurance Act] अधिभारित करना

Surcharge on certain duties and taxes for purposes of the Union : [art. 271, margin, Const.] कुछ शुल्कों और करों पर संघ के प्रयोजनों के लिए अधिभार

surety : a person who binds himself for the payment of a sum of money or for the performance of something else for another who is already bound for the same [s. 126, Indian Contract Act] प्रतिभू

surety bond : प्रतिभूति बंधपत्र

suretyship : the position or function of a surety [s. 133, ill. (a), Indian Contract Act] प्रतिभूत्व

suretyship, contract of : a contract whereby one stands surety for another प्रतिभूत्व की संविदा

surface inspection : ऊपरी निरीक्षण

surface of the land : [s. 5(2), Land Acquisition (Mines) Act] भूमि की सतह

surface route : [s. 6(1)(c), Indian Ports Act] जल-स्थल मार्ग

surface soil : [s. 2(4)(b)(iv), Indian Forest Act] सतही मिट्टी

surface water : भू-पृष्ठ जल

surgeon : one who practises the art of healing by manual operation [s. 88, ill., I.P.C.] शल्य चिकित्सक; [s. 11(1), Mines Act] सर्जन

Surgeon, Civil : सिविल सर्जन

Surgeon, Dental : दंत सर्जन

surgery : [s. 3(8), *Indian Lunacy Act*] शल्य चिकित्सा

surgical equipment : [s. 43(3), *Income-tax Act*] शल्य उपस्कर

surname : a family or additional name [s. 9(1)(d), *Trade and Merchandise Marks Act*] कुलनाम ; उपनाम

surplus : that which remains when use or need is satisfied [s. 73, *prov. (a), C.P.C.*] अधिशेष

surplus collections : [sch., art. 61(c), *Limitation Act*] अधिशेष संग्रहण ; [sch. II, item 31, *Provincial Small Cause Courts Act*] अधिशेष संग्रह

surplus material : फालतू सामग्री

surplus or deficit : कमी-बेशी

surplus pool : [s. 12, *Coffee Act*] अधिशेष पूल

surplus profits : अधिशेष लाभ

surplus report : अधिशेष रिपोर्ट

surplus staff : [s. 3(2)(a), *Employment Exchanges (Compulsory Notification of Vacancies) Act*] अधिशेष कर्मचारी

surplus stores : अधिशेष स्टोर ; अधिशेष सामान ; फालतू सामान

surprise check : आकस्मिक जांच

surrender : to give up in favour of or for the sake of another; to give up (something) out of one's own possession or power into that of another who has or asserts a claim to it [s. 111(f), *ill., T.P. Act*] अभ्यर्पण ; अभ्यर्पित करना

surrender himself for trial : [s. 18, *Forfeiture Act*] अपने को विचारण के लिए प्रस्तुत करना

surrender of lease : [sch. I, item (61), *Indian Stamp Act*] पट्टे का अभ्यर्पण

surrender of savings : बचत अभ्यर्पण

surrender or deliver possession : [s. 4(1), *Requisitioning and Acquisition of Immovable Property Act*] कब्जा अभ्यर्पित या परिदत्त करना

surrender orders : अभ्यर्पण आदेश

surrender value : the cash value of an insurance policy अभ्यर्पण मूल्य

surrender, voluntary : [Or. 38, r. 3(3), *C.P.C.*] स्वेच्छया अभ्यर्पण

surrendered amount : अभ्यर्पित रकम

surrenders : अभ्यर्पित राशियां

surrenders within the grant : अनुदान के अंतर्गत अभ्यर्पण

surrogate : a deputy of an ecclesiastical judge [s. 73, *Indian Christian Marriage Act*] धर्माध्यक्ष का प्रतिनिधि

surrounding : [pt. X, item 17, *Chemical Weapons Convention Act*] परिवर्ती

surrounding line : [r. 35, *Prevention of Food Adulteration Rules*] परिवर्ती रेखा

surtax : अतिकर

surtax payable : [s. 9, *Companies (Profits) Surtax Act*] संदेय अतिकर

surveillance : close watch kept over one or more persons [s. 46, *Punjab Laws Act*] निगरानी

survey : [s. 21, *ninth, I.P.C.*] सर्वेक्षण

survey and exploration of mineral : [s. 65(104a), *Finance Act, 1994*] खनिज का सर्वेक्षण और खोज

survey assessment : [s. 7(v)(1), *Court-fees Act*] सर्वेक्षण निर्धारण

survey number : सर्वेक्षण संख्यांक

Survey of India : भारतीय सर्वेक्षण

Survey Officer, Land : भूमि सर्वेक्षण अधिकारी

Survey Officer, Land Utilisation : भूमि उपयोग सर्वेक्षण अधिकारी

survey report : सर्वेक्षण रिपोर्ट

survey, sample : नमूना सर्वेक्षण

surveyor : one that makes a survey [s. 195, *ill. (a), Indian Contract Act*] सर्वेक्षक

Surveyor, Cadastral : भू-कर सर्वेक्षक

Surveyor, Forest : वन सर्वेक्षक

Surveyor General : महासर्वेक्षक

Surveyor, Nautical : [s. 9(2), *Merchant Shipping Act*] नौ-सर्वेक्षक

Surveyor (underground) : सर्वेक्षक (अंतर्भूमि)

survive : to continue to live after the death of another, or after the end or cessation of something or condition or the occurrence of some event (expressed or implied) [s. 24, *ill., T.P. Act*] उत्तरजीवी होना ; [Or. 22, r. 3(1), *C.P.C.*] बचा रहना ; [s. 159(2)(b), *Income-tax Act*] जीवित रहना

survives, right to sue : [Or. 22, r. 3, *C.P.C.*] वाद लाने का अधिकार बचा रहता है

surviving adults : [s. 40(3), *Gift-tax Act*] उत्तरजीवी वयस्य

surviving defendant : when there are more than one defendant in a suit and some of them have died, the remaining defendant [Or. 22, r. 2, *C.P.C.*] उत्तरजीवी प्रतिवादी

surviving or continuing partner : [s. 37, *Indian Partnership Act*] उत्तरजीवी या बने रहे भागीदार

surviving partner : [s. 50, *Indian Partnership Act*] उत्तरजीवी भागीदारी

surviving party : [s. 100, *Trade and Merchandise Marks Act*] उत्तरजीवी पक्षकार

surviving plaintiff : [Or. 22, r. 2, *C.P.C.*] उत्तरजीवी वादी

surviving trustee : [s. 73(b), *Indian Trusts Act*] उत्तरजीवी न्यासी

survivor : one who survives [s. 24, *ill., T.P. Act*] उत्तरजीवी

survivorship : the right of a person to property by reason of his having survived another person who had an interest in it; the state or condition of being a survivor [s. 60(1)(m), *C.P.C.*] उत्तरजीविता

susceptibility : [s. 11(d), *Trade and Merchandise Marks Act*] भावना

susceptible species : [s. 6(6), *Prevention and Control of Infectious and Contagious Diseases in Animals Act*] संकटग्रस्त जातियां

susceptible to two meanings : [s. 84, *Indian Succession Act*] दो अर्थ संभव हैं

suspect : [s. 232, *Indian Contract Act*] संदेह करना ; [s. 94(1)(c), *Cr. P.C.*] संदेह होना

suspected character : संदिग्ध प्रकृति

suspend : to put a stop to for the time being; to debar or cause to withdraw temporarily from any privilege, office or function or subject to suspension [Or. 21, r. 33(3), *C.P.C.*] निलंबित करना ; [Or. 72(1), *Const.*] निलंबन करना

suspend the discharge : [s. 39(1)(b), *Presidency-towns Insolvency Act*] उन्मोचन को निलंबित करना

suspend them pending inquiry : [sch., item 4(a), *University of Hyderabad Act*] जांच के दौरान उन्हें निलंबित करना

suspended lien : निलंबित धारणाधिकार

suspense account : उंचंत खाता ; निलंबन खाता

suspense and reminder diary : निलंबित मामलों और स्मरण पत्रों की डायरी

suspense heads : उंचंत शीर्ष

suspense items : उंचंत मदें

suspense slip : उंचंत पर्ची

suspension : निलंबन

suspension from duty : [s. 93, *Army Act*] कर्तव्य से निलंबन

suspension of fire : [art. 15, *Geneva Conventions Act*] गोलाबारी बंदी

suspension of firms : फर्मों का निलंबन

suspension of provisions of article 19 during emergencies

[art. 358, margin, Const.] आपात् के दौरान अनुच्छेद 19 के उपबंधों का निलंबन

suspension of the enforcement of the rights conferred by Part III during emergencies : [art. 359, margin, Const.] आपात् के दौरान भाग 3 द्वारा प्रदत्त अधिकारों के प्रवर्तन का निलंबन**suspension or cancellation of the endorsement :** [s. 14, Inland Vessels Act] पृष्ठांकन को निलंबित या रद्द करना**suspicion :** [s. 40(1)(d), Cr. P.C.] संदेह**suspicious circumstances :** circumstances open to, deserving of or exciting suspicion [s. 40(1)(d), Cr. P.C.] संदेहजनक परिस्थितियां**sustain the charge :** [art. 61(4), Const.] आरोप सिद्ध होना**sustained attention :** [s. 13(3), Minimum Wages Act] अविरत ध्यान ; अविरत अवधान**sustained by any party aggrieved :** [s. 155(2), Companies Act] किसी व्यक्ति पक्षकार द्वारा उठाई गई**sustained damage :** [s. 150, ill. (a), Indian Contract Act] हुआ नुकसान**suzerainty :** the dominion, authority or relationship of suzerain with regard to a subject, person or State especially in the matter of control over the foreign affairs of such state [s. 3(28)(a), General Clauses Act] महाधिपत्य ; अधिराजत्व**swamp :** [s. 22, ill. (b), Indian Easements Act] दलदल**swamp salt :** [s. 22(b), Salt Cess Act] दलदली नमक**swear :** to take an oath; to make a solemn declaration [s. 3(62), General Clauses Act] शपथ लेना**swear in the name of God :** [s. 13, Navy Act and art. 159, Const.] ईश्वर की शपथ लेना**sweat equity shares :** [s. 17(2)(iii), expln.(b) and (c), Income-tax Act] श्रमसाध्य साधारण शेयर**sweeper :** [s. 5(1)(viii), Assam Rifles Act] झाड़ूकश**swimming pool :** तरण ताल**swing bridge :** [s. 3(2), Indian Railways Act] झूला पुल**swinging or taking in davits :** [s. 6(1)(c), Indian Ports Act] डेविट झुकाना या वापस खींचना**Swiss Confederation :** [1st sch., art. 12(d), Geneva Conventions Act] स्विस् महापरिसंघ**Swiss federal council :** [1st sch., art. 55, Geneva Conventions Act] स्विस् परिसंघ परिषद्**Switch Board Attendant :** स्विच बोर्ड परिचर**switching over to :** [s. 14(e), Energy Conservation Act] के प्रयोग में बदलने में**switchman :** स्विचमैन**swivels :** [s. 29(3), expln. (b), Factories Act] स्विवेल**sworn, may be :** [s. 297(1), Cr. P.C.] शपथ ग्रहण की जा सकेगी**syllabi :** पाठ्य विवरण**syllabus :** पाठ्य विवरण**syllabus of studies :** [s. 42, North-Eastern Hill University Act] अध्ययन का पाठ्य विवरण**symbol :** outward emblem or sign of a person, cause, quality etc. [s. 123(3), Representation of the People Act, 1951] प्रतीक**symmetry :** समरूपता**sympathy :** community of feeling; compassion; pity सहयोग प्रवृत्ति ; सहानुभूति ; समवेदना**symposium :** परिसंवाद**symptom :** a (bodily or mental) phenomenon, circumstance or change of condition from and accompanying a disease or affliction and constituting an indication or evidence of it; sign of something [s. 7, ill. (c), Indian Evidence Act] लक्षण**synchronise with the validity of, to :** [s. 81(1), prov., Motor Vehicles Act] की विधिमान्यता से समसामयिक होना**syndicate :** a body of men chosen to watch the interests of a company; a combination of persons for some common purpose or interest सिंडिकेट ; अभिषद्**syndicated operation :** संबद्ध कार्यवाही**synoptic statement :** संक्षिप्त विवरण**synthetic :** [s. 2(e), Sick Textile Undertakings (Taking Over of Management) Act] संश्लिष्ट**syphon :** [s. 15(1)(a), Indian Electricity Act] साइफन**system :** पद्धति ; प्रणाली ; तंत्र**system, flat filing :** अनुप्रस्थ फाइलकारी पद्धति**system, horizontal filing :** अनुप्रस्थ फाइलकारी पद्धति**system of accounts :** लेखा प्रणाली**system, vertical filing :** खड़ी फाइलकारी पद्धति**system of assessment :** [s. 35(2), Manipur (Hill Areas) District Councils Act] निर्धारण पद्धति**system of community of property :** [s. 80D(2)(c), Income-tax Act] सामुदायिक संपत्ति की पद्धति**system of community of property in force :** [s. 80C(2)(g), Income-tax Act] प्रवृत्त सामान्य संपत्ति की पद्धति**system of cumulative voting :** [s. 265, Companies Act] संचयी मत पद्धति**system of law :** [s. 3(1)(b), Hindu Succession Act] विधि-पद्धति**system of medicine :** [s. 3(1)(a), Indian Medicine Central Council Act] चिकित्सा पद्धति**system of proportional representation :** [art. 66(1) and art. 80(4), Const.] अनुपातिक प्रतिनिधित्व पद्धति**system of proportional representation by means of the single transferable vote :** [s. 62(2)(b), Assam Reorganisation (Meghalaya) Act] एकल संक्रमणीय मत द्वारा अनुपातिक प्रतिनिधित्व पद्धति ; अनुपाती प्रतिनिधित्व पद्धति के अनुसार एकल संक्रमणीय मत द्वारा**system of pulleys :** [s. 2(i), Factories Act] घिरनी-तंत्र**system of water supply :** [s. 3(2)(10)(d), Defence and Internal Security of India Act] जल-प्रदाय की पद्धति**system of waterways :** [s. 54(A)(2), Inland Vessels Act] जलमार्गों की प्रणाली**systematic :** [s. 94(3)(b), Income-tax Act] प्रायिक ; arranged or conducted according to a plan or organised method व्यवस्थित**systematically oppressing :** [sch., art. II, Anti-Apartheid (United Nations Convention) Act] सुनियोजित ढंग से सताना